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Venigalla Shri Satyanarayana,

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali

NOES-26

Advani. Shri Lal K. Anandan, Shri T. V. Banarsi Das, Shri Deo, Shri Bira Kesari Dhulap, Shri K. N. Ganguli, Shri Salil Kumar Ghosh, Shri Niren Kadershah, Shri M. Kunjachen, Shri P. K. Lakshmanan, Shri G. Mandal Shri B. N. Mathew Kurian, Dr. K. Menon, Shri Viswanatha Misra, Shri Lokanath Rainarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan Shastri, Shri Prakash Vir Shekhawat, Shri B. S. Singh, Shri Jagbir Singh, Shri Sitram Sivaprakasam, Shri S. Srinivasan, Shri T. K. Swamy, Shri Subramanian Varma Shri M. P. Yadav, Shri Shyam Lal

The motion was adopted.

1.

SHRI UMASHANKAR DIKSHIT: Sir, I introduce the Bill.

CONSTITUTION (THIRTY-THE SIXTH AMENDMENT) BILL, 1974

MR. CHAIRMAN: Sardar Swaran Singh.

[Mr. Deputy Chairman in the Chair]

THE MINISTER OF **EXTERNAL** SWARAN AFFAIRS (SARDAR SINGH): I move-

"That the Bill further to amend the Constitution of India to give effect to the wishes of the people of Sikkim for strengthening Indo-Sikkim co-operation and inter-relationship, as passed by the Sabha, be taken into consideration."

SHRI NIREN GHOSH (West Bengal): Sir, we oppose the introduction of the Bill. (Interruptions) That is our right.

MR. DEPUTY CHAIRMAN: Order, Order. There is no question of your interrupting now when he is moving the Bill.

SHRI NIREN GHOSH: We have done it. We have opposed the introduction of the Bill.

MR. DEPUTY CHAIRMAN, Please sit down.

SHRI NIREN GHOSH: We are opposed to the introduction of this B111.

MR. DEPUTY CHAIRMAN: Please sit down. There is no question of introduction now? The Bill is being moved for consideration and if you want to oppose it you can speak against it and vote against it at the time of voting.

(Interruptions)

SHRI SALIL KUAR GANGULI (West Bengal): Sir, on a point of order.

SEVERAL HON. MEMBERS: No point of order.

(Interruptions)

SHRI SALIL KUMAR GANGULI: If these people behave like ***we shall have to walk out.

MR. DEPUTY CHAIRMAN: If you have called anybody like this. it will be expunged. Now, what is point of order?

SHRI SALIL KUMAR GANGULI. My point of order is very simple.

***Expunged as ordered Chair.

[Shri Salil Kumar Ganguli]

The Constitution of India says that for the purpose, inter alia of promoting fraternity assuring the dignity of the individual and the unity of the Nation, the Constitution was made. This is the Preamble to the Constitution of India. Unless the Sikkimese people are part of the nation, they find no place in our Constitution. The Constitution is for the nation and not for people who are not our nationals.

MR. DEPUTY CHAIRMAN: Now, there i_s no point of order. It has already been passed by the Lok Sabha. You must have known it. There is no question of rising on a point of order. Yes, Mr. Swaran Singh.

(Interruptions)

SOME HON. MEMBERS: You are the Chogyal's men.

DR. K. MATHEW KURIAN: You have rigged the elections in Sikkim.

MR. DEPUTY CHAIRMAN: Order please. Yes, Mr. Swaran Singh.

SARDAR SWARAN SINGH: Mr. Deputy Chairman, Sir, the Bill provides for the insertion of a new article 2A after article 2 of the Constitution providing for the association of Sikkim with the Union of India on terms and conditions set out in a new Tenth Schedule proposed to be added to the Constitution. The House is aware that Sikkim, in its relations with India, has been governed by a understandings series of whereby India exercised certain well-defined responsibilities for defence, external relations, communications and government. These relations were based upon understandings with the Ruler of Sikkim even though political leaders, seeing the advent of popular Governments in India 1947, agitated for accession to India and the establishment of an elected, responsible Government. These aspiration not only remained unfulfilled, but over the last twenty-five years the distance between the Ruler and

the people of Sikkim began to grow progressively wider apart. The growing discontent came to a head with the political agitation of the people against the Government in April, 1973. It was a clear manifestation of frustration with the existing governmental apparatus and a desire for a greater participation in a responsible Government. When law and broke down completely in the State, both the Ruler and the people appealed to the Government of India for assistance. It was evident that a new force representing the people of Sikkim had at last consolidated itself adequately to make its impact on the body-politic. On May 8, 1973 a historic agreement was signed to which the Chogyal, the people of Sikkim and the Government of India were signatories. For the first time in Sikkimese history the people represented by popular political forces became acknowledged participants the political process. The agreement of 1973 called for a fully responsible Government in Sikkim., a system of elections on the basis of the principle of one man one vote and the strengthening of Indo-Sikkim co-operation and inter-relationship. The Government of India reaffirmed its responsibility for the defence of Sikkim, for its external relations and for good Government and economic and social development. Elections on the basis of one man one vote were held in Sikkim, for the first time, in April. The election manifesto of the 1974. Sikkim Congress, the $part_{V}$ gained 31 seats out of 32 at the Polls, asked for a strengthening of the bonds/that already existing with the Government and people of India to draw them even closer. The manifesto went on to state:

"We also aspire to achieve the same democratic rights and institutions that the people of India have enjoyed for a quarter of a century."

On May 11, the elected Assembly passed a Resolution requesting the Government of India—and I quote from the Resolution—

"to examine the modalities of further strenghthening India-Sikkim relationship as aready agreed to in the Agreement of May 8, 1973 signed between the three parties and to take immediate steps for Sikkims participation in the political economic institutions of India."

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The Assembly met on 20th June 1974 to consider a Bill, which later became the Government of Sikkim constitu-Act, 1974 that provided a tional frame-work for Sikkim. Bill reaffirms Sikkim's desire for association with India in order to achieve speedy development in the social and economic fields Article 30(c) of the Bill sought participation and representation for the people of Sikkim in the political institutions of India. The Bill was unanimously after a clause-by-clause examination on 28th June this year. On the same day, the Assembly adopted a further Resolution that measures should be taken, amongst other things for seeking representation for the people of Sikkim in India's parliamentary system. The Chogyal gave his assent to the Government of Sikkim Act, 1974 on 4th July. 1974. Immediately after the formation of a Government, the Chief Minister of Sikkim desired that the Government of India should be requested to—and I again communications—"confirm from his their willingness to discharge right, responsibilities and powers and to accept the requests set out in the Government of Sikkim Act and Resolutions." It was received in the last week of July. A very careful and detailed study of the request of the Government was made Sikkim consultation with all responsible agencies of Government. The examination took nearly a month. The Bill before the House today as a result of this study is a short constitutional amendment for associating Sikkim with India on the terms and conditions set out in a new schedule. This Schedule binds together all the complex network of existing relations and responsibilities between Sikkim

India brought out as a result of various agreeements and understandings. It incorporates relevant provisions of the Government of Sikkim Act in which the responsibilities of the Government of India are indicated.

In presenting this constitutional amendment, I should like to clarify certain doubts that have been raised regarding the implications of the concept of "associate status". The relations between India and Sikkim are protec. more than charterised by tion of one provided by the other, there can be no more appropriate and acceptable definition of the close relations subsisting between and Sikkim than to consider Sikkim as associated with the Union of India. I should like to emphasize that Sikkim's relations with India are unique and that none of the constituent States of India, which are enumerated in Schedule One of the Constitution, can be of the same status. Comments have been made that the effect of this constitutional ment is to eliminate the distinct personality of Sikkim. Nothing can be further from the intentions of ernment. As I have indicated earlier, the status of Sikkim's relations with India is in no way altered by assiciating herself with India in the framework of the present constitutional The distinct identity amendment. of Sikkim continues to be preserved. It has its own Constitution, its own Assembly, and its own Government. The territory of Sikkim has been defined, and does not form part of the Schedule One of the Constitution.

For the last twenty-five years, on the basis of understandings with Ruler, the Government of India have carried exclusive responsibility Sikkim for its defence, its external relations, its development, good govrenment, etc. With the advent of a truly popular government in the State the aspiration of these elected representatives to have an opportunity to present their own views to the highest

[Sardar Swaran Singh].

policy-making body of this country by sending one representative each to the Lok Sabha and this House, is understandable and should be accepted by us. We have had reports of jubilation and public meetings held in many parts of Sikkim on hearing of passage of the Bill through the Lok Sabha. It will be an act of traditional friendship on the part of our country, by this amendment to Constitution of India, to accept request of the Government and people of Sikkim. I would, therefore, commend that theThirty-Sixth Constitutional Amendment Bill be accepted. Thank you

The question was proposed.

SHRI RAJNARAIN (Utia Pradesh): Sir, I move:

"That the Bill further to amend the Constitution of India to give effect to the wishes of the people of Sikkim for strengthening Indo-Sikkim co-operation and inter-relationship as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of nine members, namely:

- 1. Shri Lal K. Advant
- 2. Shri Shyam Lal Yadav
- 3. Shri Lokanath Misra
- 4. Shri Rabi Ray
- 5. Shri Prakash Vir Shastri
- 6. Shri M. P. Varma
- 7. Shri Jagbir Singh
- 8. Shri Banarsi Das
- 9. Shri Sitaram Singh

with instructions to report by the first day of the next session."

The question was proposed.

्रश्री राजनारायण : मैं इसको पहले ही निवेदन कर दू कि प्रवर मिमित में वही सदस्य ले जाने का संशोधन पेश करता है जो उससे सिद्धान्त: महमत होता है। इसलिए सत्तारुढ़ दल को या अन्य किसी दल को यह मुगालता . नहीं होना चाहिए कि इससे हमारी कहीं भी असहमित है। हम इसके पूर्ण समर्थन मे है। श्री जा समाति : इस पर श्राप बोलने वाले हैं या रबी राय जी।

श्री राजनाराःण : मै ही बोल्ंगा।

श्री उपतभापति । श्रगर श्राप हं. बोलने वाले हैं तो फिर बाद में बोलिएगा । क्योंकि इस समय श्राप बोलगे तो शार्ट स्पीच देनी पड़ेगी श्रीर बार में बोलगे तो विस्तार से बोल पाएंगे।

श्री राजभारा जिसी ग्रापकी ईच्छा।

MR. DEPUTY CHAIRMAN: Before the discussion starts, I would like to know from the House whether they would be prepared to sit through the lunch and finish the Bill today.

SOME HON'BLE MEMBERS: No.

MR. DEPUTY CHAIRMAN: Mr. Mariswamy.

SHRI S. S. MARISWAMY (Tamil Nadu): Mr. Deputy Chairman, as the hon'ble Minister of Foreign Affairs expressed that we are having close ties with Sikkim for the more than 25 years, all these years we were treating Sikkim as the Protectorate of India. As every the "Protectorate" knows, word smacks of imperialism and colonialism, and we being a Republic cannot use this terminology. So, Sir, it is good that our Government has accepted the unanimous demand of the Sikkim Assembly to be an associate members of our federation. On this vario**us** count and also on other counts which I. will narrate after another, I welcome this Bill and we extend our support.

Sir, if we look at the recent developments in Sikkim, it is natural that Sikkim is willingly coming and joining with us. The reason is, that small country with a population of two lakhs was under the heels of a monarch who did not give them any freedom or liberty. So, there was a revolt in that country last year and.

with great difficulty, they have achieved a wider franchise and have constituted an assembly. That Assembly has passed a unanimous resolution to take an active part in our Indian parliamentary system by associating itself in both the Houses. Sir, on this aspect, I have nothing against the Government. But what puzzles me is, we met on the 22nd July. is 7th September. Within 47 days we have passed two Constitution amendment Bills. The speed is really fantastic. A few days ago, I read in the newspaper that a small town Andhra Pradesh by name Nellore had the experience of a Concorde flying over it. Concorde is the latest aircraft that flies at a speed of 1,500 miles per hour at an altitude of 55,000 feet. As a result, that town—it is a fairly big town-had a very strange experience. There was rattling of doors and windows, etc. But if we look at the way in which the Government brings Constitution amendment Bills, we are rather exceeding the Concorde's speed. Within 47 days they have brought two Bills to amend the Constitution. At this rate, I am afraid we will have only amendments in the entire Constitution and not the real, original Constitution. It may become like that, it appears. I may tell the hon. Minister that spite of his best efforts to convene a meeting with Opposition leaders now and then to consult them, the whole thing was done very hastly. I am yet to be convinced why this sort of hastiness has been exhibited on part of the Government. They may come out with the statement that things may change in Sikkim. In that case, tomorrow also things can change That is not an argument. If there we are afraid that things may change in Sikkim and so we must rush through with the Bill, that is not a good argument and we cannot accept it. If you are afraid that things may change, then things may change tomorrow also. In that case, what will We will be in a ridiculous happen? So I cannot understand position. this hastiness of the Government.

believe that the first intimation reached Delhi somewhere in the last week of June. And the hon. Minister took us into confidence only on the 30th of August. One full month had been wasted. If he had informed as in a week's time, the country would have had the benefit of discussing it threadbare. Now the discussion is not complete so far as I am concerned. Some papers have offered comments. Some papers have posed new problms. Some papers have opposed it and they have advanced their arguments. Also we are not able to study the world reaction. So far as I can see in the papers. China has reacted very sharply. But I am very glad that this is the first time that we have acted boldly. For so many years we have been adopting a policy of appeasement. As my friend has put it in his editorial-Mr. Bhupesh. Gupta showed me just now-all these years we have been waiting for a smile Mao. And this is the first time that we have put an end to this sort of appeasement and we have come boldly on this issue. So far as China's reaction is concerned, we need not worry because we have been watching China's attitude for the last so many years, even since it became an aggressor. Instead of being a friend of ours in whom we trusted, its attitude has always been anti-Indian. For example, when we took some interest in Bangla Desh, China came out in support of Yahya Khan and Pakistan as against our attempts and called us expansionist and imperialist. So also when popular revolt took place Sikkim, China accused us that Indian hand was there and that we incited their people to go against the Chogyal. If we go by the argument of China that it wants monarchy to remain there for ever and democracy should not be ushered in, and also that they should not be given adult franchise or whatever franchise it is, then it is a very reactionary policy. And it is a pity that China which professes to be a socialist country should adopt this old Tory policy and try to create trouble in our border. And I do not [Shri S. S. Mariswamy]

· understand why some agitation going on in Nepal and other places. I have a feeling that Chinese columnists are active in Nepal, and also that the people who profess to be members of Sikkim and made a trip to Delhi and had addressed a press conference here wherein they accused " us that we are doing something against the wishes of the people of Sikkim. I doubt their bona fides and I am doubtful if they are not Chinese agents. We have to be very alert and wary and see that we do not give any room for any mischief on their part.

So while welcoming the Bill I would request the honourable Minister that hereafter if he has got any important matter like this, when he is seized of an important Bill like this, he should give enough for the House to discuss about it; otherwise, our haste would be misconstrued outside. So far as I am concerned, I was in two minds whether to support Mr. Rajnarain's amendment because that will give us some time to study the ramifications But later on I of the whole thing. thought that it is not the correct thing, because their Assembly has passed a unanimous resolution and also on hearing that the Lok Sabha has passed this Bill, there has been jubilation in Sikkim, and therefore it is not good to delay the matter any further. Therefore, if the Government is seized of any such important matter, they should take the House and Members of Opposition into confidence and share the secret, We are not going to sell it to China or we are not going to sell it to America or to anybody. If we give our word of honour that we will keep the secret, we will keep it and we have kept it in the past. So the Government of India should hereafter consult Opposition and also the House when they come with such an important Bill.

With these words I support the Bill.

DR. V. A. SEYID MUHAMMAD (Kerala): Sir, apprehension has been

expressed on the basic concept amending the Constitution frequently. In the course of history human instiutions have been evolved according to the necessities and expediencies of th countries concerned. No institution which is not capable of adjusting itself to the compulations of the time is really worth anything. An institution which becomes incapable of adopting itself to the circumstances and compulsions of the times is a decadent institution. There is no immutability attached to any institution. Our Constitution has been framed under certain situations. As time went social necessities and political necessities compelled us to make ments. For example, when the various land legislations were passed, the courts struck them down as invalid and consequently amendments brought so that opposing the amendment on the principle that the Constitution is an immutable instrument and any amendment made is an incursion into the democratic principle is without any foundation whatsoever. question is why this amendment has been made. What was the necessity? What were the compelling reasons and compelling circumstances which made it necessary to make this amend-Even before 1949, the relament. tion between Sikkim and India was one of protectorate. In 1949, a representative party of the people, the State Congress of Sikkim, passed a resolution requiring accession to India. In 1959 also the same resolulution was passed. Subsequently, at the time of tripartite agreement May 8, 1973, it was also contemplated more closer association with Therefore, in 1974 the Government of Sikkim Act was passed and in that there is a specific provision, namely, 30(c), to which the hon. Minister for Foreign Affairs referred. That also authorises the Sikkim Government to request the Government of India to provide more political association of Sikkim. In May the Assembly passed a resolution same effect and that was subsequently in June and that resolution sought political association and sixth

representation in the political institutions of India. Under the Government of Sikkim Act of 1974, elections were conducted and if I am correct out of 32 seats the majority party got 31 seats. It is that party which has by an overwhelming majority which represented almost 99 per cent of the population that wanted association with India. Apart that, the 1950 agreement itself says that for considerable time the protectorate relations with India will continue. That means that historically the protectorate relation was in existence and the 1950 Act recognises it and says that relationship will continue hereafter also. This is the political background in which the present Bill has been brought forward.

I read today in the papers an allegation by Chogyal saying that even though the Constitution authorises such request to be made, no authoritative request has been made so tar. But I find on page 15(a) of the Parliamentary Bulletin which has been made available to Members that on two occasions such requests have been made. This is what it says: I am quoting from the statement of August 31, 1974:

After passage of the Government of Sikkim Act, the Government of Sikkim has made two formal requests for Sikkim's representation in India's Parliament.

If this report which has been published in the Bulletin is correct, then I do not think that there is any foundation or justification for the allegation that no request has been made and therefore the step taken now by the Government of India in bringing forward this Bill before the Lok Sabha and then before this House is really premature or unwarranted. The hon. Foreigh Minister may enlighten us on this point whether the statement that on two formal occasions requests have been made is correct and if so in what shape the request has been made and

if it is on that request the Government of India has taken this action.

While I fully support the Bill. want to refer to some apprehensions expressed outside the Parliament. One of the apprehensions is that introducing such a Bill making such a novel provision for associating another country and giving representation to another country in the Parliament India-one seat in the Lok Sabha and one in the Rajya Sabha-is an extraordinary thing which has no precedent in the other political associations existing in various countries in the world. But I should point out one example and that is the position of Puerto Rico in America. Even though it is an independent sovereign State, it has representative in the Aemerican Congress. But he has no voting right. As I have stated before, Constitution of any country or the relationship between the countries of the world not immutable and adjustments have to be made according to the demands of the time and compulsions of the time. In the circumstances, this presentation, though it may sound to be novel, is not anything which abhorrent or breath-taking or against the democratic conscience of any Member of this House or anybody outside this House.

As things stand now, I understand that the continuation of the present relationship between India and Sikkim as contemplated in the Sikkim Act is in the ultimate analysis an unilateral act in the sense that another majority party, when it comes to power there tomorrow, may amend the Sikkim Constitution and take away the present state of affairs, intented to be brought about by this Bill. A bilateral agreement will be more binding. In other words, if India and Sikkim enter into a binding contract or agreement, will be a bilateral act and cannot easily abrogated by the one of Parties. It may be pointed out that the tripartite agreement also will have the same effect. But in the tripatite agree-

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[Dr. V. A. Seyid Muhammaa]

[RAJYA SABHA]

ment the relevant clause specicfially deals with only economic institutions and not any political institution. Furtripartite agreement is a noval sort of agreement. An internationally binding agreement or contract can perhaps be entered into by sovereign bodies. For example, Sikkim Government and the Indian Government are both sovereign. But the representatives of three political parties are also signatories to the tripartite agreement of 1973. Will that constitute a legally binding inernational document? This is another question to be considered. An agreement which is entered into between non-sovereign bodies might not have the same validity as an agreement signed between two sovereign States alone. In the tripartite agreement there are two sovereign parties and three parties which are sovereign. They have got representative character within the territory of Sikkim only. As I pointed out, there the provision does not speak of political association. But it speaks of only economic association. Why this particular change in the wording in the tripartite agreement leaving out po'itical representation and emphasizing only economic association? This is another aspect which has to be looked into. -

Then, clause 5 of the Tenth Schedule is capable of apprehensions and misinterpretations. Clause 5 reads as follows:

"The provisions of the Schedule shall be in addition to and not in derogation of, any other power, jurisdiction, rights and authority which the Government of India has or may have in or in relation to Sikkim under any agreement, grant, usage, sufferance or other lawful arrangement."

The substance of this clause is that it has retrospective as well as prospective agreements in view because, by the use of the words "The Government of India has", which means the present and "may have" which means the future, changes can be brought about

and those changes will automatically override the provisions of the Schedule. That means legally that any agreement, usage, custom, sufferance, existing outside the Constitution can really alter the state of affairs now getting crystalised in the present provision. It means that the moment the 10th Schedule becomes a part of the Constitution so that any amendment to that will have to be done according to the procedure prescribed in article 368, etc. which means two-thirds majority of the members present and voting. But this clause says that if any agreement is entered into, any usage sufferance or valid arrangement override the provisions of the Schedule and this is an extraordinary Here a sovereign situation. passes an amendment to the Constitution and the 10th Schedule is introduced and it says by using the words "any agreement, grant, usage, sufferance or other lawful arrangement", outside the Parliament will override the Schedule. This is how I understand And, Sir, if this is the meaning, is really taking away the power amending the Constitution and giving it to and investing it in some other body and these expressions are so wide covering "agreement, grant, usage, sufferance or lawful arrangement" and giving such wide powers will create an extraordinary situation and this is how I understand it and if my understanding is correct, then, Sir, it creates an extraordinary situation and the honourable Minister of External Affairs may consider this matter.

(Time bell rings)

Sir, I do not want to take much time of the House. But I wish to mention only one matter. The moment the hon. Minister rose to move the Bill, the members of a particular party rose in vehement protest. I still fail to see what the reason was for their protest. I can understand if on merits and on honest difference of opinion they make some cogent and constructive criticism of the Bill. But this sort of opposition has been expressed by them and I do not know why. Pro-

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bably they are afraid that China may not approve of this and anticipating such a disapproval by China, must have thought it their duty to make this vehement protest and I do not see any reason for this protest except this. One more point is there. There is an apprehension that this will set a bad precedent in the sense that giving associate membership to a body outside India, that is, Sikkim, create precedents for the other States in India to make similar requests which will ultimately end in the complete negation of the integrity of India may assure those friends who have got such apprehensions-these apprehensions have been expressed outside in the papers and in speeches also-that there is no reason for such an apprehension. Kashmir, for example, has been treated in a special way and there are special provisions in the Constitution with regard to Kashmir. But nobody has so far, on the ground that Kashmir has been given a special status, said that he also wants it. No State will demand that it will also ask for a special status just because Kashmir has been given a status. I do not think that any State would be so unreasonable and I do not think that the States will behave like small boys. Just because one brother has got a toy, the other brother also may say that he also wants a toy. Like this, I do not think, the States will behave. I do not think that other States are so. . . (Time bell rings). And simply for the reasons that a provision to this effect is made, other States will re clamouring for it, which will ultimately lead to confusion. . . (Time bell ings).

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Thank you very much.

MR. DEPUTY CHAIRMAN: House stands adjourned till 2 p.m.

> The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled, after lunch, at one minute past two of the clock. Mr. Deputy Chairman in the Chair.

श्री राजनॅरायण (उत्तर प्रदेश) :श्रीमन, मैं सिद्धांतः इस संशोधन विधेयक के पक्ष में हं भ्रौर इसलिए में चाहता है कि जब इतने विलम्ब के साथ यह विधेयक ग्राया है तो जरा ग्रीर ग्रच्छा तथा सर्वागीण विधेयक ग्राए जो कि बाद में हमारे लिए कोई खतरा उत्पन्न न करे। श्रीमन्, मुझे ग्रफसोस है कि इस समय हमारे मित सी० पी० एम० के लोग यहां नही है क्योंकि और बहत से लोग तो इस विधेयक के पक्ष में है।

श्री उत्सभः पति : वे भी स्राजायों गे।

श्री राजनारायण : इस समय नहीं हैं वरना मै उनको सिक्किम, भुटान, नेपाल, तिब्बत ग्रीर भारत के साथ जो सम्बन्ध हैं थोडे में बताना चाहता था ताकि वे ग्रपनी राय . को बदल दें स्रौर स्रपनी राय बदल कर विधेयक पर प्रस्तृत हमारे संशोधन के पक्ष में वोट करें।

सरकारी पक्ष के लोग भी जिनका पढने लिखने से कम काम रहता है केवल सदन में जोर से बोलना ग्रौर हाथ उठाना ही ग्रपना धर्म समझते हैं मै उनको बताना चाहता है कि भारत की जो इच्छा रही है,भारतीय जनता की इच्छा रही है उनकी कितनी दूर तक भारत की सरकार ने अवहेलना की और भारत की जनता की इच्छा को भारत की सरकार ने किस ढंग से लात मारी।

श्रीमन्, 1947 के समय की ग्राप जानते हैं। 1947 में सिक्किम स्टेट कांग्रेस की स्थापना हुई श्री ग्रौर उसके मक्सद क्या थे वह मै बतलाना चाहता हूं । एक तो है राज्य को भारत में मिलाना। पट्टेदारी की सामन्ती प्रथा का उन्मूलन ग्रीर सर्वैधानिक प्रधान के रूप में.. (Interruptions)। यह किताब है, डा० लोहिया

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[श्री राजनारायण]

के लेखों का संकलन श्रीर जो में श्रापको बता रहा हूं, वह लेख है, भारत, चीन ग्रौर उत्तरी सीमायें। म चाहुंगा कि भारत की सरकार को "भारतीय विदेश नीति का मूल्यांकन--डा० राम मनोहर लौहिया" नाम की यह पुस्तक तमाम कांग्रेस के लोगों के लिए उपलब्ध करानी चाहिए ताकि वे लोग इसको पढ़ सकें। यह बात सदन के सम्मानित सदस्य जानते हैं कि डा० राम मनोहर लौहिया जब ह मारे देश पुरानी कांग्रेस थी, कांग्रेस एक पार्टी नहीं थी, बल्कि कांग्रेस एक नेशनल फोरम थी, उस समय डा० राम मनोहंर लौहिया उस कांग्रेस के विदेश विभाग के अध्यक्ष ·थे । डा० लौहिया ने समय समय पर विदेश नीति के सम्बन्ध में लेख लिखे है स्रीर जो उन्होंने भारत की सरकार को सलाह दी है उन सभी का संकलन इस किताब में मिलेगा। इसलिए इस किताब में से कुछ अंश में म्रापके सामने पढ़ देता हूं---"राजनैतिक संगठनों में सिक्किम स्टेट कांग्रेस यहा का मुख्य राजनैतिक दल है। इसके अलावा सिक्किम नैशनल पार्टी ग्रीर सिवकम प्रजा सम्मेलन जैसे छोटें-छोटे गुट भी हैं। दिसम्बर, 1947 में सिक्कम स्टेट कांग्रेस की स्थापना हुई। राज्स को भारत में मिलाना, पट्टेदारी की सामंती प्रथा का उन्मूलन ग्रीर संविधानिक प्रधान के रूप में महाराजा को रखते हुए जनता का लोकतांत्रिक शासन स्थापित करना यही इसके उद्देश्य हैं।"

इसको मैं यही छोड़ देता हूं। इसके बाद जो दूसरो पार्टी है वह केवल यह चाहती थी कि विदेशी मामले, सुरक्षा और संचार व्यवस्था भारत की सरकार के हाथ में रहे, मगर सिक्किम एक स्वतंत्र राज्य रहे। पूरी तरह से भारत में मिल जाने का प्रस्ताव सिक्किम कांग्रेस का है और यह बात उन्होंने सन् 1947 के दिसम्बर में कही और तब से अब तक सिक्किम कांग्रेस ने बराबर इस बात की मांग की है कि सिक्किम पूर्ण रूपेण भारत में मिला दिया जाय श्रौर सिन्किम की सामन्ती प्रथा को खत्म किया जाय श्रीर सिक्किम में लोक तंती व्यवस्था स्थापित की जाय । मै पूछना चाहता हुं कि भारत की सरकार के दिसम्बर, 1947 से ग्रब तक इस प्रस्ताव के वहां पर पास होने के बावजुद कार्यान्वित बयों नहीं किया। मैं चाहुंगा कि भारत की जनता त्राज डा० लौहिया को याद करे। मुझे उम्मीद है कि आज डा॰ लौहिया की स्नात्मा कुछ सर्ध रूप में जरूर खिलेगी इस बात को देख कर कि जो उन्होंने बात कही थी कि सिक्किम भारत का श्रंग है , श्रब सिवि∗म को एक रुप में भारत के नजदीक लाने की कोशिश भारत की सरकार कर रही है। किसी भी देश के लिए सन् 1947-48 से अन 28 सालों का जीवन एक बहुत बड़ा जीवन होता है । मैं यह कहना चाहता हूं कि इस 27 सालों तक भारत की सरकार भारत की जनता ग्रौर सिक्किम की जनता की राय की बराबर अवहेलना करती रही है और पता नहीं कितनी साजिश वहां पर होने देती रही। यह तो मैने सन् 1947 की बात बताई है। . मैं इसके पहले भी जाना चाहता हूं। 14 फरवरी, 1949 का एक लेख है जिसमें उत्तरी सीमाग्रों पर खतरे की ग्रोर इशारा करते हुए डा० लौहिया ने भारत की सरकार को चेतावनी दी थी। मै इसलिए इसको पढ़ देता हुं ताकि इस सदन के सम्मानित सदस्य इस बात को समझ जाय कि डा० लौहिया इस देश के वह नेता रहे ने जो भारत की सीमा के बारे में चिन्तित रहते थे श्रीर भारत का विकास कैंसे हो, भारत की सीमात्रों की सुरक्षा कैसे हो, भारत ग्रपनी सर्वप्रभुत्त को कैसे सम्पन्नपा के साथ रख सके इन तमाम वातों के ऊपर समय समय पर सुझाव देते रहे हैं। यह लेख 14 जनवरी, 1949 का है जो हमारा ध्यान उत्तरी सीमात्रों की तरफ से कम्युनिस्टों के बढ़ते हुए खतरे की ग्रोर म्राकिषत करना चाहता है। काश्मीर युद्ध या पाकिस्तान के पखतून क्षेत्र में होने वाली घटनात्रों या पूर्व में चाऊ एन-लाई की फौजों की मैयहांचर्चा नहीं करूंगा नेपाल,

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[7 SEPT. 1974]

ैंसिक्किम श्रौर तिब्बत में जो हो रहा है, वह इससे कही ऋधिक महत्वपूर्ण है।

ैं....हिन्दुस्तान की जनता उसके वारे में बिलकुल अनिभज्ञ है। बड़ी संख्या में चीनी कम्यनिस्ट तिब्बत में चले ग्राए हैं, कई मठों को ग्रपने सद्धांतिक प्रभाव में कर लिए है ग्रौर गुप्त ढंग से इस सुंदर देश में हथियार जमा करा जा रहे हैं। चीनी कम्यूनिस्टों ने नेपाल भी ग्रपनी भांख लगा दी है ग्रीर उस देश में भी कम्यूनिस्ट कार्यकलाप बढ़ता जा रहा है। हिन्द्स्तान से ब्रिटीश सत्ता के चले जाने के बाद यह स्वभाविक था कि नेपाल, सिक्किम ग्रीर तिब्बत की ग्रयोग्य सरकारों पर गहरा अंदूरनी दबाव बढ़ेगा। अगर उन दूर ग्रौर पूर्वी देशों में ग्रततोगत्वा जनतंत्र की हत्या ही जाती है तो भारत सरकार को उसकी पूरी जिम्मेदारी लेनी होगी । जहां तक समाज-बादी दल का सम्बन्ध है वह जनतंत्र श्रौर स्वा-धीनताकी रक्षाके लिए हिस्द्स्तान ग्रीर एशिया की जनता के साथ कंधे से कंपा लगा कर उनके साथ लडेगीं। "

श्रीमन्, यह 19 जनवरी, सन् 1949 को हमने भारत की सरकार को चेतावनी दी थी कि तिब्बत में क्या हो रहा है, सिक्किम में क्या हो रहा है, भूटान में क्या हो रहा है? मै भूटान की चर्चा पर जब ब्राउंगा तब बोलुंगा कि भूटान में किस तरह से रस निकालने के कारखाने, कपडा धोने के कारखाने चीन के कम्यूनिस्ट के स्राकर खोल कर, दुकान के रूप में ग्रपनी विचाराधारा का प्रचार करना शुरू कर रहा है। किस ढंग से महात्मा गांधी की फोटो वहां टांगना व जित कर दिया गया है ? यह उन व्यक्तियों के द्वारा कही हुई बात है जो वहां जाकर देख आए है।

म सरकार स्वर्ण सिंह सिंह जी की बड़ी इज्जत करता हूं, इस मानी में करता हूं कि वे एक माइनारिटी कम्युनिटी के हैं, ग्रल्प-संख्यक समुदाय के हैं . . .

SHRI NIREN GHOSH: What is minority community?

श्री राजनारायण: इस लिये इज्जत करता हूं कि सीधे-सादे हैं, बहुत ज्यादा तिकड़मी नहीं हैं, इज्जत इसलिए करता हूं कि वे ग्रपनी बात कहने एक विशेष कला बना रखे हैं, कहते कहते चले जाएंगे, किसी को पता ही नहीं चल पाएगा क्या कहे। तो तिडवत के बारे में श्रब श्राता हूं। श्राज भी में निश्चित मत काहं कि तिब्बत कभी भी चीन का ग्रंग नहीं थी ...

श्री नीरन घोष: एकदम गलत है।

श्रीराजनारयण: भारत की जनता ग्रौर भारत के देश के साथ यह बड़ा धोका हुआ है कि भारत की सरकार ने तिब्बत को चीन के खूनी पंजें में दे दिया । श्रीमान्, हमारी गरीब पार्टी थी। उस समय श्राप भी हमारी गरीब पार्टी में शामिल थे, मगर ये 2 नक्शे छपवा कर हमने देश में बटवाए हैं...

SHRI NIREN GHOSH: He is distorting the history.

श्री राजनारायण : इस मामले में भाई नीरेन घोष श्रौर हम लोगों में काफी मतभेद है।

श्री नीरेन घोष : है तो है, 1

श्री राजनारायण : हमको डिस्टर्व मत करो, सूनो। भारत की सीमा रेखा क्या होगी, उसका नक़शा हमने वटवाया था। उस नकशे में या ''यह या'' 2 नक़शे हमने छपवाए थे--एक नक्षणा यह दिया था कि भारत ग्रौर स्वतंत्र तिब्बत के वीच मैक-मोहन रेखा ही काम दे सकती है सीमा का, श्रगर तिबुबत को स्वतंत्र मान तव तो मैक-मोहन रेखा भारत और तिव्वत की रेखा रहेगी ग्रौर भ्रगर तिब्बत ग्राजाद नहीं है, स्वतंत्र बफ्फर स्टेट के रूप में नही है, तो हमारी सीमा रेखा होगी कैलाग मानसरोवर श्रौर संगपो नदी-जिसको हम भारतीय भाषा में कह

[श्री राजनारायण]

सकते हैं पूर्व वाहिनी ब्रह्मपुत्र । भारत की जनता समझ ले कि भारत की सरकार भारत की जनता के साथ क्याकर रही है भ्रौर कर चुकी है। क्या कैलाश हमारा नहीं था, क्या मान-सरोवर झील हमारी नही थी श्रौर क्यां मंसर गांव हमारा नहीं था ? श्रीमान, मंसर गांव से बराबर हमने लगान वसूल किया और स्रौर मंसर गांव को स्राबादी बराबर हमारी स्राबादी में जुड़ती रही । स्रापको मालूम है ग्रौर ग्राप जानते होंगे कि श्री रामसिह जो ग्रत्मोडा में हमारी पार्टी के ग्राज भी सदस्य हैं, वहां सरकारी ग्राफिसर थे। उनके पास पराने नक्शे थे। उन्होंने ये नक्शे 1960 में डा० राममनोहर लोहिया जी ग्रौर हमको दिये थे। हमने उन नक्शों को लेकर यह एलान किया था कि भारत सरकार देश के साथ गद्दारी कर रही है। मंसर गांव हमारी श्राबादी का गांव है, जनता का गांव है। उस मंसर गांव में चीन का कब्जा हो गया और भारत सरकार ने अपने देश की जनता को बताया भी नहीं।

मुझे खुशी है कि 1961 में लोक-सभा में श्री ग्रटल बिहारी वाजपेयी जी ने ग्रौर दूसरे लोगों ने यह सवाल उठाया था कि डा० लोहिया जी के पास जो नक्शा है उससे यह सिद्ध होता है कि मंसर गाव हमारा है ग्रौर सरकार इस मामले को दुनिया की ग्रदालत में जाकर सिद्ध करें कि हमारे देश के गांव पर बलात चीनियों ने कब्जा कर लिया है।

SHRI NIREN GHOSH: Why have you not published it?

श्री राजनारायण : लोक सभा की प्रोसीडिंग में यह चीज है । श्रीमान्, श्री जवाहर लाल नेहरू उस समय वहां पर थे । उन्होंने कहा था कि यह गांव नक्शे में है, यह यह बात सही है। जो नक्शा डा. लोहिया जी के पास है, वह नक्शा हमारे पास भी है।

यह सही है कि 1954 तकवहां से लगान वसूल किया जाता रहा और उन लगान से मंसर झील पर दीपदान घी का होना था। मगर लगान वसूल करने म जितनी रकम खर्च होती थी, उतनी वहां से लगान वसूल नहीं होता था। में राज्य सभा के सभी सदस्यों से अपील करूंगा कि लोकसभा की कार्यवाही को लेकर पढ़ें। यह बात अप्रैल और मई 1961 में कही गई है और उससे सारी बात की जानकारी हो जायेगी।

म यह कहना चाहता हूं कि क्या हमारा देश इतना लुंज-पुंज हो गया है कि वह इन सारी बातों को भूल जाय। क्या यह भी भूल जाय कि नैना का घर यहां था, पार्वती का नेहर था श्रौर शंकर की ससुराज थी। मै तो यह जानना चाहता हूं कि हमारे राष्ट्र की सीमा क्या रहे और हमारे राष्ट्र की सीना क्या होनी चाहिये ? यहां पर प्रश्न हिन्दू मुसलमान, पंजाबी श्रौर बंगाली का नहीं है। श्रीमान् मैं यह चाहता हं कि कैलाश ग्रीर मंसर झील हमारे है। सांगपो नदी के किस देश के साथ है ? इसके लिए क्या कसौटी है, कसौटी है लिपि, कसौटी है भाषा, संस्कृति कसौटी है धर्म, कसौटी है इतिहास, कसौटी है बहने वाले पानी का बहाव श्रीर ग्रंत मे सर्वी-परि जनता की इच्छा। ये कसौटियां है, जिन कसौटिययों की बुनियाद पर हम मुल्यांकन कि कौन से देश का किस देश के साथ है ? कौन कह सकता है कि तिब्बत हम से अलग है ? तिब्बत की लिपि, भाषा, संस्कृति ग्रौर रहन सहन, इन सबको देखाजाय । धर्म को देखाजाय । तिब्बत की ग्राबादी बौद्ध धर्म व लों की है। श्री बुद्ध कहां पैदाहमा भौर उसको दर्शन कहा प्राप्त हुम्रा? क्या बुद्ध चीनी देवता रहा है ग्रौर क्या वह चीन में पैदा हुम्रा ?

श्रीमान्, गंगा है, सरस्वती है, मंदाकनी है, ब्रह्मपुत्र है, ये सभी निदयां हिमालय से निकलती है ग्रीर इनके पानी का ढलाव भारत की स्रोर है स्रौर भारत की संमा में स्रातः है। इसलिए ये सब स्थान हमारे हैं, ये स्थान भारत के हैं स्रौर ये स्थान किसी दूसरे के नहीं हैं।

SHRI NIREN GHOSH: Yes, say Japan also, Lanka also.

श्रो सुलतान सिह: ग्रापका संशोधन सिक्किम पर है, तिब्बत के बारे में नहीं है।

श्री राजनारायण: जब हम इतने गम्भीर विषय पर चर्चा कर रहे हैं तो बीच में इस तरह की मजाक नहीं होनी चाहिये। ग्राज में कह रहा हूं कि ग्रफगानिस्तान से लेकर वर्मा तक का जो इलाका है, जो हिमालय का यह इलाका है ग्रफगानिस्तान से नेकर वर्मा तक, जो कि 8 करोड ग्रावादी का है, वह भारतीय इलाका है। इसलिए म बहुत साफ कहना चाहता हूं कि जब ग्रंपेज गरे। (Time bell rings) शाप घटी बजायेंगे, तो हम मर जायेंगे।

श्री उप-प्रभापति : समय दे बिये।

SHRI BHUPESH GUPTA: One a point of order. Are you going to die? I thought you are immortal.

श्री राजनारायण : श्रीमन्, श्री भूषेश गुप्त किसी दिन सून लेंगे जब हमारे गवाहों के रास्ते में रोककर भाला ग्रोर बल्लम दिखाया जाता है तो किसी दिन हम को भी मारा जा सकता है। श्रीमन, मै पूछना चाहना ह ग्राज सरदार स्वर्ण सिंह ते कि क्या तिब्बत मे हमारे डाक बंगले नहीं थे ? तिब्बत में हमारे डाक-बंगले थे ; हमारी दो फौजी चौकियां, हमारा तारघर, डाक्रघर तिब्बत में था । ये तिब्बत में थे । लेकिन अगर संधि देखी जाये तो उसमें भी मुग्रावजे की बात थी। बाद में भारत की सरकार ने कहा टु शो दि गुडविल सद्भावना के प्रतीक स्वरूप बिना पैसे लिए सब चीन को दे दो और सब चीन को दे दिया। अबो दे दिया ? सर चार्ल्स वेल एक अंग्रेज **या जो पहाड़ी इलाकों का बहुत ग्रन्छा जान-**

कार था। उसने एक लेख लिखा है। सर चार्ल्स वैल ने कहा है कि यदि भारत में कभी कोई ऐसी सरकार ग्राई कि तिब्बत में शक्ति संतुलन गड़बड़या तो मैं पहने से ही स्रागाह कर देता ह कि नेपाल भुटान और सिक्किम भारत की स्रोर से प्रपना मंह मोडेगे स्रीर चीन की तरफ ताकोंगे। चार्ल्स वेल का यह लेख, जब उत्तर प्रदेश की दिधान सभा मैं सदस्य 60-61 में भ्रच्छी तरह से डिस्कस किया गया था। माननीय सम्पूर्णानन्द जी मख्य मंत्री थे। मुझे खुगी है कि मतनित्य सम्पूर्णानन्द जी ने . अराहोती पर जब चीन की पल्टन ग्राई थी तो कहा था कि भारत की सरकार उसकी रक्षा करेयान करेवासहोती उत्तर प्रदेश का म्रंग है म्रोर उत्तर प्रदेश की हथिय रबन्द पुलिस उसकी रक्षा करेगी।

श्रीमन मैं इमी को लेपर सदस्यों से और कुछ कहना चाहता हूं। जब तक इंसकोसमझेरे नहीं तब तक सिक्किम की समझेंगे नहीं श्रौर सिक्किम के इस प्रस्ताव को गम्भीरता को नहीं समझेगे, हमारे संशोधन की गम्भीरता को नहीं समझेंगे । श्रीमन एव-रेस्ट चोटी के माने क्या है ? एवरेस्ट चोटी सरगमाया के संबंध में माननीय डा॰ ले(हिया की दो लाइनें पढ़ देता हं--मैं भारत ग्रौर विश्व की जनता से ग्रर्प ल करता हं कि संसार के सबसे कने पर्वत शिखर को एवरेस्ट न कह कर सरगमाथा कहा जन्य । तिब्बत, नेपाल तथा भारत की तराई स्थित जनता इस चोटी को सरगमाथा के नाम से पुकारती है। इस-भारत के लोंगों को की सरकार को भारत के को एवरेस्ट गिरि न भह भर ग्रंगेजी की गुला-मियत न सह कर, इसको सरगमत्था के नाम से पुकारना चाहिए। जो सिविकम को अपने साथ ग्रौर सिविकम के प्रतिनिधियों को ग्रपनी संसद में लाने की बात करते हैं उनका पहला कर्तव्य है कि इनको सरगमाथा कहें। नगर करूं क्या ? शक्ति ग्रौर संफल्प का कमजोर बिन्दू है भारत की सरकार । मैं

चाहता हूं कि भारत की सरकार या तो हटे, ग्रगर रहे तो ठीक से भारत राष्ट्र के साथ वफादारी के साथ चले ।

श्रीमान, मैं हिमाचल वचाश्रो ग्रान्दो-लन का संयोजक रहा हूं। मुझे ख्यो है कि जिस सम्मेललन का मैं संयोजक था ग्राज की कार्यवाही इसमें ग्रंकित है। एक लेख है मई 60 का हिमालयी हिन्दुस्तानी। हिम-लयी हिन्दुस्तान क्या है ? इसमें कुछ दल-विहीन ग्रौर निविवाद सुझाव शोर्षक से डा० लोहिया के सुझाव दिए गए हैं:

"हिमालयी हिन्द्रस्तान के लिए एक समा-कलित श्रायिक श्रोर जनसंख्या संबंधी योजना को फार्यान्वित करना चाहिए स्रोर उसे पुरे क्षेत्र को फल-बाटिका से हरा भरा कर देने के लिए समुवे हिन्दुस्तान के पैसे और ग्राद-मियों के साधन का उपयोग करना चाहिए । भटान है ग्रमी सिकिकम से ही लोग परेशान हैं--भूटान, निकितन स्रोर उर्वेशोयम उत्तरदाया सरकार स्थापित करनी चाहिए म्रोर यहां की जनता को हिन्दुस्तान की लोक-सभा मैं भ्रवने प्रतिनिधि भेजने का श्रधिकार मिलना चाहिए। यह 1960 की मई का वक्तव्य है जिसमें डा. लोहिया ने सांग की थी कि भूटान ग्रीर सिक्किम की जनता को भारत की लोकसभा में अपने प्रतिनिधि भेजने का अधिकार मितना चाहिए । मैं पूछना चाहता हूं कि भारत की सरकार श्रब बैी क्यों थी ? वह बालू में सिर गाड़ कर नाच रही थी स्रौर हम लोगों को परेशान कर रहो थीं।

श्रीमन्, हिमालय बनाश्रो सम्मेलन में भी करीब करीब यही सब बाते एक एक कर के श्रीकत हैं श्रीर उसमें कहा गया है कि भाषा, लिपि, रहन सहन, धर्म श्रीर लोक इच्छा की कसौटी पर तिब्बत हिन्दुस्तान से बहुत नजदीक ह श्रीर साथ ही हर हालत में तिब्बत जैसे बड़े देश के लिए लोकेच्छा ही सबौंपरि होनी चाहिए। इस श्रवसर पर मैं भूतपूर्व प्रथम

राष्ट्रपति बाबू राजेन्द्र प्रसाद जी का स्मरण किये बिना नहीं रह सकता। मुझे याद है कि जब हम ने हिमालय बचायो सम्मेलन की श्रूप्रात की थी तो वह ग्रपनी बीमारी की ग्रवस्था में थे ग्रौर उस समय महामाया बाब कांग्रेस में थे। राजेन्द्र बाबू को उन्होंने मना किया कि यह तो डा० लोहिया की नोटंकी है, इस में मत ग्राना । मगर राजेन्द्र बाब ने कहा कि जब पटना नगर बाढ़ में डूब रहा है उस समय डा० लोहिया के लोग बांध बना रहे है, मैं क्या उन की मदद नहीं करूंगा, श्रौर राजेन्द्र बाब् उसमें ग्रपने ग्राप ग्रा गये । स्रोर वहां उन्होंने तीन वाक्य कहे है । उन्होंने कहा कि भारत की सरकार ने भागंकरभूल को कि तिब्बत पर चीन का कब्जा कबूल कर के ग्रौर उत पाप का फल भारत भोग रहा है चीन के हमले के रूप में । भारत को प्रायश्चित करना होगा तिब्बत को अजाद करा कर। यह वात राजेन्द्र बात्रू ने कही थी।

MR. DEPUTY CHAIRMAN. Now you will have to wind up.

श्री राजनारायण : श्रीमन, मैं बहुत जल्दी खत्म कर रहा हूं। ग्रागे के लेंखों में भी यही है। डा० लोहिया ने बहुत ही खेद के साथ दुख प्रकट किया है कि सिक्कम को ग्राज तक यह ग्रधिकार नहीं मिला है कि वह ग्रपने प्रतिनिधि को भारत की लोक सभा में भेजे। म्राज यह संशोधन भी म्राया है तो सरकार की स्रोर से सशोधन हैं स्रोर उस में कहा जा रहा ह कि राष्ट्रपति के चुनाव में सिक्कम का प्रतिनिधि भाग नही लेगा। क्यों भाग नहीं लेगा? क्या कारण है ? क्योंकि हम उस को दूसरा दर्जा दे रहे हैं ग्रौर मैं इस बात को कहना चाहता हूं कि जब यहां अंग्रेजी राज्य था तो चेम्बर ग्राफ प्रिसेज में क्या एक प्रतिनिधि सिक्कम का नही था । जिस तरह से हिन्दुस्तानं के दूसरे राजा थे उसी तरह से सिक्कम का राजा भी हमारे यहां के राजाग्रों की तरह था। तो इस समय सिक्कम के

लिए दूसरा स्टेटस क्यों रखा जाय । क्यों मही ग्राप सिक्कम के प्रतिनिधि को पूरा हक देते जो हक यहां के प्रतिनिधियों को है। जो भी संसद सदस्यों की जिम्मेदारी है वही सिक्कम के चुने हुए प्रतिनिधि की जिम्मेदार क्यों न रहे। ग्रगर वह न रही तो वह द्विधा की स्थिति होगी कि वह हमारी लोक सभा का सदस्य भी रहेगा और वह राष्ट्रगति के चनाव में भाग भी नहीं लगा, उपराष्ट्रपति के चनाव में भाग भी नहीं लेगा। यह स्थिति तो ग्रमहनीय होनी चाहिए । तो श्रीमन, मैं ग्राज स्वर्ण सिंह जी से अरबद्ध प्रार्थना करूंगा कि हे स्वर्णसिंह जी, इस देश के प्रति भ्रपनी वद्धावस्था में तो वक्तादारी दिखा दो । सिक्कम की जनता को ग्रधरे मन से प्रति-निधित्व मत दो। उसे खले मन से, चौड़ी छाती ने, मंकल्प की दढता के साथ प्रतिनिधित्व दो ग्रौर कहो कि सिक्कम भारत का एक ग्रंग है. सिकिम भारत का भाग है, सिक्कम के लोग हमारे वैसे ही भाई हैं जैसे कि विभिन्न राज्यों के दूसरे लोग एक दूसरे के भाई है। इसलिए मै चाहता था कि यह हमारा संशोधन ग्रगर प्रवर समिति में जायेगा तो वहा हम ग्रपनी बानों को रख सकेंगे ग्रीर सरकार को हम ग्रपने तथ्यों से, तर्कों से ग्रौर सत्यों से वतलायेगे, समझायेगे ताकि सरकार हमारे संगोधन को मान ले। इस लिए मै चाहता. हं कि हमारा संशोधन प्रवर समिति में जाय भ्रौर वहां हम इस बिल को पूर्ण कर सकें ग्रीर एक पूर्ण बिल के साथ यहां ग्रायें जिस से कि सिक्कम की जनता को ग्रधमरापन खत्म हो जत्य। श्रीमन, जब ग्राप की ग्राजा है तो उम को शिरोधार्य कर के मै पुन: बारबार सदन के सम्मानित सदस्यों से ग्रीर सरकारी पक्ष के लोगों से कहुंगा और सरकार से श्रनुनय विनय करूंगा कि जो काम वह करें पूरे मन से करे, पूरे दिल से करें ब्रौर उसमें कोताही मत करें वरना यही एक तर्क हो जायगा कि सिक्कम की नागरिकता स्रौर सिक्कम की जनता भारत की जनता से भिन्न है क्यों ?

क्योंकि सिक्कम के प्रतिनिधि को राष्ट्रपति और उपराष्ट्रपति के चुनाव में भाग लेने का हक नहीं हैं। इस लिए स्वर्ण सिंह जी, हमारी वात मानो। इन विल को प्रवर समिति में जाना चाहिए। जब इतने दिन तक धरा नहीं धंसी ग्रोर गगन नहीं फटा तो दो चार दिन में कुछ नहीं होगा। जल्दी बैठक बुला लेना। हम रात दिन तैयार है देश की सुरक्षा के लिए तैयार रहेंगे।

MR. DEPUTY CHAIRMAN: Sbrimati Pratibha Singh.

SHRI NIREN GHOSH: An outright chauvinistic speech.

MR. DEPUTY CHAIRMAN: We wil! hear your speech also.

SHRIMATI PRATIBHA SINGH (Bihar): Mr. Deputy Chairman, Sir, I want humbly to congratulate our Prime Minister ...

SHRI BHUPESH GUPTA: The only question is whether Mr. Rajnarain will pay the cost of Rs. 300/-.

श्री राजनारायण : श्रीमन, मेरा पाइट इन्होंने उठा दिया, मैं साफ कर दूं। श्रीमन्, हमारे गवाहों को इंदिरा जी के गुडों ने, वहां की पृलिस ने, कलक्टर ने इलाहाबाद जाने से रोक दिया। इसिनए हमने उनकी गवाही में पेण करने के लिए समय मांगा। इसिनए झदालत ने कहा कि 300 पया दीजिए।...

MR. DEPUTY CHAIRMAN: We are not discussing your case here. (Interruptions). Order please.

SHRIMATI PRATIBHA SINGH: Sir, through you, I want to congratulate our Prime Minister for her sagacity, for-sightedness and her decision to bring forward thih thirty-sixth amendment to the Constitution. Sikkim, which is already a protectorate of India, becomes now an associate State of India through this Bill. This is a new concept. This has been done to

[Shrimati Pratibha Singh] give effect to the wishes of the people of Sikkim for strengthening Indo-Sikkim co-operation and interrelation-ship.

It has been argued, Sir, by some hon. Members in the opposition in the other House that if it would have necessary, the framers of the Constitution would have taken the steps then to make Sikkim an associate State of They would not have main-India. tained Sikkim as a protectorate, as the Maharaja of Sikkım was a member of the Princes Chamber. If I am permited, through you, Sir, to humbly state the necessity has arisen today. I humbly want to state that it is obvious that the circumstances have gradually developed to create an atmosphere for action of this type. Although the people of Sikkim had desired as far back as 1950 that they should have responsible government representing people and closer link with India, it could not be done at that time. But, Sir, this wish gradually grew stronger with the growth of aspirations of the people. Conditions are changing everywhere and they demand changes. The people of Sikkim are now wide awake to their problems. They know how they want to administer their State and how they wish to associate themselves with their neighbours. They have in the last so many years, by a gradual process of evolution, brought democracy in the State and restricted the cowers of monarchy. Now they wish by their latest unanimous resolution passed on the 11th May, 1974 by the 32 elected members of their Assembly besides other things, to "augment the modalities of further strengthening Indo-Sikkim relations as already agreed to in the May 8, 1973 agreement between India and Sikkim." This resolution has also been incorporated in the Sikkim Act, 1974 which comes into force from 4th July. 1974. In this Sikkim Act of 1974, article 30(C) clearly says to take immediate steps for Sikkim's participation in the political and economic institutions of India The Government of India could either reject the proposal or accept it. India has brought in this Bill in fulfilment of the wishes of the people of Sikkim, Do our friends in the opposition realise the consequences of refusing to accept the Sikkimese proposal in the national interests of our country, well as those of Sikkim? Sir, the people of Sikkim are quite aware of the happenings in the neighbouring countries, north and south. Here is a tiny little State composed of proud people who have enjoyed a civilisation comparable to any other. They have witnessed the transformation going on in The Sikkımese people given ample proof of their ambition to ensure a life of advancement, political, economic, cultural and all that. They wish to give themselves the opportunities others have. By now, with our association and their own effort, they are mature enough to realise that no longer it is possible for them to live in the isolation of the 17th or 18th century. A relationship of interdependence is the logical consequence. For this where would the Sikkimese cast their eyes for association-towards north or south? So, Sir, the people after full consideration for a number of years, have decided to become associate State of India. Another point is Sir, that it is the people's age and the power of monarchy world over has either become out of place or wherever it exists, it has been reduced to a status of constitutional heads of States. In Sikkim it is possible that the Chogyal and his friends will not be happy with the democratic set-up of Government in Sikkim. If few put up opposition at this juncture, it cannot be given too much importance. He may feel hurt temporarily. Sir, those who have enjoyed powers and are suddenly deprived of it, they feel hurt and their utterances based on emotional and other types of disturbances. So, that is not a point which should be taken too much note of, or attached too much importance.

Another point is that some Congress (O) friends—as it appeared in the press—say that the Congress Government has taken this step to divert the

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Some people in the Opposition also argue and say, what will hapen if some other units also want to become Associated States. This is not relevant to the present issue. At all times, Sir, according to circumstances and our national interests, decisions will be taken. Politically, we do not act on imaginary circumstances.

It has also been argued that we are changing the Constitution too often. We are here not changing the Constitution; we are only adding in the Tenth Schedule what is contained in the Indo-Sikkim Agreement of 1973 and the Sikkim Act, 1974 and in the article 2 of the Constitution, article 2A has been inserted. If we bring about amendments in the Constitution, we do so for we have a live Constitution and we do not wish to work with a dead one. So according to the wishes of the people of Sikkim, we are giving representation to their people in both the Houses and trying to maintain communal harmony in Sikkim. Already we are looking after defence, external affairs and communication which includes road, railways and airports. Now, both of us propose to have closer and closer association in the various spheres of life, political social cultural and educational etc.

Between palace and people, we have given preference to peole's wishes and aspirations. And, Sir, I do not think the action has been delayed. In fact, it has been taken at the appropriate time and at the approriate moment, and that is why we find that the passing of the Bill has been welcomed by the people of Sikkim in general, as well as our own country. So far as international reaction is concerned, that too has not been unfavourable. In fact, some of the major powers have said that it is an internal matter—what type of relations they want to formulate and maintain must depend on India and Sikkim.

Sir, the question is simple. less than half a million people who live locked in Sikkim to be left to be dwarfed by circumstances? Has a feeling of constant insecurity to torment them? Should or should they breathe fresher air in a wider Must they remain comparaunderdeveloped? These and tively other questions had to be answered.

So, once again, the Prime Minister who has on all crucial occasions risen to heights has not failed us and our country.

matter how difficult times face her she has the courage and determination to take correct decisions and carry them out. That is how we hold our head high in the comity of nations. We congratulate her and we felicitate Sardar Swaran Singh and wish him success. They have not let down Sikkim or India. Thus Sir, I support the Bill. Thank you,

SHRI BHUPESH **GUPTA** (West Bengal): Sir, we are now discussing a very important matter both morally and politically. The Constitution amendment is also important in one respect in the sense that we are now in our Constitution introducing a new concept of "Associate State" and laying down certain relations in the particular case for our relations with that State. One can understand some . [Shri Bhupesh Gupta].

debate over this new concept that is being brough into our Constitution. But what is surprising is that in some quarter it has been suggested that India is really absorbing or grabbing Sikkim. Others, like China, have gone to the extent of saying that India is annexing Sikkim and they say that it is the continuation of, what they call the policy of the Government of India

Sir, the Chinese did not take such a view of us or of our country in 1954 when the famous Panchsheel Agreement was signed between us on the one hand-Pandit Jawaharlal Nehru representing India and Premier Chou En-lai representing the People's Republic of China. At that time there . was no apprehension or suspicion on any point raised about it that India was treating Sikkim in a most objectionable and accessionist or aggressive manner. At any rate, there was no suggestion from the Chinese side against the arrangement that existed in 1954 between us and Sikkim. Now. of course. Peking has come out against India and has not only accused India but has accused the Soviet Union and has gone even to suggest that this is being done, the Constitution Amendment that we are passing, in collusion between India and the Soviet Union. Nothing could be a more scurrilous and fantastic statement than this. Well, everybody knows that it is a matter between the Government of India and the Government of Sikkim, the people of India and the people of Sikkim and we are deciding it in Parliament. The Soviet Union nowhere comes into the picture at all. This is an internal matter between India and Sikkim and that is how it is being settled. We are it in our Parliament. They have done it in their Legislative Assembly a few months ago.

Sir, not only Peking but some quarters in our country like the Statesman of the Tatas came out against it, and interestingly, Hindustan Times of

the Birlas has also come out against the Constitution Amendment move.

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Mr. Niren Ghosh also.

SHRI BHUPESH GUPTA: That is all right. You deal with them. But the same Hindustan Times hailed the Indo-Sikkim Treaty when it was signed on the 15th December. Now after 24-25 years we find the same Hindustan Times, now more prosperous, doubt, more aggressive, in some respects, no doubt, undoubtedly more helped by the Government of India than before, has come out to denounce it, almost suggesting that India is advancing into the Himalayan region in order to capture one territory after another. Now, why Hindustan Times is doing it, I cannot understand, but I know that in 1950 the Government of India circulated the Hindustan Times editorial in support of the step they took by the signing the Indo-Sikkim Agreement. Things do change in political life. It has changed here also. As far as the others are concerned, of course, the Chogyal is now in Calcutta. I was there in Calcutta yesterday. Here is a picture. He has collected a lady lawyer. I do not know where she practises, at which bar she prac-Anyhow he has collected one and she has been making statements. However, I am not concerned with the lady lawyer; I leave ladies alone. Now, ha has been making all kinds of statements. He did not come to Delhi. We find to-day in the Statesman a picture of all of them—Bhandari and so on; all these names are there. But the Chief Minister of Sikkim, Kazi Lendhup Dorji. has taken serious exception to the statement by the Chogyal. He has said that the Chogyal must go Now, it is for them to decide, not for me to decide, who should remain there and who should go. It is for the Kazi and the people the Chief Minister and the people of Sikkim, to decide. The Chogyal is quite a misfit. He

does not seem to understand in which world he is living. That is why I find that in a statement issued from Gangtok, the Chief Minister of Sikkim has demanded that he should go. One can understand this sentiment....

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SHRI HARSH DEO MALAVIYA: You are referring to the Chogyal's visit to Calcutta. May I ask whether it is a fact that Mr. Promod Das Gupta, leader of the Marxist Party. met the Chogyal in Calcutta? Can you enlighten us?

SHRI MONORANJAN ROY: Mr. Deputy Chairman, Sir, Promod Das Gupta is very much in Delhi for the last seven days. He is making a fool of himself.

SHRI NIREN GHOSH: Malaviya's brand of socialism has spoken.

SHRI BHUPESH GUPTA: Let us not waste time on this question. It is quite irrelevant and immaterial cause even if they have met, the Chogyal would not be Promod Das Gupta and Promod Das Gupta would not be the Chogyal. Therefore, let us net go into these things. Now, I say that we should be prepared for certain international difficulties. some disturbances are there. Protests are there in Nepal. We know how these things are organised. I do not wish to say anything about it. But we should be ready for meeting certain artificial protests or protests worked up by cetain quarters. We should keep our balance and we should tell the world through discussion in this House and elsewhere what exactly we mean, what we are doing, what we propose to do.

Sir, I should very much like to make our position clear as to why varare supporting this measure. First of all, this measure is certainly a step in an anti-feudal, anti-imperialist and democratic direction. you back to the history of Sikkim, you would certainly say that the creation of a responsible

Government, with all its limitation—I am conscious of them—is a step in the right direction. There is an Assembly, there has been adult franchise and there is a responsible Government, though with limitations These are steps in the right direction, One could not think of such steps some years ago, some 25 or 26 years ago.

SHRI RAJNARAIN: Why?

SHRI BHUPESH GUPTA: They could not think of such things. They would not allow such things. But the people of Sikkim...

श्री राजनारंधण: मै आपको जानकारी फरा दू। वहां के प्रतिनिधि लोग हमारे पास बराबर आतं रहे। भारत की सरकार ने वहां के जन आंदोलनों की बराबर मुखा-लिफत की। नेपाल में जब हम संघर्ष कर रहे ये तो यह सरवार राणाओं के साथ जा रही थी।

SHRI BHUPESH GUPTA: That is true. I am coming to that. It is quite right. I am talking about the rulers there, those who ruled Sikkim. They were completely oblivious the changes. Then we are supporting it in the hope that this process will go forward and our association with Sikkim will come closer. Their association with us will come closer, and will give a momentum to historic process which is unfolding itself before our eyes. The reason is we expect that the relations between our two countries, Sikkim and India, will now develop on a just democratic basis wiping out all the legacies of the past. These are the two basic reasons for which we think the measure should be supported. There were no conventional relations or inter-State relations between Sikkim and India. There had not existed this thing at all. Some kind of a special relation has always obtained between Sikkim and India.

[Shri Bhupesh Gupta]

Under the British colonial rule it was a different type of relation. It was a relation between the colonial rule on the one hand and a feudal potentate not very powerful I think. There was no basis of democracy or any principle of democracy; people nowhere figured in the picture either in our country or in Sikkim in that context of inter-State relations, However, we had our contacts, cultural and many other historical contacts with the people of Sikkim at popular level. Now, when I am talking about the inter-State relations, there were people nowhere in picture at that time. Here we had the Vicerov and the Governor-General and there was the King or the Maharaja of Sikkim who incidentally was a'so a member of the Indian Chamber of Princes. This was the relationship that was absolutely unequal, imposed, a colonial relation, imposed, on a country. This relationship obviously had to go. And it has taken a long tme to go. Under the British treaty which was signed in 1861 it was declared that Sikkim was a protectorate of India, of India...

श्री रजनारयण : गवर्नमेंट ने क्यों प्रोटेक्शन दिय ।

SHRI BHUPESH GUPTA: Now of course, Sikkim has a population of 2 lakhs and an area of 2750 square miles. The treaty was signed at that time, when the population was much less. Yet that treaty continued over the years; even after indepndence it continued. In the treaty that signed between free India and Maharaja of Sikkim at that time the people were nowhere in the picture in Sikkim. Even at that time article 2 of that treaty said that shall continue to be a protectorate of India and shall enjoy autonomy in relation to its internal affairs. We adopted almost the concept of protectorate into our treaty and we wrote this into our treaty. Although very first article of the India-Sikkim

treaty of 1950 declared all treaties between British Government and Sikkim as cancelled, yet we retained the same concept and the hang-over came. The people at that time also wrote against the Maharaja but the Government of India gave protection to the Chogyal as they were giving protection to some Maharaja here in this country.

SHRI RAJNARAIN: Why did the Government of India do it?

SHRI BHUPESH GUPTA: They should not have done it. It is right entirely agree with you...

SHRI RAJNARAIN: This Government is anti-people.

SHRI BHUPESH GUPTA: Anyway let us go into this question here. Now, the question that arises is this. I have very carefully studied treaty of 1950, I have studied agreement between the Government of India and the Chogyal and leaders of political parties of Sikkim of May 8, 1973, and I have studied the Government of Sikkim Act 1974. These three documents taken together will give anybody an idea of what actually we are incorporating. I find basically what we are doing now-apart from giving representation to two Sikkimese in our Parliament, one in each House—is there in one or the other of these documents. What is written here clause 2 is in the treaty of 1950. Basically most of these are more or less reproduction from the agreement signed between the Government of India, Chogyal and the leaders of political parties. Therefore, what appear in this Bill are not something, which we are imposing here. These are contained in the tripartite agreement between Chogyal, Government of India and the leaders of political parties. In fact the Government of Sikkim Act of 1974 begins with the words: "To provide in pursuance of the historical agreement of 8th May 1973". Therefore, Govern-

ment of Sikkim Act gives flesh and bood in the Constitutional framework to the agreement which been signed between the Government of India on the one hand and the Government of Sikkim on the other, Therefore, it is wrong for any country to think that we are legislating for Sikkim. All that we are trying to do is something in consonance with the treaty of 1950,--which I do not like very much-the agreement which was signed on 8th May, 1973 and above all the Government of Sikkim Act, 1974. That is why I support it. This is as a result of the universal expression of wish by the people of Sikkim made through their legislative assembly. What else could be done? Well, you can criticise. I can also criticise that everything is not perfect there. But this is the procedure that we have to (Time bell rings). You have given half an hour to Shri Rajnarain. Let me have also that much time.

Therefore, I think that it is unfair for international element or any nation to think that we are encroaching on somebody's domain. What happens to Sikkim's identity? These are not taken from them. These remain. Suppose this Act is not there. treaty is there; the 1973 agreement is there; the 1974 Act is there. Then perhaps there would not have been any uproar in Nepal or any objection in China. Why? The only thing we are doing really new and which is not there in express terms in the Sikkim Act is that we are providing representation to two Sikkimese in Parliament—one in each House. is the on'y crime which we are committing today, if at all somebody thinks it is a crime. That will derogate our position. How can Indian Parliament be accused of compromising the position. Suppose I am given representation in the British Parliament. Would it be really as if Indian Parliament is being compromised? No. It will be the British people who may complain. I can understand some people complaining as to why

we are taking somebody, who is not an Indian citizen, into Par iament. I can understand that. But, how on earth, on that ground, it can be criticised that we are allowing two representatives from their country and, therefore, the status of Sikkim denied? That cannot be so. If it is so, it is only extended, it is highlighted and it is elevated or everything remains there and they get the representation.

SHRI NIREN GHOSH: It is elevated from there and again elevated ...

SHRI BHUPESH GUPTA: No. I have seen your resolution. Sir, with all respect to the Marxists, I must say that even the CPM does not object to Foreign Affairs and Defence being in the Indian hands. Then, how do they criticise this and how do they ask the Government of India as to why it is not doing something internal within Sikkim? They cannot blow hot and cold. I am asking the Government of India to treat Sikkim as an abso ute sovereign power and not to interfere in any manner in its. internal affairs. Only in special contexts vou can do certain otherwise, not. You cannot run with the hare and hunt with the hound. It is not possible. Sir, it is not possible. Therefore, Sir, I say that that argument is wrong. These are some of the observations that I have made and, Sir, I think there is no basic reason for objecting to this.

SHRI NIREN GHOSH: There have been many exercise in your mind during the course of the discussion on the Bill.

SHRI BHUPESH GUPTA: Yes, there is a mind and if it is not closed minds, there will be exercises It all depends on what steps of an exercise it is.

SHRI NIREN GHOSH: I concede. that.

श्री राजनार।धण : वह प्वाइट श्राप व्यू त्महारा मं। थः, मगर ग्रब कुछ तुम मे फर्क श्रागया है।

SHRI BHUPESH GUPTA: I agree with Mr. Ghosh that he has his point of view.

Now, Sir, I am very glad that the Foreign Minister raised this discussion and I must congratulate Swaran Singh for this discussion, accommodate Well, he could not those who opposed it. But generally we supported it and we suggested, some of us suggested, that the representative who comes to the House of the People should be directly clec-In the original Bill, know, the provision was that should also be elected by the Assembly. But he took care, special care. to have it changed and he introduced this amendment in other House. Now, Sir, in the Government of Sikkim Act, I find artical—article or section, you may call it-to the effect that at the head of the Administration Sikkim, there shall be a Chief Executive who shall be a person nominated by the Government of India and appointed by the Chogyal, I do not like this thing. Somehow or the other it should go. Sir, why should it be like this? Why should it be like this that the Chief Executive shall be nominated by the Government of India, but appointed by the Chogyal? Then, this is not good and it is not good—for the democratic process because he will have to function like you sitting in a place like the one in which you are sitting now. I do not know whether you would like it or not. I do not like it.

SHRI NIREN GHOSH: He does not like it nor does he dislike it.

SHRI BHUPESH GUPTA: Now, according to the relevant section, the Chief Executive the person who will be nonlinated by the Indian

ernment and appointed by the Chogyal what will he do? The Chief Executive shall act as the ex-officio President of the Assembly and as will perform the functions of Speaker from there. Therefore I would not like that, Sir, the Assembly Speaker, no doubt, should be elected by the Assembly. But now, nominated by New Delhi and appointed by the palace, he goes there to the Assembly to occupy the Chair there. is mockery of the Chair. Democratic institutions do not serve in this man-

SHRI NIREN GHOSH: It is only a mockery of the Chair or mockery of the democratic institution?

SHRI BHUPESH GUPTA: Sir, this is wrong. I know that this is there in the Treaty also. This thing is there. I am no talking about our Government. But it occurs in the Government of Sikkim Act. Obviously, we are not writing here their constitution and it is not for us to do that. But....

SHRI NIREN GHOSH: But some say that you are writing it.

SHRI BHUPESH GUPTA: Sir. such things should go and they can go only by agreement. I do not mean to say that we should amend their Constitution here. By discussion and through mutual confidence the democratic process should be developed there and I think it is developing and think we can come to conclusion, at an early date that this kind of anomalous arrangements should Chief Justice should be there. We can give help in so many other We will discharge our responsibility under clause 2 of this amending Bill as you are incorporating in the Tenth Schedule. But certainly the anchronistic arrangements that are there in the scheme of the Act, to which we are indirectly subscribing the moment, should not stand. we want a full, responsible

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I do not wish to say much. Finally, before I sit down, I will say only one or two things. Much depends now on Parliament. We are taking upon ourselves a great responsibility when we are passing this Constitution (Amenument) Bill. We are introducing a new concept in our Constitution which will certainly evoke criffcism and understanding in different parts It will be our task now the world. to help the Sikkimese people to develop their culture further, to economically progress, and above all, to develop their democratic institutions. We must not look at it as if we are interfering. We must so behave that those people also see that we are not in any manner interfering in an antidemocratic or bureaucratic manner in the internal affairs of Sikkim. That is very very essential. This why we must not send our Superintendents as officers there. Why should they be sent-Police Superintendents, the IAS or ICS officers? If we have to render advice to the Sikkimese people and develop bonds of co-operation with them. we can send political persons, political leaders, political personalities, if you like, from the ruling party itself, to go and assume the responsibility. Sir, it is not necessary that we send retired officials and others to assume responsibility there....

SHRI S. S. MARISWAMY: Do you want Shashi Bhushan to go?

SHRI BHUPESH GUPTA: I do not know, Sir. I have not anybody in mind. I am laying down a principle. But certainly I do not like retired people, Superintendents of Police, and other such people to go and become President of the Sikkimese Assembly...

MR. DEPUTY CHAIRMAN: Wind up....

SHRI BHUPESH GUPTA: ICS officers or IAS officers after retirement or during service should not be sent there.

Sir. as far as other things are concerned, this has been a blow to feudal forces and other forces. I think the process of democracy has to be extended by the people themselves there. Imperialists will suffer. I understand some British papers and some American paper are writing against it... (Interruption). I do not know whether Americans are good wives when they are separated or when they are united. Only American wives can tell us—upper class wives who marry princes-whether in separation they are better wives or in union they are better wives. But I find, Sir, that at that time they were going in the entire Himalayan region. The American lady suddenly developed a linking -or I do not what?-for the Sikkimese Maharaja. get married and when everything misfired, they left and separated. But I do not know. You better find it out, because this is a serious matter That is why American Press, that is why the imperialist propagandists, are very. very angry, because it has been imperialist forces wold to and designs. But if you take a wrong step, if you have bureaucratic interference, if you do not allow people to go forward with their urges and aspirations within the framework of Indo-Sikkimese relation, which is willing partnership and a relation of friendship, the enemies of our country, the enemies of the Sikkimese people, the enemies of democracy, who are waiting on their toes. take advantage of the situation and make it a major international issue, to malign our country. . .(Time Bell rings). Therefore, Sir, I say again that a great responsibility has devolved on us. I must say, Sir. that Mr. Swaran Singh has been very objective in this matter. He has put the case in a very objective manner. Sir, there will be provocation and I hope that we shall not give in to provocation. It is necessary to keep our head cool. Our fund of affection and goodwill for the Sikkimese people should not dry up. It should not be distorted in any manner by bureaucratic and other interference.

[Shri Bhupesh Gupta]

Finally, I wish well of the people of Sikkim. We are looking forward to their representatives coming to our House. When they come, they will find us good friends. Not only, we shall make good friends, but also the understanding between us and them will be deeper as a result of their association. After all, we are struggling for carrying forward Indian democracy for the welfare of the people against the forces of reaction, feudalism, monopolists and capitalists. I think they will understand us. I will appeal not to allow monopolists and capitalists to go there. The Birla paper and the Tata paper have opposed it. Do not allow them to go there.

MR. DEPUTY CHAIRMAN: I am calling the next speaker.

SHRI BHUPESH GUPTA: Let the Sikkimese people develop their economy with our earnest wish for the well-being of the people there. We should not allow exploitation of the people there.

SHRI R. K. MISHRA (Rajasthan): Mr. Deputy Chairman, Sir while I rise to congratulate the Government and the Minister of External Affairs for acting speedily in response to the wishes and aspirations of the people of Sikkim, I would not like to cover the constitutional and legal ground which has already been covered by the previous hon, speakers in this House. I would only like to deal with one aspect. What exactly people who are opposing the representation to the people of Sikkim in the two Houses of Parliament are doing? The Government of India is responsible for defence, external affairs. communications and maintenance of good administration and law and order in Sikkim. Now. this Constitution Amendment Bill provides to people of Sikkim and their elected opportunity representatives an participate in the deliberations of the two Houses of Parliament where major policy decisions are taken in regard to their fate and in regard to the defence policy, the communications policy and the foreign policy which affect them also. To oppose the proposal to give them representation is to deny them a opportunity to participate in these discussions and which vitally deliberations affect Therefore, Sir. I think those them. who are opposing the Constitution Amendment Bill are, in fact, not fighting for the people of Sikkim, but are fighting against the people of Sikkim and they are trying to deny them the opportunity which this Constitution Amendment Bill will provide to them to participate in the deliberations which are vitally important for them.

Mr. Deputy Chairman. Sir, we have seen one or two voices of protest within the country and also outside the country during the last few days. I am not all surprised at the reaction which the officially controlled press in Peking has come forward with. We have had experience of the fact that the rulers in Peking have been siding with anti-people forces not only today, but during the last three or four years. We have seen their role during the Bangladesh struggle. We have seen their role when the hands of the rulers of a particular country, Sudan. drenched with the blood of the communists who were killed there. They congratulated them. We have recently seen how in a dispute over a small island, the Chinese used force unilaterally in order to grab the Paracel Island. The dispute was with the heroic people of Vietnam. In view of this record. I am not surprised that in the context of the Sino-American political honeymoon that has been going on, the officially-controlled press in Peking has taken this position. Mr. Deputy Chairman, Sir, I am sad and unhappy at the reactions which have taken place in Kathmandu. More than any other country, Nepal knows that the Government and the people of India have scrupulously followed a policy of non-interference in the internal affairs of their neighbours. Everyone

knows that the leaders οf the Nepalese people were a part and parcel of the freedom struggle the British imperialism and that we have great respect for them. Not only the Government but also the people of India have not allowed the Indian soil to be used against the established rule in Nepal. though we may have sympathy for the democratic aspirations of those who are struggling for the establishment of democracy that country. This restraint on part of the Government, all political parties in India and people at large should be a clear, eloquent demonstration that Indian people and the Indian Government have no wish to interfere the internal affairs of Nepal. Therefore, in this context, Sir. I am rather sad that the demonstrations should have been allowed, aided, abetted and inspire by the authorities in Kathmandu and that the press there should have commented in the manner in which they have done. And extremely regrettable is the fact that anti-India propaganda material, put out by the Chinese, should have been allowed to be circulated in which the late Prime Minister Nehru and our Prime Minister Mrs. Indira Gandhi have been commented upon in language. I am derogatory happy that our Embassy in Kathmandu took up this matter with appropriate firmness and unambiguity, and I hope that the Government of Nepal will see that nothing is which will come in the way relations development of cordial between India and Nepal.

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Mr. Deputy Chairman, Sir. the manner in which Peking has reacted is also surprisins from another point of view. We are all aware that in December 1960, Premier Chou En-lai himself had said, and I am quoting: "China fully recognizes India' special relationship with Sikkim." Of course, later in 1963 after they violated our the Chinese propaganda borders. media changed its tune. And what did it say at that time? And, again, I am quoting, Sir: "Tibet is China's

palm. Nepal. Bhutan, Sikkim, Ladhak and the NEFA are the five fingers. Now that the palm was restored to China, the fingers should go with it." It is very clear, Mr. Deputy Chairman, Sir, the danger to the Himalayan States. if it comes, it does not come from India. The fact that our Army withdrew from Pakistan from the territory which we had occupied, that we came back in record time from Bangladesh, that we have settled the small dispute with Sri Lanka about Kachchativu island, that, one by one. we are trying to resolve all our difficulties, all our problems with neighbours and other countries, and that we are following and pursuing consistently a policy of friendship and co-operation with all the countries in the world is a clear indication that neither the Government nor people of India have any territorial ambitions And, therefore. attempt to malign India on the part of China, I can only see, is a continued reflection of a policy which supports preservation of the US Seventh Fleet, which supports the NATO, which keeps mum on Diego Garcia and all those things. The pro-imperialistic stance in Peking's foreign policy. the anti-people and antiliberation movement stance Peking's foreign policy is reflected in this case also.

Mr. Deputy Chairman, Sir, I would like on this occasion to express appreciation of the stand taken countries jn the world. Most of the countries in the world have shown appreciation of India's stand in this matter. They have recognised India's special relationship with Sikkim. They have seen and recognised the fact that this is an internal affair as the Soviet press has also said that this is an internal matter between India and Sikkim, between the people of India and the people of Sikkim.

Mr. Deputy Chairman, Sir, the Sino-U.S. Indian offsprings of the political honeymoon have been playing the same tune as is played in Washington or in Peking. Now, this [Shri R. K. Mishra]

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should not cause any surprise to us. As hon. Shr₁ Bhupesh Gupta pointed out, the spokesmen of the big business press in India have speaking with a vehemence which only shows that neither the interests of the people of India, nor the interests of the Indian nation and nor the interests of the people of Sikkim are dear to them. They only want to aid and abet the forces of feudalism, the forces of reaction, the forces which will take back Eikkim to the of feudalism. Sir, I have heard protests from some of my friends belonging to the CP.I.(M), saying that they do not support Chogyal. Now, Mr. Deputy Chairman, Sir, when it is said that the elections in Sikkim were rigged, what exactly are thèv doing? Are they not supporting the Chogyal? Are they not trying to undo the democratic gains of the people of Sikkim belonging to all communities Are they not undoing the there? gains that they have registered undere the May 8 Agreement and the gains that they have registered by having the first democratic constitution in Sikkim. They may be claiming that they are opposing Chogyal, but actually they will be pursuing a course of action, pursuing a policy which will help Chogyal and will be denying the fruits and gains of the democratic struggle to the peopel of Sikkim All this, I submit, Sir, is hypocrisy and nothing else.

KUNJACHEN SHRI P. K. Why cannot the people (Kerala): of Sikkim be given full powers for deciding their affairs?

SHRI R. K. MISHRA: Mr. Deputy Chairman, Sir, it happens with all hypocrites who talk with tongue in their check. Hon. Shri Bhupesh Gupta has pointed out that the CPM says the 1950 Treaty was all right. You say that the Sikkim Act is all right. You say that Defence, External Affairs and Comunication other things should remain with the Government of India and at the same time you are pretending that

are demanding full rights for the people of Sikkim. Neither the people of Sikkim nor the people of India can be befooled by such talks and such double talk and such hypocrisy in political life.

Mr. Deputy Chairman, Sir, I am extremely sorry that contrary advice given by hon. Bhupesh Gupta, I had to use strong words. I am very sorry that some Members of the Indian Parliament, responsible Members. who claim themselves to be progressive communists should act in a manner which objectively supports an outmoded, obscurantist institution Chogyal in Sikkim. (Interruption). The Indian people will recall with great distress the attitude of those people who claim to be progressive and leftists and socialists and what not and for their acting in such an anti-people and anti-democratic manner.

Mr. Deputy Chairman, Sir, I would also like on this occasion to point out, and I have no doubt, that the views expressed by Kazi Lhendup Dorji about the propriety and the necessity to continue the institution of Chogyal will be taken into full account by the Government of India. (Interruption).

DEPUTY CHAIRMAN, MR. the difficulty is that those who have allowed themselves to drift away both from the international communist movement and those who have allowed their eyes to be blinded by the reality of the democratic movement in India, cannot eut act in such a manner. (Interruptions)

MR. DEPUTY CHAIRMAN: Let him conclude now.

MR. R. K. MISHRA: I know that. I have read very carefully your (CPM) resolutions, I have heard very carefully the speeches which leaders of your party delivered in the other House and I have also seen with great disgust the ludierous vehemence with which a demonstration was being held here in the morning when the Bill was being moved. Do you think you can fool the Indian people and the Sikkimese

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people by saying that you are opposed to the Chogyal and you are opposed to this Bill? As Shri Bhupesh Gupta said, you cannot run with the hare and hunt with the hound.

In conclusion, Mr. Deputy Chairman, Sir, on this occasion I would like to say that we are very happy that the Sikkimese people are marching forward towards the realisation of their democratic aspirations. We know that they have yet to go a great distance forward and when they come here and join this House and the other Houses, they will find the Indian people and the decomcratic and progressive ment in India extending full support their political march towards realisation of their goals.

MR DEPUTY CHAIRMAN: Yes, Mr. Prakash Vir Shastri.

SHRI BRAHMANANDA PANDA: Mr. Deputy Chairman, before calling the next speaker, will you please allow me one minute at least to make one submission?

MR. DEPUTY CHAIRMAN: No.

SHRI BRAHMANANDA PANDA: Only one minute, Sir. My submission is this: You know, Sir, that a bachelor often runs the risk of not getting married but getting unmarried. Viewed in this light, I am really apprehensive of the future and fate of CPI(M) in this country.

DR. K. MATHEW KURIAN (Kerala): It cannot be safe in your hands anyway.

MR. DEPUTY CHAIRMAN Mr. Prakash Vir Shastri. There are several names and I think we will have to run through the list.

श्री प्रकाशेंचीर शास्त्री (उत्तर प्रदेश):
उपसभापति जी, सिक्किम की भारतीय
संसद में प्रतिनिधित्व देने के सम्बन्ध में इसे
विधेयक का मैं स्वयं तथा ग्रपने दल की ग्रीर
से हादिक स्वागत करता हूं। भारतसिक्किम की पृष्ठभूमि के सम्बन्ध में कुछ
बातें बतलाते हुए मैं ग्रपनी चर्चो ग्रागे वढाना
चाहता हूं।

1814 में नेपाल से संघर्ष के बाद ब्रिटिश गवर्न मेंट और नेपाल के बीच में एक सिन्ध हुई । 1817 में उस समय सिक्किम भारत का संरक्षित भाग माना गया था। उसके बाद 1890 में तिब्बत सिक्किम सीमा के ऊपर चीन और ब्रिटेन के बीच समझौता हुआ, जिसमें सिक्किम को भारत का संरक्षित प्रदेश माना गया। 1904 में उस वक्त तिब्बत और सिक्किम के बीच जो सीमांकन का कार्य हुआ था, उसमें यह बात स्वीकार की गई थी। मैं इस चींज को वोहराना नहीं चाहता हूं, क्योंकि इसके बारे में कई मिद्यों ने पीछे चर्चा की है।

ब्रिटिश सरकार के समय जो यहां पर प्रिन्सेंज चैम्बर था उसमे भी सिकि :म महा-राजा को उसी तरह का प्रतिनिधित्व मिला हुआ था जिस तरह से भारत के दूसरे रजवाड़ों को मिला हुआ था।

मैं अबं 1947 के बाद जो घटनाएं हुंई हैं, उनकी विशेष रूप से चर्चा आरम्भ करूंगा। 1947 के बाद सिकिकम और भारत के सम्बन्धों को जो स्नेहपूर्ण गांठ लगी, उसकी प्रारम्भ 1950 की हुआ और सिकिकम के प्रशासक और भारत सरकार के बीच एक सिक्ष हुई, जिसमें रक्षा, विदेश संचार इन तीन बातों को लेकर सिक्ष की पुष्टि की गई। 1954 में भारत के प्रधान मंत्री पं० जवाहरेलाल नेहरू और सिक्किम के तत्कालीन नाम-ग्याल के बीच में सिक्किम के विकास के लिए एक समझौता हुआ। इसमें सात साल के लिए एक समझौता हुआ। इसमें सात साल की योजना 1954 से प्रारम्भे होकर 1968 तैं के चली और

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[श्री प्रकाशवार शास्ती]
भारत सरकार ने अपने कोष से 32 करोड़
रुपया सिक्किम के विकास के लिए दिया।
इसके पश्चात् सिक्किम के विकास के लिए
योजनाएं चलती रहीं। कभी 8 करोड़
रुपये की और कभी 9 करोड़ रुपये की और
जब कभी दैवी विपत्ति आई तो उसके लिए
भी करोड़ों रुपया भारत की और से जाता
रहा।

6 मई, 1973 को एक तिपक्षी समझौता हुआ, जो भारत और सिक्किम की सरकार के बीच में हुआ। लेकिन जो ऐतिहासिक प्रस्ताव सिक्किम की जनता के प्रतिनिधियों ने किया, जिस की पृष्ठ भूमि पर हम इस विधेयक को चर्चा का विषय बना रहे हैं, वह निर्णय 20 जून, 1974 को हुआ था। जब सिक्किम के जन-प्रतिनिधियों ने सर्वसम्पत्ति से भारतीय संसद में प्रतिनिधित्व के लिए अपना निर्णय किया।

उपसभापति जी, मैं भारतीय स्वाधीनता संग्राम के उन दिनों की याद इस दिलाना चाहुंगा, जिस समय हमारे देश में स्वाधीनता का ग्रान्दोलन चल रहा था ग्रौर देशी रियासतों में प्रजा-परिषद का ग्रान्दोलन छिडा हुन्नाथा। उस समय सिक्किम में भी इसी प्रकार के म्रान्दोलन की कुछ सूर-सुराहट थी, लेकिन सिक्किम के भ्रन्दर भ्रान्दोलन ने उतना उग्र रूप धारण नहीं कर पाया, जितना भारतीय देशी रजवाडों के भ्रन्दर था । लेकिन-भारतीय स्वतंत्रता के पश्चात् वह जो सूरसूराहट थी सिकिशम में उसने गर्मी का रूप धारण किया ग्रौर वह गर्मी एक जन-विष्लव के रूप में, एक ज्वाला-मुखी के रूप में फटी । स्राज से दो वर्ष पहले वह घटना हुई जिसमें जनता का विद्रोह सिक्किम के चोग्याल के विरुद्ध उभरा ग्रौर उस विद्रोह की परणित इस रूप में हुई कि सिकिश्म की राजधानी गंगटोक को सिकिश्म की जनता ने घेर लिया। उदाहरण के लिए मैं इतना ही कहना चाहता हूं जिस गंगटोक की श्राबादी 14 हजार थी जिस समय यह

ज्वालामुखी फूटा, वहां की जनता का विद्रोह हुआ, तो दो दिन के अन्दर वहां की 14 हजार की स्राबादी बढ़ कर 40 हजार हो गई। यानी चारों ग्रोर से इतने लोग एक वित हो कर गगंटोक के ग्रंदर ग्राए ग्रीर उन्होंने चोंग्याल विरुद्ध प्रदर्शन किया। उस समय उन्होंने भारत की सरकार से संरक्षण मांगा, शरण मांगी श्रौर सहायता की याचना की। समय भारत सरकार ने सिक्किम का प्रशासन श्रपने हाथ में लिया और फिर सिक्किम मैं ग्रपने कुशल प्रशासक श्री वी० एस० दास _ को प्रणासक बना कर भेजा। कुशल प्रशासक दास जिस समय गंगटोक के 🥳 हवाई ग्रहे पर सैनिक हेलीकोप्टर से उतरे उनके स्वागत में वे सभी व्यक्ति जो गगंटोक में एकवित थे पहुंचे, ग्रौर उन्होंने जिस उत्साह से, जिस तरह ढोल ढमाके बजा कर उनका स्वागत किया, वह दृश्य जिन्होंने देखा होगा वे यह ग्रच्छी तरह से समझ सकते होंगे कि सिक्किम की जनता का भारत की जनता के साथ कितना हार्दिक सम्बन्ध है दास के प्रशासन को सम्भालने के बाद जो लोग राजधानी गंगटोक में 26 हजार की संख्या में प्रदर्शन करने के लिए ग्रा गये थे, वे धीरे-धीरे ग्रपने घरों को लौटने लगे। भारत सरकार ने फिर यह निश्चय किया कि जनता की राय जानने के लिए निष्पक्ष चनाव कराए जायं ग्रौर उन निष्पक्ष चुनावों में जो जनता की लोकप्रिय संस्था थी, उसके हाथ में सिक्किम का शासन भ्राया । जब सिक्किम का शासन उसके हाथ में ग्राया ग्रौर सिक्किम के प्रशासक, जो जनता के चुने हुए प्रतिनिधि थे, भ्रपना विधान बनाने लगे, तो फिर एक बार चोग्याल की कमर र्थपथपाई उन लोगों ने जिन्होंने काठमांडू के अन्दर आज कुछ विद्यार्थियों की ः कमर थपथपा रखी है । उन्होंने ही भारतीय राज दूतावास के ऊपर प्रदर्शन किया है। मेरा स्पष्ट संकेत चीनी प्रशासकों की स्रोर है। जब इन्होंने चोग्याल की कमर पर हाथ रखा ग्रीर चोग्याल बिदकने लगे तो भारत सरकार ने तो नहीं चाहा, लेकिन वे यहां ग्राए

श्रौर भारत सरकार से उन्होंने राय ली ग्रौर किसी प्रकार से वह प्रसंग टल गया।

जो बात मै विशेष रूप से कहना चाहता हं वह यह है--बाहर के देशों का इस प्रश्न पर क्या दिष्टकोण है, उस की चर्चा तो मैं इस समय नहीं करना चाहता । मुझे सब से बड़ा कष्ट इस बात का है कि हमारे घर में भी कुछ इस प्रकार के तत्व विद्यमान हैं जो ग्राज चीन की ताल पर थिरक रहे हैं, इन का अपना कोई निर्णय नहीं है जिस प्रकार का चीन के सोचने का ढंग है, जिस तरह का चीन का निर्णय लेने का ढंग है, उस के ग्राधार पर ही वे कदम उठाना चाहते है। कभी वे कहते हैं कि भारत सिक्किम को हड़पना चाहता है, कभी वे कहते हैं कि भारत सिक्किम की बेबसी का लाभ उठाना चाहता है। मैं ग्रपने उन मिलों को याद दिलाना चाहत। हुं कि ग्रगर भारत सिक्किम की बेबसी का लाभ उठाना चाहता तो-यह ऐतिहासिक सच्चाई है, मै अपनी स्रोर से नहीं कह रहा-ताशी, नामग्याल ने, जो चोग्याल से पहले सिक्किम के प्रशासक थे, स्वयं ग्रपनी ग्रोर से जवाहरलाल नेहरू को म्राफर भेजा था. प्रस्ताव किया था कि सिक्किम को भारतीय प्रशासन का अभिन्न अंग बना लिया जाय । लेकिन उस समय पंडित जवाहर लाल नेहरू ने यह कहा कि किसी राजा के कहने पर किसी स्टेट को स्रिभन्न संग नहीं बनाया जा सकता, जब तक उस क्षेत्र की प्रजा इस के सम्बन्ध में निर्णय न ले। ग्रगर उस क्षेत्र की प्रजाइस का समर्थन करेगी तो भारत सरकार इस बात पर विचार कर सकती है। यह बात केवल सिक्किम के ऊपर ही लागू नही हुई, यह नेपाल के ऊपर भी लागू हुई। मैं इतिहास के उस पृष्ठ का ग्राप को स्मरण कराना चाहुंगा । सदन की माननीय सदस्या, श्रीमती प्रतिभा सिह, जिन्होंने ग्रभी भाषण दिया है, उन के पिता जी जब काठमांडु में भारत के राजदूत थे, उस समय नेपाली जनता में नेपाली शासन के विरुद्ध विद्रोह की चिन्गारी भड़की थी ग्रौर श्री सी०पी०एन० सिंह ने बड़ी

क्शलता ग्रीर बद्धिमत्ता के साथ उस सारी स्थिति को सम्भाला था। उस के बाद हो वह घटना घटी थी । उस समय के नेपाली राजा महाराज विभवन ने जवाहरलाल नेहरू के सामने इसी तरह का प्रस्ताव रखा था कि भारत ग्रौर नेपाल के बीच दीवार हटनी चाहिए ग्रीर दोनों की ग्रभिन्नता स्थापित होनी चाहिए। लेकिन पंडित जवाहरलाल नेहरू ने उस समय भी यह बात कही कि जब तक उस क्षेत्र की प्रजाकी ग्रोर से इस प्रकार का ग्रामंत्रण नहीं ग्राता ग्रौर उस क्षेत्र की प्रजा इस तरह का प्रस्ताव नहीं करती, तब तक भारत सरकार इस प्रकार का निर्णय नहीं ले सकती। ग्रब सिक्किम जैसे क्षेत्र के लिये जो हमारे साथी यह कहते है कि भारत सिक्किम को हड़पना चाहता है या उस की बेबसी का लाभ उठाना चाहता है, मै ग्रपने उन मिलों को याद दिलाना चाहता ह कि सिक्किम की ग्राबादी तो कूल दो लाख की है ग्रौर 2,818 वर्ग मील का उस का क्षेत्रफल है, ग्रगर हमारी हडपने ग्रौर बेबसी का लाभ उठाने की ब्रादत होती तो साढे सात करोड का बंगला देश जिस को जीतने के बाद जब ढ़ाका में जशन मनाया जा रहा था ग्रीर हमारे जो जनरल थे जगजीत सिंह उन के सामने जब पाकिस्तानी फौज सरेंडर कर रही थी तो उस समय अगर हम बेबसी का लाभ ही उठाना चाहते तो क्या हम बंगला देश की बेबसी का लाभ नहीं उठा सकते थे। लेकिन हमारी सरकार की यह नीति कभी भी नहीं रही। भारत सरकार की नीति थी कि जब तक उस क्षेत्र की प्रजाही यह निर्णय न ले कि ले कि हमारा यह फैसला है उस तरह का कोई कदम भी न उठाया जाय । मुझे आश्चर्य इस बात का है कि सिक्किम का जो क्षेत्र है उसकी स्राबादी में जो वहां की मुख्य जातियां हैं भोटिया ग्रौर लोपचा, उनकी स्राबादी तो कुल 25 प्रतिशत है ग्रौर बाकी उसमें 75 प्रतिशत नेपाली लोग है ग्रीर कुछ छोटी मोटी जातियां रह जाती हैं। लेकिन मुझे यह खुशी है कि भारतीय संसद् में प्रतिनिधि लाने सबधी

[श्री प्रकाशवीर सम्स्त्रीते

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यह निर्णय सिविकम की संसद ने या सिक्किम की ग्रहेम्बली ने सर्वसम्मत्ति से किया है ग्रीर उस के ग्रन्दर वह 75 प्रतिशत नेपाली भी माकर शामिल हो जाते हैं। इस निर्णय पर किसी को किसी प्रकार का विरोध नहीं था। उन लोगों की इच्छा है कि भारत के साथ हमारे सामाजिक, ऋधिक ग्रीर राजनीतिक सबंध ग्रौर ग्रच्छे हों ग्रौर यह ग्रौर भी ग्रधिक गहरे होते चले जाये। लेकिन मझे श्राम्चर्य है कि ग्राज इस प्रकार का एक देश जो साम्यवाद की दहाई देता है. समाजवाद की नयी-नयी व्याख्ययें करता है, ग्राज उनमें वहां के चोग्याल के साथ एक नया मोह किस प्रकार से उत्पन्न हमा है। मेरा स्पष्ट संकेत चीन की स्रोर है कि उन्होंने किस तरह से सामन्तगाही की पीठ थपथपाने का फैंला किया है। मैं इस बात को स्वीकार कर सकता था कि जब उन्होंने कंबोडिया मे राजकमार सिहानक की पीठ अपयपायी तो उस के पंछे कुछ ग्रर्थ हो सकताथा, लेकिन वह चोग्याल के पीठ थाथपाये और साथ ही साम्यवाद का नारा लगायें यह बात तो समझ में नहीं त्राती। मझे खशी है इस बात की कि 1962 में भारताय कस्यानिस्ट पार्टी एक थी और उस समय सी पी आई और सी पी ग्राई एम ग्रलग-ग्रलग नही थे। लेकिन पिठले भारत चीन संघर्ष के बाद देश में साम्यवादी पार्टी का जो रूप था, उस की देश में बढ़ी भर्त्सना हुई थी, लोगों में उन की कितनी सालो-चना हुई थी, उस को सारा देश जानता है ग्रौर संसद्भी जानती है, लेकिन मुझे खुमी है कि इस बात की कि भारतीय साम्यकाकी पार्टी का एक ग्रम जो ग्रमने को सी पी ग्राई कहता है, उन्होंने ग्रपनी स्थिति को सम्हाल लिया है। उन्होंने सही ढंग से राजनीतिक स्तर पर भी निर्णय लेने का प्रयास किया है । लेकिन अभी हमारे सी पी आई (एम) के भाई उसी स्तर पर खड़े हैं, जी सोचने का दुंग उनका 1962 में था वहीं अपन भी है। भारतीय जनता उन की कैसे ग्रामोलना करेग्री या कैसे उन का स्वागत करेगी। यह तो

जब जनता में वह जायेंगे तो उन को उस का पता लगेगा. लेकिन मैं ग्रपनी सरकार से ग्रवश्य कहना चाहता हं श्रीर मेरा ग्रपनी सरकार से कहना यह है कि जब सिकिक्म को ग्राप भारतीय संसद में प्रकिनिधित्व दे रहे हैं तो सिक्किस के साथ भारत का तादातम्य ग्रीर प्रनिष्ट हो. सिविकम के साथ अभिन्नता और बढ़े. इस के लिये ग्रापको यह चाहिए कि भारत के लोग सिक्किम जायें और सिक्किम के लोग भारत ग्रायें। इस दृष्टि से ग्राप कोई व्यवस्था करें भीर सिक्किम के अन्दर जो पर्यटन केन्द्र हों. उन को ग्राप थोड़ी सी महलियत दीजिये. कुछ सस्ता बनाइये ताकि ग्रधिकांश भारतीयः वहां जा कर उन लोगों के साथ घलें मिलें भूगैर सिक्किम के लोग भारत में यहां के लोगों के साथ घलें मिलें। जो सझाइ थोड़े दिन पहले मैं ने ग्रंडमान ग्रौर निकोबार के संबंध में दिया था बही सुद्धाव में सिक्किम के बारे में देना चाहता ह । लेकिन में इस विधेयक का स्वागत करते हुए ग्रामनी एक क्काशंका भी सरकार के सामने प्रकट कर देना वाहता हूं श्रीर मेरी आसंका है कि जब सिक्किम को आप भारतीय संसद में प्रतिनिधित्व देने जा रहे हैं तो ग्राप को यह खते. हृदय सं देना चाहिए । उस में फिर किसी प्रकार की रोक लगाने की क्या ग्रावश्यकता है कि इतने ग्रंश में वह हमारा साथ दे सकते हैं ग्रौर इतने ग्रंश में वह हमारा साथ नहीं दे सकते । हम तो चाहते हैं कि भारतीय संवि-धान की जो प्रथम अनुसूची है उस में जहां भौर भारत के राज्यों का वर्णन है उस में ही सिकिकम का वर्णन हो सकता है। कुछ रिजर्बेन शन के साथ उन को आप यहां स्थान दें, यह बात मेरी समझ में नहीं ग्राती । इस का परिणाम क्या हो।गा । इस का दुब्हरिणाम, जो निकलने बाला है उस का प्रसान कुछ ग्रौर स्थानों पर भी स्राप को देखने को मिल सकता है। ग्राप को तो यह चाहिए था कि जब ग्राप ने उस को मिलाने का निर्णय किया है तो सिविक्स का कंचनजंगा, नेपाल का स्रगमाया श्रीर भारत का नन्दा देवी ।

तीनों को मिला कर ग्राप एक किबेणी गृथों ग्रौ र उस बिवेणी को गृथ कर जिस मस्तक पर लगाये, उस मस्तक को कन्त्राकृपारी के चरणों में झुकायें इस प्रकार का आप एक वाताम्त्य स्थापित करें इस प्रकार की स्थिति वहा होनी चाहिए । लेकिन यह जो ग्राप सह-राज्य का दर्जा देने जा रहे हैं, इस से देश में स्राशका भी ब्याप्त है। हो सकता है कि श्राप के मन में श्राशंकान हो, निर्णय लेले समय ग्राप के मन में इस प्रकार का सन्वेह न हो । लेकिन उपसभापति जी, मेरा कहना यह है कि ग्रभी कुछ दिन पहले जम्मू-काश्मीर के पहले शासक शेख ऋब्द्रल्ला ने जिस तरह से भारत सरकार के साथ में नये सिरे से ग्रन्थनी बात-चीत शुरू की है श्रीर जिस तरह से रोज वह बयान देते रहते हैं कि 1953 से पहले की स्थिति में लौट कर भारत सरकार ग्राये तव मैं यहां का वजीरे ग्राजम बनने के लिये तैयार हं, तब मेरा भारत सरकार से कोई समझौता हो सकता है। मैं सरादार स्वर्ग सिह से, ग्रापके माध्यम से एक ही बात पूछना चाहता हु कि सरदार साहब को क्या याद है कि भारत के पहले गृह मंत्री श्री गोबिन्द वल्लभ पन्त ने श्रीनगर की एक सार्वजनिक सभा में यह कहा था कि जम्म-काश्मीर का विलय भारत में ग्रन्तिम है ग्रीर इस चैप्टर को म्रागे नहीं खोला जा सकता है ?पंडित जवाहर-लाल नेहरू ने ये शब्द कहे थे कि जो जम्मू-काश्मीर में जनमत सग्रह की बात कहते हैं इस के दो हो रास्ते हो सकते है। एक तो इसी प्रक्त पर मत संग्रह हो सकाता है, दूसरा अगर चुनाव के द्वारा जनमत कराया जाए। ग्रुगर ऐसे प्रक्त पर जनमत कराये जाते हैं तो जम्मू-काश्मीर मे चार बार चुनाव हो चुके हैं श्रौर इसी प्रश्न पर जो जम्मू-काश्मीर के भारत विलय के ग्रिभिन्न समर्थक हैं उन को जनता ने च्न करभेजा है। ग्रौर जनमत संग्रह क्या होता है ? श्री गुलजारी लाल नन्द्रा उसन्के बनद , भृह मंदी बने । उन्होंने यह कह दिया कि 370 धारा बहुत हु छ घस चुकी है और जो

रह गई है वह भी धीरे-धीरे घिस रही है। लेकिन सह-राज्य का दर्जा देने से सिक्किम के लोगों के मन में एक ग्राणंका है कि ग्राव के इस निर्णय का जम्मू-काम्मीर के मेख ग्रब्द्रुल्ला जसे नेता भी ग्रनुचित लाभ उठा सकते हैं, इसलिये मै चाहाता हं कि सरदार स्वर्ण सिह जो इस चर्चाका उत्तर देतो स्पष्ट रूप से इस बात की घोषणा करे कि भारतीय संघ के किसी राज्य के ऊपर भी या जो भारत की चार-दीवारी है, जिस पर भारत की अखंड प्रभुसत्ता है, इस किस्म के जितने भी भाग हैं, इनमें कहीं भी किसी क्षेत्र को सह-राज्य का दर्जा देने का स्थिति कभी ग्रायेगी नहीं। इस प्रक्रन पर कभी विचार नहीं किया जाएगा। ग्रगर ग्राप इतना कहते हैं तो मैं समझता हूं कि मेरे जैस लोगों को ग्रौर हमारे जैसे दलों को जो इस प्रश्न पर ग्राप का खुले हृदय से समर्थन कर रहे हैं, उन को सन्तोष होगा कि यह केवल सिक्किम के लिए कंसेशन दिया जा रहा है, भारत के ग्रन्दर कभी कोई इस प्रकार की स्रावाज नहीं उठ सकेगी। स्रगर ग्राप इस प्रकार की बात नहीं कहते हैं तो लगेगा यही कि आपपके कहीं न कही सोचने में के ढ़ंग में कमजोरी है, लच्चरपन है। वह लच्चरपन न रह जाए, इसलिए मै चाहता हं कि सरदार स्वर्ण सिंह उत्तर देते समय इस बात की घोषणा करे कि भारत का जो मान-चित्र है इस के किसी राज्य में सह-राज्य का या ऐस्मेसिमेट स्टेट की अनवाज को नहीं उठाया जाएगा ।

इन मब्दों के साथ मैं इस विधेयक का स्वागत करता हूं और समर्थन करता हूं,।

SHRIMATI LEELA DAMODARA
MENON (Kerala): I support the
motion. I had expected full support
from all sections of the House, and
I am sorry to say that there have
been some discordant notes. Sir,
the Bill has very clearly enunciated
the responsibilities and the treaty
obligations of India vis-a-vis Sikkim,

[Shrimati Leela Damodara Menon]

and has also given effect to the desire of the people of Sikkim to participate in the social, political and economic life of our country.

Sir, the Statement of Objects and Reasons had presented the background very well and pointed out amendment. This for need morning, the hon. Minister of ternal Affairs explained while moving the motion the background that necessitated this Bill, and several other Members like Mr. Bhupesh Gupta very clearly pointed out the backgound. Suddenly, there has been much ado about nothing about this question. It would seem as if Sikkim is a new, independent country or it has become a buffer State and several other things at the same .. time. I wish to point out India's responsibilities to Sikkim are not new regarding defence, cultural affairs and communications. Sikkim is not a new nation that has suddenorbit like ly flashed into our meteor. For over two decades, Sikkim has remained a protectorate of India, a legacy left to us by the British. All these years, we have fulfilled our obligations towards Sikkim in such a manner that both the ruler and the ruled have looked upon us as a friend. This type friendship has existed between Sikkim and India all these years. It is to our credit that we have thrown our weight about: nor have we interfered in the internal affairs of Sikkim. We have no expansionist ambition. We have seen ruthless annexation of helpless and territories by big powers in our own time. But we have helped Sikkim to develop herself. In 1954 Sikkim - had a revenue of only Rs. 20 lakhs. We have helped it to grow to Rs. 3.75 crores in its second Budget. economic development of Sikkim has been our objective all these years and there has been no abdication of the responsibility so far as ... India was concerned.

Now what has necessitated this move Those who have followed the history of Sikkim will not find it difficult to understand it as a logical consequence of events tlhat happened during the last 25 years. As a result of gradual democratic urges people tried to develop themselves and they have been trying to give expression to their aspirations from time to time. The plea for representation in the Indian Parliament has been made as early as 1950 by the Sikkim Congress and it pleaded that such representation be given to Sikkim in the Indian Parliament. It is only after the latest election held after a free and fair elections based on adult franchise that the Sikkim people and their representatives decided in the Constituent Assembly that they want closer association with India.

Sir, the proposal was also part of the election manifesto of the ruling party.

DR. K. MATHEW KURIAN: Which proposal are you referring to? I have got a copy of the election manifesto of the Sikkim Government. I can challenge. Such a thing does not exist in it.

. MR. DEPUTY CHAIRMAN: Dr. Kurian, let the lady continue.

DR. K. MATHEW KURIAN: You show me any clause where it is mentioned.

SHRIMATI LEELA DAMODARA MENON: I do not know whether it is a special copy of the Marxist Party manifesto but I do know that this has been mentioned from time to time and it was made an issue

DR. K. MATHEW KURIAN: I am prepared to place it on the Table of the House for her to examine

SHRIMATI LEELA DAMODARA MENON: In their speeches, on platforms and public forums they had made it an issue. (Interruption by Dr. K. Mathew Kurian.)

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MR. DEPUTY CHAIRMAN: Dr. Kurian, you please take your seat now. Let the lady confinue to speak

SHRIMATI LEELA DAMODARA MENON: Mr. Deputy Chairman, 1 do not want to get into controversies. I do not know whether paper Dr. Kurian is holding is the real manifesto of the Sikkim Congress or not.

DR. K. MATHEW KURIAN: know you will now disown your own manifesto.

SHRIMATI LEELA DAMODARA MENON: I still main ain that this has been discussed on the platforms by the Sikkim Congress during their election propaganda that they ducted. When the Government was posed with the proposal from Sikkim Assembly declaring in unequivocal terms the democratic desire of the Sikkim people, it is not as if the Government immediately brought this Bill They have ample opportunity to deliberate on it. As the hon'ble Minister of External Affairs said, this is a considered move. The legal and constitutional implications have been gone into along with all the pros and cons. Mr. Mariswamy said that this is a hasty measure. I wish to point out at this juncture that a decision need not take several years for it to be a Some decisions that wise decision. may take years together may not be wise decisions. It is the decision itself that matters. We feel that this Bill has been presented before this House after due deliberation taking into account all the pros and cons of the issue.

Sir, the people of Sikkim through their elected representatives asked whether they will be permitted to join the political and economic life of India for their own progress, whether they would be permitted to join us in our great adventure in the economic....

DR. K. MATHEW KURIAN: Misadventure. You are advisers on economic crisis, inflation, unemployment etc.

SHRIMATI LEELA DAMODARA MENON:otherwise they would not ask to be included in our economic life. We are already committed to Sikkim in their economic development. Do we have a choice of saying no to them?

(Interruptions).

MR. DEPUTY CHAIRMAN: Order, please

SHRIMAIT LEELA DAMODARA MENON: Do we tell them to mind their own business and say we have nothing to do with them? As it is, we are still committed to look after them. Will a negative attitude strengthen the Sikkim people or make them more independent or individualistic? Or, shall we take the other alternative of welcoming them into our midst and enable them to develop in a far greater manner, according to their own aspirations and hopes? Sir, this amendment in our Constitution to accommodate two members of Parliament from Sikkim has, therefore, become very necessary. Sir, I believe that our Constitution is sacrosanct and it cannot be trifled with. But like all good Constitutions, it should be able to absorb growing political concepts which point to new needs and necessities for the welfare and well-being of our nation, without prejudice to the fundamental rights and principles enshrined therein. Constitutional amendments to adjust to special circumstances like this are not unknown. This morning, Dr. Seyid Muhammad referred to the matter of Puerto Rico in the U.S. Constitution. I wish to refer to the provisions made in the British Constitution with regard to the Isle of Man. It is not because the British Government cannot exercise suzerainty over the Isle of Man. But as a special case, out of special regard for that fragile bit of island, for its [Shrimati Leela Damodara Menon]

distinct personality, the British Parliament has made special provisions for the Isle of Man. We are also committed to preserve the special identity of Sikkim. Both our Prime Minister and the Minister for External Affairs have made it very clear that with all these new changes, the identity of the Sikkim people will be maintained and there will not be any interference with regard to their internal autonomy. We are making a friendly gesture towards the people of Sikkim whose future is very much tied with us. The question is, will this House be able to reject the request made with such unanimous acclaim by the Sikkim Assembly as just a scrap of paper to be thrown in the waste-paper basket, or will we honour their genuine desire for progress and friendship? The reaction of the people of Sikkim, as was shown when the Bill was passed by the Lok Sabha, is indicative of their great desire to come with us and join us in our economic, social and political endeavours.

Sir, Mr. Mariswamy said that certain people in Delhi had been claiming to be speaking on behalf of Sikkim people and he expressed doubts if they were genuine Sikkim people after all? I also feel that Mr. Mariswamy has a point there because if, after the elections, the Assembly or the Assembly with more than 99.9 per cent majority, express this desire, we cannot say that the people of Sikkim had not desired this. But there might always be foreign agents, foreign provocators who wish to create trouble in any country and we can take that these people belong to that class.

Sir, there is a feeling that unilateral withdrawal might be made by the Sikkim Assembly later on. But the External Affairs Minister had made it very clear in the Lok Sabha that there is no question of unilateral withdrawal, that this decision that has been taken is binding on both nations and once it is taken, there is no withdrawal after that.

There is another significant aspect for the better that I see in this Bill. So far we have been speaking of Sikkim as a protectorate, but the word "protectorate" leaves a bad taste because it takes us to the days of colonialism. By this Bill, the Government of India, keeping up its highest traditions, is making Sikkim an associate country so that it can hold its head high in the comity of nations. (Interruption).

The Indian Government and the Indian people do not have any expansionist tendency or ambition and they only help other people to grow and develop and not keep anybody under subjection. Therefore, I hope that under these circumstances this necessary amendment will not be opposed but will be passed with full acclaim by all, including Dr. Kurian and his friends, so that we extend from this House our hand of friendship to the people of Sikkim and invite them for mutual benefit and mutual friendship.

SHRI N. G. GORAY (Maharashtra): Mr. Deputy Chairman, in my opinion by inscribing this amendment in the Constitution we shall be only completing a process which started in 1947. It was a sheer historical accident that after 1947 when almost all the States acceded to India only this tiny State of Sikkim was left out. It was not as if the people of Sikkim did not want it to merge with India, but perhaps the Government at that time thought, this was a small territory hidden in the folds of the Himalayas, let it remain there for some time, because it will not be a source of trouble to us or to anybody else. It was not as if there were no princes in India who held the view that once the British withdrew from this continent they would enjoying their sovereignty. The Nizam, the Maharaja of Travancore, the Nawab of Junagadh, they thought that they would be once again sovereign and perhaps the Chogyal also thought like that. But you know the history has shown how this type of sovereignty was swept out by the will of their own subjects.

[The Vice-Chairman (Shrimati Purabi Mukhopadhyay in the Chair]:

The people of Hyderabad, the people of Travancore-Cochin, the people of Junagadh, they rose in rebellion and all these Nawabs and these Maharajas were confined to the limbo of history. As I said, only the Chogyal remained. And if you look to the history of the last two or three years you will have to admit that the people have asserted themselves. When some people criticise this as an aggression, as an invasion, as an act of expansionism, I do not know whether they really understand the meaning of these words. What is India doing? India is trying to respond to the wishes of the people of Sikkim. It is not doing anything on its own. It is only reacting. It is responding. And what sort of opinion is it? A unanimous opinion. What sort of an Assembly is it? It is an Assembly where every Member has been returned on the basis of adult franchise. It is very easy to say that the elections were rigged. Whether they were rigged or not, you will have to admit that even the single Opposition Member in the Assembly, also voted in favour of having greater participation in the economic and parliamentary institutions of India. So let us be very clear that so far as the will of the people of Sikkim is concerned, there is hardly any room for doubt; so far as the will of the Chogyal is concerned, there is hardly any place for doubt. Very naturally the Chogyal is very resentful. Predictably he is trying to resist to the last. This is basically a fight between the Chogyal, a feudatory prince and his people. And, madam, it is really to the credit of this country and Government that they have decided not to side with the Chogyal, but with the people.

I am really sorry to find that friends who are anti-feudal, anti-monopolist and anti-capitalist like Niren are not with us today. I am trying to understand what is in their mind. It is a

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strange combination of Chinese on the one hand aond Chogyal, the Communists and the students of Jawaharlal Nehru University on the other. These are the four corners . . .

SHRI NIREN GHOSH: Gorayji should remember that we are deadly against Chogyal

SHRI N. G. GORAY: That is what makes your position still more mysterious.

SHRI M. P. SHUKLA: This shows that you are anti-people, and anti-country..... (Interruptions).

SHRI N. G. GORAY: I do not want to be harsh on you. Certainly your position is mysterious and the Chinese position is also mysterious. The Chinese never stop talking of world revolution and aiding people against these oppressors. But when antually the people of East Pakistan rose against Yahya Khan, where were their sympathies? Their sympathies were with Yahya Khan rather than with the oppressed people of East Pakistan.

Again the same thing here. When the people of Sikkim are saying that they do want to remain under Chogyal; let him only be a nominal head; and they want to be one with the people of India, is it not very strange that day after day we are having blasts from China saying that the Government of India has gone mad, Jawaharlal Nehru and his daughter-both of them are aggressors, and so on. What is all this? Today they have again said that this is naked aggression and they have blamed USSR also for having supported it. I can understand why this particular policy is being followed by China. Chinese Marxism stops at their own borders. As soon as they cross the border, it is not Marxism, but it is pure and naked national interest.

Sir, I would like to ask Chinese and my friends here—I am not bracketing them—one question. Supposing the people of Sikkim had passed this Re[Shri N. G. Goray]

solution that we want to come closer to India, and the Parliament had not responded, then they would have said: Look, the people of Sikkim want to come here. But you are supporting Chogyal. We are beaten on this front If we are not supporting Chogyal but supporting the people, accommodating them, then also you criticise us. We are bringing them from protectorate to equal partnership. Is it not progress? Is it not something that we should be proud of?

SHRI NIREN GHOSH: CRP and Chief Executive Officer are equal partners.

SHRI N. G. GORAY: All that I can say is that you are not trying to understand the historical process. In one leap you cannot achieve that. question is whether this movement of the Sikkimese people from a remote corner to the centre of India is progressive or it is anti-progressive. I say, madam, this is a progressive movement. Maybe that it is not as progressive as you like or as complete as you like. You may say that there is a flaw here and a flaw there. Does it mean that you should oppose this particular amendment? Therefore, I am still pleading with my friends here that when this particular amendment from here, goes should go from here as a unanimously accepted amendment of this House. Let there be nobody in the world who can say that in the Parliament outside the Parliament or anywhere in the country there were elements who opposed it. So, I do not know this will bе accepted whether or not...(Time Bell rings). But I hope that what is really progressive will be accepted as progressive and what is really a march from the backward areas, from the backwaters of the Himalayan territory to the mainstream of our political life, will be accepted as progressive. This is what I want to say on this particular issue. only point is that we are being accused of evolving a new concept altogether of associate State.

Personally speaking, Madam, I would say that it would have been much better if we had said that it would become one of the States of India just like the other States. But there again I am ready to mark my time because what I am feeling-I have no hesitation in expressing my feelingthat the Chogyal may oblige all of us, not by returning to Gangtok from Calcutta, but by going away. Chogyal may bring about his own exit and he may resing also. It is quite possible. And, Madam, you will find that there is nothing between Indian people and the Sikkimese people standing in the way. This is also possible. But, conceding that there is a new concept, what is wrong with that? In every nation of the world, you will find that new concepts are developing. The Commonwealth concept was there. The British people developed it because they wanted to make a new arrangement. You will find that the COMECON concept is there and you will find that the concept of economic co-operation, concept of EEC, is there. These concepts have been developing and are developing and I would say that the latest announcement of the President of France is that there must be a political unity of the whole of Europe. Therefore, let us not be conservative. India is a developing country and it is only 25 years since it attained independence and India has to develop still further and we are not developing by aggression. But, round about if there are people who will say that willingly they want to come to us, we will have to find a place for them and we cannot say that they are not welcome. Therefore, Madam, I would like to say this: There are two amendments even in my name. One is that all the orders issued by the President should be placed on the Table of the House and the other is that after one year, when the amendment comes into force, there should not be the Chief Executive there working on our behalf so that they can come on part with the rest of India. These amendments of mine are there and I hope

they will be accepted. Even if they are not accepted, I will say that I will go with this and I will vote for this Bill and I would like to say that all the parties in the country are united and are talking with a unanimous voice. Thank you.

SINGH (Manipur): T. SHRI I. Madam, I rise to support the Bill not only from the wholeheartedly, constitutional point of view, not only from the political point of view, not only from the economic point of view, but also from the emotional point of view for integration people of Sikkim as a first step for joining the Indian Union. I support this Bill again to fulfil the political aspiration of the people of Sikkim. The eminent elders from both sides of this House, had expressd their view points, from constitutional and other angles. But I would not approach this Bill in that way. Now historically if we go back to the history of Sikkim, we would find that the Lapchas Assam hills used to go to Sikkim and settled there as early as the thirteenth century. I do not want to go into the detailed history of Sikkim. But I would like to say that in 1861 Sikkim was recognised by the British and came under the British India's protectorate State. And in 1935, the present Darjeeling district of West Bengal which was in Sikkim was presented or handed over to Lord William Bentinck the then Governor General by the then King of Sikkim. If we trace the history of Sikkim, we will find that Sikkim was, is and will be an inseparate part of India, I agree with Mr. Rajnarain here and I also agree with Mr. Bhupesh Gupta regarding sending of political leaders to Sikkim instead of depending on civil officers to maintain healthy relationship with the Sikkimese and Indians which was done on eve of integration of princely States to the Union.

Anyway, whatever Mr. Rajnarain has stated, it was nothing but an election manifesto of his old party.

Whatever books have been read by Mr. Rajnarain, we have also read them. But it is nothing but thesis of Dr. Lohia. While discussing Sikkim Bill today, I am recollecting the political atmosphere of my State 25 year back. At that time I was a boy of 13 years of age the Manipur State was on the process of merger with the Indian Union. I am remembering feelings and political aspiration we had at that time regarding the merger move. It was on 15th of October, 1949. Manipur got merged to the Union. The same feelings and political aspiration we had had 25 years back will with the Sikkimese people today. At that time, Sardar Patel was the Home Minister, and the Maharaja of Manipur signed merger agreement in the best interests of his people at Shillong. So, I want to say that there is no reason why we should not allow Sikkim to merge in the Indian Union if the Sikkimese people are willing to do so because of the Chogyal other factors. India is a Union constitutional history of India change and alteration and there are 21 States, big and small, and 9 Union Territories. And now there would be associate State-Sikkim which would be nothing but another innovation of the Indian Constitution.

From Ladakh along the foot hills of northern India upto Manipur, Nagaland, Mizoram, Arunachal Pradesh and Meghalaya in the east are branches of the Himalayan family where tribals, Hindus and other inhabitants have been settling facing special problems guarding the country foreign aggression since time immemorial. I would like to point out that the Government of India should have these areas. a definite policy in Circumstances may change, say, instance, in Nagaland, Mizoram and other hilly regions, where a sense of Indianization is still lacking and no scope should be given to the Sikkimese position for making propaganda those sections who are against India inside and outside the country. There [Shri I. T. Singh]

should be a definite policy of the Government in regard to these regions.

This Constitutional (Amendment) Bil is before us and others may come up, because States are born out of the Union-like Punjab, Haryana, Bombay, Gujarat and States in the east. The formation of a State depends on the will and political aspiration may be in the Union or outside the Union of the people. When Goa came to us, when Goa was liberated from the colonial rule of Portugal, we were very happy. When Bangladesh liberated, we welcomed it. Similarly, when the people of Sikkim want to join the Union, thre is no reason why this matter be delayed. But at the moment, if they want to remain as an associate State, it is also upto them. But we are always ready to welcome the aspiration of the people and I hope it is a first step to join unionfully.

India is the only country where there is unity in diversity—democracy, socialism and secularism—and where minorities also have the fullest right to grow according to their own genius and play an important role in the nation's affairs.

Therefore, before it is getting too Indian leaders and Sikkimese leaders should put their heads together and find out a permanent solution for Sikkim and India. As we know, in the case of Kashmir, Sheikh Abdullah has not given up certain political demands and talk is going on and we are put in awkward position Such case should not be repeated time and again. the case of Sikkim, if the people are willing for total merger and such a demand, was since 1947, then it is high time for all of us to think of total merger Darjeeling in West Bengal is a Nepali-speaking district and Sikkim's '11 per cent, out of total 2 lakhs population are Nepalese. And the Nepali language has yet to be included in the Eighth Schedule of Constitution. We should carve out a Nepali-speaking State from within the Union. Therefore Sikkim's coming to us will be good in that regard.

Under no circumstances, Nepal should have any apprehensions regarding this move of Sikkim. In my State of Manipur we have so many Nepalispeaking people and even a representative in the Assembly. There is no separation between us Nepalese and Indians, Nepal is the only Hindu kingdom in the globe and any difference between India and Nepal is the system of Government, I would like to support this Bill whole-heartedly and emotionally, I will be very happy when a person from Sikkim will be amist us as a member of this House. The Himalayas, right from down to Sikkim and Bhutan stand safeguarding us from foreign aggression and from other antinational movements inside and outside the country. I want to tell CPM friends clearly that there will be no hope for their party if they play politics as depicted today on such historical and national importance. We have bitterest experience about China. There was an aggression from the Chinese in NEFA in 1962. Preparation for safeguarding the Jammu and Kashmir sector foreign invasion was fully made. But no adequate preparation was made at that time to defend the country's border in the East. Chinese attack was a blessing in disguise to us. The country is well safeguarded from the East also. The country is quite safe. Therefore in order to strengthen country's security and as encouragement to the democratic way of life for Sikkimese, to fulfil their long cherished political aspiration we should support the Bill and let our friends from Sikkim come and join the mainstream of the Indian political life. India is the only country where there is cacularism, democracy and socialism. Minorities have every right and they can grow according to their own genius.

Thank you.

श्री बनारसी दांस (उत्तर प्रदेश) : श्रीधिष्ठ, तो महोदया, मैं शुरू में यह कहना चाहता हू कि इस बिल के सम्बन्ध में माननीय परराष्ट्र मंत्री की नीयत पर शक नहीं किया जा सकता श्रीर नेपाल श्रीर चीन तथा श्रन्य तत्वों के द्वारा यह श्राशंका करना कि भारत की नीति विस्तारवादी है श्रीर सिक्किम को हम श्रपना एक उपनिवेश बनाना चाहते हैं, यह जिलकुल निर्मूल है। भारत कभी विस्तारवादी रहा नहीं है। भारत ने हमेशा दूसरे देशों की श्राजादी, उनकी सावरेंटी, उनकी टैरिटोरियल इंटिग्रिटी की रक्षा श्रीर उसके श्रादर का हमेशा ध्यान रखा है।

ें परन्तु इस बिल के सम्बन्ध में मैं निवेदन करना च।हूँगा कि स्नादि इसकां लक्ष्य स्नौर उद्देश्य क्या है ? बिल के लक्ष्य स्नौर उद्देश्य के बारे में कहा गया है—

"With a view to giving effect to the wishes of the people of Sikkim for strengthening Indo-Sikkim co-operation and inter-relationship, the Bill seeks to amend the Constitution to provide for the terms and nonditions of association of Sikkim with the Union,"

तो क्या उन सम्बन्धों को सुदृढ़ बनाने के लिये और को-आपरेशन करने के लिये श्रेंब तक आपका जो 5 दिसम्बर, 1950 का ऐन्नीमेंट था वह पर्याप्त नहीं था और इसको स्ट्रेंग्थ नकरने के लिये आप परस्पर विरोधी कार्य क्यों कर रहे हैं। हमारे संविधान के आर्टिकल 2 में लिखा है।

"Parliament will admit or establish new States."

पालियामेंट इन राज्यों की शामिल कर सकती है या ग्राटिकल 3 के मुताबिक उनको घटा बढ़ाकर ग्रन्य राज्यों का मृजन कर सकती है। ग्रापने इसमें ग्राटिकल 2 में श्रीटिकल ए' बढ़ा कर एसो सिएट क्लाज कैंगें रखी है? ग्रापका जो इंडो-सिकिकम रिंप्नैशन की टोटी थी, उनमें लिखा था:

"Sikkim is a Protectorate of India but it enjoys autonomy in regard to its internal affairs. The Government of India is responsible for the defence and territorial integrity of Sikkim; external, political, economic or financial affairs are to be conducted and regulated solely by the Government of India."

जो ग्रापने नया विधेयक रखा है ग्रापने केवल उसमें दो-तीन बातें एड की हैं। शेड्युल 10 के पैरा 2 में लिखा है:

"(c) shal be responsible for securing the economic and social development of Sikkim and for ensuring good administration and for the maintenance of communal harmony therein."

स्रापने डी में कहा है कि:

"Shall be responsible for providing facilities for students from Sikkim in institutions for learning in India and for the employment of people from Sikkim."

फिर ग्रागे ग्रापन कहा है कि :

"Providing facilities for participation and representation."

इंडिया की सर्विस में ग्राप उनको भाग देने जा रहे हैं तो यह दो-तीन बातें ग्रापने एड की हैं उसमें श्राप कहते हैं।

"The provisions contained in this para shall not be enforced by any court."

यहं भी एक ग्रजीबं मजाक है। शेड्युल में कांस्ट्रीटेयुशन में श्राप प्रोविजन रखते है ग्रौर फिर्र ग्राप कहते हैं कि इसकी भी लीगल सैटिटी नहीं होगी ती श्रोमन वहां का विकास [श्री बनारसी दास]

वहां की सुरक्षा ग्रौर मानोरिटी का संरक्षण क्या ग्राप बिना इसके नहीं कर सकते थे। श्रभी श्रप्रैल, 1974 में वहां पर डिस्टरबेंसिज हुए और स्रापसे सहायता मांगी गयी। श्रापकी फोर्सिज वहां गई स्रौर स्रापने चोक एड मिनिस्ट्रे-टर भेजा। वहां की ग्रसेम्बली ने बिल पास किया। 4 ग्रप्रैल, 1974 को बिल पास हुआ तो मैं निवेदन करना चाहता हूं कि ग्रापकी भावनात्रों से मुझे विरोध नहीं । जब 4 जीलाई को वहां एवट लागु हुम्रा तो म्राज सवाल यह है कि फेग एण्ड स्राफ दि सैशन पर इसको इतनी जल्दी क्यों लाया गया । बहुत लोग जो हमारे मेम्बर हैं, हमारे भी शत् हैं। मेरा निवेदन है कि हमारे नेबर में हमारे शत भी हैं तो वया आप कुछ समय इंत-जार नही कर सकते थे। जब वहां से ग्राप चीफ एडमिनिस्ट्रेटर को हटा देते, वहां से ग्राप ग्रपनी फोर्सिज हटा देते-सिक्किम की जनता हमारे साथ है---कुछ समय के बाद जब सिक्किम की जनता मांग करती, तब **ग्राप यह कार्यवाही करते ।** सीधा सीधा सिविकम को भारत का एक राज्य स्वीकार कर ले--यह ग्राप का बिल है...(Interruption) च् च्ं का मुख्बा है। एक तरफ यहां पर ग्राप इस बिल के द्वारा इस संविधान के प्रार्टिकल 2. 3 म्राटिकल 326, 324, 80, 81, 101 स्रौर 331 इन सब में संशोधन कर एहे हैं ग्रौर ग्राप इस विधेयक में यहां के इलेक्शन कमीशन को वहां पर लोक सभा के लिये चुनाव कराने के लिये इलेक्ट्रोल रौल तैयार करने का ग्रधिकार दे रहे हैं ग्रौर दूसरी तरफ सि किम की भ्रसेम्बली के चुनावों की व्यवस्था बिलकुल म्रलग है। इसी प्रकार से इसमें श्रगर कोई व्यक्ति 101 श्रौर 102 में डिस्क्वालीफ ई होता है ग्रौर दोनों सदनों का सदस्य रहता है तो डिस्क्वालिफिकेशन के लिये ग्राप पालियामेंट के इस शेड्युल के भ्रन्दर व्यवस्था करा हैं, चुनाव पिटीशन की यवस्था करते हैं। इसलिये सवाल यह है कि एक तरफ तो रिप्रेजेन्टेशन ग्राफ पिपुल्स

एक्ट होगा भ्रौर दूसरी दरफ सिकिकम की ग्रसेम्बली का ग्रलग कान्न होगा ग्रौर सिविकम की ग्रसेम्बली राज्य सभा के लिए एक प्रतिनिधि भेजेगी । मैं पूछना चाहता हुं कि क्या यह कांस्टीट्युशनल कांट्राडिक्शन नहीं है ? ग्राप इस पर विचार कीजिये । मैं कहता हूं कि ग्रापने इस बात की कोशिश की है श्रौर श्राप चाहते हैं कि द्निया यह समझे कि सिविकम एक प्रोटेक्ट्रेट स्टेट हैं भ्रौर भ्राप सिक्किम की श्राजादी में कोई दखल नहीं देना चाहते है। यह बात सही है भ्रौर इसीलिये ग्राप साफ-साफ बात कहने मे डरते हैं कि सिक्किम इंडिया का इंटेग्रल पार्ट है । म्राप जानते हैं कि सन् 1947 से पहले सिविकम भारत का भू-भाग था, उससे पहले इस देश का ग्रंग था। लेकिन जब सन् 1947 में वह ग्रवसर चला गया ग्रौर नेपाल का वह ग्रवसर भी हमने ग्रपने हाथ से निकाल दिया तो ग्राज ग्राप लोग जल्दबाजी करके बर्ड वहादरी की कौनसी बात कर रहे है ? ग्राज भी हमारी हजारों किलोमीटर जमीन चीन के कब्जे में है। उसको ग्राप ग्रमी तक वापस नहीं ले पाये हैं। इसलिये मैं ग्रापसे सिर्फ इतना ही निवेदन करना चाहता हूं मैंने कहा कि म्रापकी भावनाभ्रों का मैं विरोधी. नहीं हूं। मैं श्रापके बिल का हार्दिक स्वागत ग्राप ग्राटिकल ग्रग र इस् देश का राज्य बना . . . (Time bell rings) . ग्रापने यहां पर श्री भूपेश गुप्त को 35 मिनट दिये ग्रौर श्री राजनारायण 30 मिनट तक बोलते रहे, इसलिये मैं चाहता हूं कि यहा पर जो बोलने की मोनोपोली है उसको भी ग्राप खत्म कीजिये।

उपसभाष्यक्ष (श्रीस्ती पुर**बी मुखो-**पाष्ट्याय) ग्रव ग्राप जल्दी ग्रपना खत्म कीजिये ।

श्री बनारसी दासः महोदया, मैं यह निवेदन कर रहा था कि केवल इस बिल का लक्ष्य राज्य सभा ग्रीर लोक सभा

में सिकिअम के लोगों को प्रतिनिधित्व देना है। ब्रार्टिकल 5 के मताबिक वे इस देश के सिटिजन नहीं होंगे। ब्राटिकल 32 6 के मताबिक जिसमें कहा गया है कि भारत का नागरिक जिसकी उम्र 21 साल की होगी. चनावों में भाग ले सकेगा, वह भी सिकिशम के नाग रिक नहीं हो सेकेंगे म्रापका प्रिएम्बल भी वही We the people of India having solemnly resolved....do hereby adopt, enact and give to ourselves this Constitu-

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तो क्या ग्राप इसको यों पहेंगे।

We, the people of India, we, the people of Sikkim, having solemnly resolved....do hereby adopt, enact and give to ourselves this Constitution.

यहां पर सिविकम के प्रतिनिधि संविधान के प्रति स्रोथ स्राफ एलीजिएन्स लेगे जब कि वे इस देश के सिटिजन नहीं है। तो यह क्या चेन्जहो रहा है, इसको स्राप देखिये। इसलिये हिम्मत के माथ या तो ग्राप ग्राटिकल 2 में इसको एक प्रदेश बनाइये श्री राजनारायण ने जीः इसमें बहत सी ग्रसनियां जल्दी न कीजिये। इस सेलेक्ट कमेटी में भेजिये ताकि इसमें जो श्रन्मांस्टाट्युशनल बात इसमे जो ग्रसंगतिया है वे दूर की जा सकें स्रौर इसमें शक्ष हो नही कि बाहर इस वात का वातावरण होंना चाहिये कि हमारे देश में कोई व्यक्ति किसी भी राज्य को उपनिवेश बनाने के पक्ष में नहीं है ग्रौर न भारत सरकार की नीति साम्प्राज्य-बादी है क्योंकि परराष्ट्र नीति िसी एक दल-विशेष की नीति नहीं होती । इसलिये महोदया, मै श्रापके द्वारा चाहता हं कि, एक एसोसिएट स्टेट बनाकर श्राप कोई एक पैण्डोरा बाक्स नही खोलेंगे, वरना मिजोरम, नागालैण्ड, काश्मीर से इस तरह की हवायें चलने लगेंगी. परसों म्राप शेख ग्रब्दल्ला से बात करेंगे ग्रगर सिक्किम को एसोसिएटेड स्टेट ग्राप करेंगे

VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): You have to finish now.

श्री बनारसी दास : हमारे कास्टीटयशन में मेशेसन ग्रलाउड नहीं है इसलिये कि कास्ट्रियशन फेडरल है-फेडरल बट विद युनिटरी बायम रहा है । भारत की एकता को भंग करने के लिये एसोसिएट क्लाज को ग्राप मत रखिये।

श्री जगदीश जोशी (मध्य प्रदेश) : महोदया, मै स्रापके माध्यम से सिक्किम की महान जनता को वधाई देना चाहता हं जिसने 27-28 साल के बाद अपने ग्रधिकार हासिल किये हैं। यह सही है कि ग्राज हम एक विधेयक बना कर उन्हें ग्रपना सह-राज्य बना रहे हैं, लेकिन सिक्किम जी जनता की पूरानी इच्छा रही , उनके संवर्षो का इति-हास रहा, उनके कर्मी का इतिहास रहा, जिसने ग्राज हमें इस बात के लिये बाध्य किया है कि सिक्किम को उसका ग्रयना ग्रधिकार दें। सिक्किम की स्थिति इस तरह की है जैसे मां का बिछडा हम्रा बेटा कई वार ग्राने की कोशिश करे स्रौर कोई निरक्श उसको म्राने न दे; क्योंकि एक निरंकुश राजा सिकिकम ग्रौर भारत के बीच दीवार रहा है। ग्राज वह दीवार चरमराती नजर ग्रा रही है ग्रौर 18 वर्ष के बाद हर म्रादमी वालिंग मान लिया जाता है, बेटा भी बाप के बरावर मान लिया जाता है, मित्र के बराबर मान लिया जाता है। 27 वर्ष के बाद सिक्किम को भ्राज सह-राज्य का दरजा मिला, जो सिक्किम की जनता की जीत है स्रौर हम सब लोगों को इस सविधान को पास करते समय उन्हें ग्रपनी बधाई देनी चाहिये। जो संदेह सेठ बनारसी दास जी ने यहां प्रस्तुत किये है, मुझे बडा ग्राश्चर्य है--

श्री जगदीश जोशी "एक साथ नींह होई भुग्रालू हंसा ठोई फुलायब गालू ।"

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एक साथ ग्राप यह नहीं कह सकते हैं कि हम श्रापकी भावना से सन्तुष्ट हैं ग्रौर फिर ग्राप कहे, सह-राज्य बना कर कोई भानुमती का पिटारा खोलेंगे ; ये दोनों बातें प्रतिकूल हैं। मैं उनसे कहना चाहता हूं कि ग्राज वह समय नहीं है जो पहले था ; महाकाल के चरणों के नीचे स्रनेकों राजास्रों स्रौर महाराजास्रों के राजमुकुट ग्राज धूल-धूसरित हो रहे हैं, यह समय की ग्रांधी है जिसने भारत की संसद् को म्राज बाध्य किया है कि संविधान में इस संशोधन को लाने के लिये ग्रीर ग्राज समय ग्रीर काल के प्रभाव के कारण हम संविधान में परिवर्तन कर रहे है। मैं यह भी कहना चाहुंगा, एक ग्रजीब सी प्रतिक्रिया चारों तरफ जो चीन में हो रही है उसको स्रासानी के साथ समझ लीजिये । चीन के साथ द्निया के सामन्तवादी देश हैं, सामन्तवादी स्रधि-नायक तंत्रवादी शक्तियां,ग्रौर रूस उसके प्रतिकृल लोकतंत्रवादी गक्तियों के साथ है, हमारा मित्र देश भी है ग्रौर चीन के मन में, उसके दिमाग में संदेह है, उस संदेह से वह प्रसित है, उस≯ा कोई इलाज नहीं। जब कभी चीन बडा ताकतवर हुम्रा है-चीन का पुराना इतिहास म्राप देख सकते हैं—हमशा विस्तारवादी प्रवृत्ति से चीन ने काम लिया । कोई भी देश अपनी पुरानी परम्पराम्रों के म्राधार पर चला करता है। चाहे वहां की व्यवस्था कुछ भी हो उसी व्यवस्था से पराभूत हो कर चीन के दिमाग में हर पड़ौसी की बाबत विस्तारवाद की बू ग्राती है। याहया खां का समर्थन करना उनको मंजूर है, बंगलादेश मंजूर नही । प्रकार की एक नही जजीरें चीन के साथ जुड़ी हुई हैं। इसी प्रकार जब कि दुनियां के गरीब ग्रीर दबे हुये भुल्कों की दृष्टि में रूस एक भला ग्रौर विकासित देश है, लेकिन ग्राज वहां भी

श्राप नहीं कह सकते कि इतना लोकतंत्र है जो हमारे देश में है। लेकिन रूस की सहान्-भूति लोकतंत्रवादी देशों के साथ रही है श्रीर उसने कभी किसी को प्रभावित करने की कोशिश नहीं की। इतना फर्क तो दो कम्युनिस्ट देशों के बीच देखना ही पड़ेगा। यह सही है कि हमारे उपर कोई संकट ग्रायेगा, तो हम श्रपने मित्र देश से सहायता मांगेंगे । जब बंगलादेश का मामला हुम्रा था तो हमने रूस से बातचीत की थी ग्रीर हमारी बात करने का मतलब होता है।

> ''धीरज, धर्म, मित्र ग्रौर नारी, म्रापतकाल परिखये चारी।"

तो रूस ने हमारा साथ दिया । ग्राज सिक्किम के मामले में वहां की जनता ने एक प्रस्ताव पास करके भारत से सहराज्य का दर्जा मांगा है । ग्रगर कोई हिन्द्स्तान पर म्रांख उठायेगा, तो हम रूस से कह सकते हैं; क्योंकि हमारे ग्रौर उनके बीच में सन्धि है ग्रौर उस सन्धि के तहत रूप हमारे साथ रहेगा। श्रगर रूसी सिवियांग में चीनी सेना जाती हैं या फिर गिलगिट का सहारा लिया जाता है तो हिन्दुस्तान का फर्ज हो जाता है कि रूप की जो भी इमदाद श्रपनी गरीबी में कर सकता है करे। यह पारस्परिक सम्बन्ध ग्रौर इसी से चीन को चिढ़ होती है ग्रौर हम उतके जवाबदार नहीं हैं। यह जनता की स्वयंभु भावना का फल है।

एक चीज मैं ऋपना भाषण समाप्त करने से पहिले कह देना चाहता हूं । हिन्दुस्तान के इतिहास की बहुत सी चीजों को तोड़ मरोड़ कई खण्डों श्रौर श्रतेक भागों में बाट दिया गया है । मंगोल, भ्रार्थ, भ्रनार्थ, इस तरह की कई चीजें बना दी गई हैं, जो बिनक्रल गलत, बेबुनियाद ग्रौर दिक्यातूसी हैं। मैं भ्रापके माध्यम से यह निवेदन करना चाहता ह़ कि हमारे देश में जब फिसी ने पुरानी कविता होगी तो उसने यह पर्दाः होगा कि जब कभी सुन्दर का वर्णन किया जाता है, तो सोने के कुदक

वाली श्रौर रंग वाली श्रौरत कही जायेगी। सोने का-रंग क्या होता है? सोने का रंग पीला होता है । तो हिन्द्स्तानी ग्रौरत मंगोलियन नहीं हो गई, जिसकी नाक चपटी होती है। नीरेनदा की भी नाक चपटी है, तो हम उनको मंगोलियन नहीं कह सकते हैं । वे पूर्णतया भारतीय हैं। ग्राप ग्रादिवासी क्षेत्र में चले जाइये, उनकी नाक चपटी होती है स्रौर वे ठिगने कद के होते हैं स्रौर इस तरह के बहुत से लोग मिलेंगे । तो क्या हम उनको मंगोल कहेंगे ? ये सब भारतीय परिवार हैं। जिस तरह से एक मां के पांच, दस बच्चे म्रलग-म्रलग शक्ल के होते हैं, उसी तरह से भारत में भी ग्रलग-ग्रलग शक्ल के लोग रहते हैं। चाहे वे हिमालय की तराई में रहने वाला हो, चाहे नागालैण्ड में रहता हो, चाहे कन्या कुमारी में रहता हो, च हे तमिल नाड में रहता हो, चाहे राजस्थान की मरुभाम में रहता हो, लेकिन ये सब भारत मां की सन्तानें हैं । इनकी शक्ल-ग्रलग ग्रलग है, खाने पीने ग्रौर व्यवहार का ढंग ग्रलग-ग्रलग हो सकता है, लेकिन इसका मतलब यह नही है कि वे ग्रलग नस्ल के हैं ग्रौर एक ग्रलग परपम्रा के हैं।

लिपि का मामला भी बहुत महत्वपूर्ण है। चीन जो सवाल कह रहा है उसको समझता चाहिये। तिब्बत लिपि और भारतीय लिपि, इन दोनों में समानता है। हिन्दुस्तान के बहुत से हिस्सों में और सिक्किम की उतरो सीमा पर इस तरह की लिपि का बहुत प्रचलन है। तिब्बती लिपि और चीनी लिपि में कोई मेल नहीं है। तिब्बत की जो लिपि है, वह भारतीय लिपि और देवनागरी लिपि के समकक्ष है और ये सारी बातें भारतीय परिवार की संस्कृति में आती हैं। हिन्दुकुश से लेकर हिमालय की पूर्वी सोमा तक और सारे हिमालय की जो संस्कृति है वह भारतीय संस्कृति का ही परिवार है।

मैं यहां पर नेपाल की पात नहीं कहुना चाहता हूं और न नेपाल को छेड़ना ही चाहता हं। म इतना जरूर कहना चाहता हूं कि हम लोग, जो सरकार के ग्रलावा जनता रहे हैं. बहुत निकम्में हैं। हम सब लोगों ने ग्रयने देश में तो लोकतन्त्र बना लिया, लेकिन पड़ीस में लोकतन्त्री ग्रान्दोलन को कायम करने में हमने उनका साथ नहीं दिया। हमने अपने अन्दर कुछ ऐसे तथ्यों को माना न्नीर जो गैर-सरकारी लोग है, जो इस देश की जनता है, जिसने दश की स्राजादी के लिए श्रीर लोकतन्त्र के लिए संघर्ष किया, लेकिन उसने पड़ोस के देशों में लोकतन्त्र स्यापित करने में मदद नहीं की। स्राज हम उसका परिणाम देख रहे हैं। लेकिन महोदया, मैं निवेदन करना चाहता हूं कि इतिहास के चरग बहुत लम्बे हुम्रा करते हैं भ्रौर वह लोकतन्त्र की स्रांधी जो सिक्किम में उठी है, वह स्रव हिमालय के गणराज्यों में भी उठेगी श्रौर हो सकता है उससे ग्रागे भी जाय। इन ग्रांधियों की टकराहटों को 15-20 नौजवानों का जलूस जो तान जाहों के माध्यम से चलाये जा रहे हैं, वह इन तरह की ग्रांधी को दवा नहीं सकेगी। हिमालय की तराई में दबा हम्रा इन्सान जो भुख, ग्रकाल, ग्रभाव का शिकार हम्रा है, चाहे वह हिमाचल का हो, कुमाऊं का हो, नेवाल की तराई का हो, दार्जिलग का हो, उर्वशीय महा हो, ग्रहणाचल का हो--वे सारे के सारे अग्रदमी अपने अधिकार की हासिल करेंगे, लोकतंत्री ग्रधिकारों को हासिल करेंगे। जिनलोगों को यह ग्रधिकार नहीं उन्हीं का प्रश्न है: है उनका प्रश्न नहीं (Time bell rings.) इसलिए मैं चाहता हूं कि जो हमारे ऊ।र हमला कर रहे हैं वे ग्रपने घरको पहले देव लें। हमारा उनका खून का रिश्ता है। मै चाहता हु कि वह रिश्ता बिगड़े नही बल्कि बने ग्रौर बढ़े। हिन्दुस्तान के राजपूताने मे राणात्रों को लड़ाकिया ही राज्य करती हैं काफी हद तक। बड़े मधुर सम्बन्ध रहे हैं श्रीर श्राज मैं उन सम्बन्धों को बिगाड़ना नहीं चाहता हूं। लेकिन मै स्रागाह

[श्री जगदीश जोशी]

जरूर करना चाहता हूं कि जो मधुर सम्बन्ध रहे है परम्परागत वे मधुर रहें, लेकिन मधुर सम्बन्ध किसी भी इलाके की लोकतन्त्र की भावनाओं के प्रतिकूल न हों, वरना इतिहास कही बड़ी करवट लेगा, कहीं प्रत्याक्रमण करेगा और उस इतिहास के चरण में बड़ी बड़ी शक्तिया फिर धूल धूसरित होगी।

SHRI SALIL KUMAR GANGULI (West Bengal): Madam, some of the hon. Members who spoke before me thought that we are opposing amending Bill with some ulterior motives. This was their insinuation. They wanted to bracket us with certain agencies which are hostile to the interests of the people of India. It is not so. We are opposing this Bill for two very important reasons. One is that this will lead to complications so far as the interpretation of the Constitution of India is concerned. Secondly, this is not reflective of the aspirations of the people of Sikkim themselves.

After saying this I will begin with this concept of associate status that is being sought to be given to Sikkim. Sikkim under this amending Bill is sought to be covered by a new article 2A in Part I of the Constitution which deals with the Union and its territories. From this serious complications will arise. For example in Part II citizenship of India is dealt with. Every person of Indian origin will I am afraid be able to claim citizenship of Sikkim by virtue of this inclusion in Part I by the new article 2A. Similarly all citizens of Sikkim will be able to claim citizenship of India. So the idea of the hon. Minister for External Affairs who wants to keep a separate status for Sikkim will be diluted, in fact, will be negatived. Then State as defined in article 12 of our Constitution has been meant to include all executive legislative organs within the territory of India. Sikkim is coming within the

composite territory of India as a State, federated State. In the United States there is dual citizenship. person has to be a cifizen of a State and also is a citizen of the Union. No such concept is there in our Constitution. So it will be very peculiar. Another example of the new concept giving rise to complications is in respect of Part III of our Constitution which deals with Fundamental Rights which are granted to all citizens. What will be the position of Sikkimese citizenst Here in this amending Bill it has been stated that the Government of India shall be responsible for providing . facilities for students from Sikkim in 'nstitutions of higher learning in India and for the employment of people from Sikkim in the public services of India including the All-India Services at par with those available to citizens of India. Will there be parity so far as citizens of India are c oncerned in the matter of employment in the public services of Sikkim? If not, this will be violative of Part III of our Constitution which grants to every citizen the right of equality.

AN HON. MEMBER: It is not within India.

SHRI SALIL KUMAR GANGULI: I would like to explain to my hon. friend that here it is being included in Part I of the Constitution under the heading 'The Union and its Territory'. Thus Sikkim becomes a part of the Union and comes within the territory of India. That is the objection.

Then, Madam, there was a popular upsurge in Sikkim. The people were revolting against the Chogyal. The Chogyal was in great difficulty and he called for Indian assistance. The Government of India had to get into this border State. There was the presence of the Military, CRP and Gov- \mathbf{of} ernment India officials. Chogyal under popular pressure was compelled to agree to an agreement with the Gevernment of India. A tripartite agreement was signed by the

Government of India representative. the Chogyal and the representatives of the people of Sikkim. agreement, Madam, which is dated 8th May, 1973, it is stated that elected Assembly of Sikkim will have powers to propose laws and adopt resolutions for the welfare of the people of Sikkim on some 14 items, including home and establishment and finance. Then, the Government of Sikkim Act by the was passed. It was passed elected representatives of Sikkim who are no doubt very friendly Government of India and the Indian people. They somehow managed to exclude two most important items. There are now only 12 items excluding finance and home affairs. These, even today, are kept as the exclusive preserve of the Chogyal of Sikkim. If this is not a betrayal of the democratic aspirations of the people of Sikkim, I do not know what else is. Madam, the Sikkim Assembly passed this Act, as I have said. The people who got into power signed one kind of treaty here and passed another kind of Act in pursuance of that treaty. It is apparent to the naked eye that they were influenced and they were $_{\mathbf{of}}$ influenced by the presence CRP, the military and the shortsighted Indian bureaucrats. So, they stampeded into passing this Act not an Act of which any patriotic citizen would be proud. Now, Madam, their friendship for us is so much that they forgot their own patriotic duty. The Government of Sikkim Act reveals that there is a triarchy, with very limited powers and less than municipal powers have been given to the elected Assembly. Large powers have been taken by the Government of India, but most of these were always with them, Sikkim being a protectorate. The residuary powers are with the Chogyal of Sikkim yet. So, there is triarchy where the people's representatives do not count for much. The Chief Executive Officer, who is to be nominated by the Government of India, will be real dictator, subject to consultation and conspiracy with the Chogyal. If

one looks into the provisions of the Government of Sikkim Act . . .

SHRI BRAHMANANDA PANDA:
May I ask you....

SHRI SALIL KUMAR GANGULI: Please stand up and put your question

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): No. Mr. Panda.

DR. K. MATHEW KURIAN: What does Mr. Panda know about Sikkim? I have got here photographs with me.

SHRI SALIL KUMAR GANGULI: Madam, my time is being wasted.

THE VICE-CHAIRMAN: Mr. Ganguli, you have already taken ten minutes.

SHRI SALIL KUMAR GANGULI: If people take 35 minutes in supporting the Bill, we are the only people who are opposing the Bill. Let us make our position clear. Please do not cut short my time.

THE VICE-CHAIRMAN: You have to observe some time-schedule.

SHRI SALIL KUMAR GANGULI: Yes, Madam, I will, but the entire House which may be supporting this Bill have had so many hours. I want only 20 minutes or so.

DR. K. MATHEW KURIAN: You are a good Vice-Chairman; give him some time.

SHRI SALIL KUMAR GANGULI: Government of Sikkim Chogyal retains his position, meaining all the residuary powers, diluted powers which are not given to the Sikkim people. In Section 10 (1), it has been provided—it is interesting—that only people who on the prescribed date are subjects of Sikkim-the word 'citizen' has not [Shri Salil Kumar Ganguli]

been used—shall be eligible to be elected to the Sikkim Assembly. I do not know how, under our Constitution by virtue of which Sikkim will be considered as a State within the Indian Union such a thing can be permitted. Every citizen of India has a right under Part III of our Constitution to go and settle in any part of the country, and there is no question of an Indian citizen being...

SHRI N. R. CHOUDHURY: It is an associate State.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY):
Mr. Choudhury, I will not allow this.

DR. K. MATHEW KURIAN: You should appoint him as ambassador.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): It is your earnest endeavour to pass this Bill. Is it not?

SHRI SALIL KUMAR GANGULI: In section 13 (1), it is stated that the Chief Executive-who would be nominee of the Government of India, not an elected man-shall be ex-officio President of the Assembly and such shall perform the functions of the Speaker thereof. This is a little too much for anybody. And if one to the conclusion that this Government of Sikkim Act is an Act inspired by the short-sighted bureaucrats of the Government of India who were in Sikkim at that time, should not be misunderstood.

Madam, section 20 provides what should be the powers. These powers, as I have already stated, cover education, public health, excise press and publicity, transport, bazars, works, forests. public agriculture, food supplies, economic and social planning including State enterprises and land revenue. No finance, no home, although these were included in the tripartite treaty which signed between the people of Sikkim, the Chogyal and the Government of India's representatives.

In section 24, it has been stated that the Council of Ministers have excutive authority in respect of all matters within their jurisdiction. And they have gone on to say that every advice tendered by the Council of Ministers shall be communicated to the Chogyal through the Chief Executive-again-who may, if he is of opinion that the advice affects or is likely to affect any of his special responsibilities or the responsibilities of the Government of India, require the Council of Ministers to modify the advice accordingly. He not only communicates; the Ministers have no access to the Chogyal. He is the person; what we through was, instead of being called the Chief Excutive, he should have been called as Governor. If this is not annexation of Sikkim. what is it?

Section 28 is about the Chief Executive and his functions. He shall have all the powers necessary for the discharge of his functions and responsibilities, and the executive power in Sikkim shall be so exercised as to ensure compliance with any decisions taken or orders or directions issued by the Government of India in the due discharge of its responsibilities.

This is the Government of Sikkim Act adopted by the so-called representatives of the Sikkimese people who betrayed their trust initially by giving up two of the major items of their hard-earned victory, namely, control over finance and control over home affairs. The Chogyal will be in charge of the police...

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): You are now repeating. Fifteen minutes are over.

SHRI SALIL KUMAR GANGULI: Not yet twenty minutes. If it is your ruling that there shall be no Opposition...

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): That is why I am giving you time to place your point. But pleases do not repeat.

DR. K. MATHEW KURIAN: If you want to have Sikkim Assembly here then do not have any Opposition.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): I do not need your running commentary, please.

DR. K. MATHEW KURIAN: I am only advising you.

SHRI SALIL KUMAR GANGULI: I say that the people of Sikkim and particularly the younger people, Madam, would not be happy with this thing and they will suddenly try hard in the near future possibly to demand more autonomy and more respectable position for Sikkim in the set up of the Constitution of India. The people of Sikkim feel, Madam, that they have been betrayed.

Then, Madam, in this Constitution Amendment Bill itself it is said in Clause 5:—

"The provisions of this Schedule shall be in addition to, and not in derogation of, any other power, jurisdiction, rights and authority, which the Government of India has or may have in or in relation to Sikkim under any agreement, grant, usage, sufferance or other lawful arrangement."

It means the condition of the owner of the State, having come to possession by lawful right, continues to hold it after the title has been transferred without the express leave of the owner, an intruder in absense. The wording is not quite opposite. I should say. It shows the high-handed attitude of the bureaucrats of India who have gone to use the word "sufferance".

Then, Madam, this has been claimed as a democratic measure. In order to allow the people of Sikkim to ventilate their views in this Parliament in deference to their wishes this provision has been sought to be included in the Constitution. Madam, in the neighbouring State of Sikkim. West Bengal, democracy was des-

troyed by total rigging up of the elections. Here in Sikkim also you will find the same thing happening. I am referring to it because the hon'ble Minister of External Affairs this morning referred to newspaper reports saying that there were great jubilations in Sikkim. It has been stated by Shri S. P. Lepcha, Vice-President of the Sikkim Democratic-Party and certain other people:—

"...which met newsmen along with Sikkimese students in Delhi, alleged that the Central Reserve Police had outnumbered the Sikkimese population. Life had almost come to a standstill. Even members of the Sikkim Assembly were practically under house arrest."

It goes on further to say:-

"...Two elected members of the Assembly were on an indefinite hunger strike, Mr. Lepcha said."

This is the measure which we are going to adopt here.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): You wanted twenty minutes. I have given you twenty minutes, Next speaker.

SHRI SALIL KUMAR GANGULI: There are a few questions that I want to ask.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): But you wanted twenty minutes. I have given you twenty minutes. Others got only ten minutes.

SHRI SALIL KUMAR GANGULI: Madam, I am the only person who is opposing it....

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): Do not take that plea, Mr. Ganguli, When other Members got ten minutes, I have given you twenty minutes.

SHRI SALIL KUMAR GANGULI: Mr. Bhupesh Gupta got twenty minutes. Mr Rajnarain got twenty minutes.

DR. K. MATHEW KURIAN: Madam, you in your wisdom can give some more time.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): I have given twenty minutes in my wisdom.

SHRI SALIL KUMAR GANGULI: This House should have the patience to listen to me.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): You have got twenty minutes. I am sorry.

SHRI SALIL KUMAR GANGULI: I want five minutes more.

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): I give you two minutes more.

SHRI SALIL KUMAR GANGULI: Madam, I am putting a few questions. I would like to know what would be the form of oath that Sikkimese Member of Parliament will take if he comes here. Will they be required to take an oath of allegiance to the Constitution of India? They are required to take an oath of allegiance to the Constitution of Sikkim. When they come here will they be required to take an oath of allegiance to the Constitution of India? will be the status of citizens of Sikkim, particularly the Sikkimese members of Indian Parliament? Will have dual citizenship? If so, will it not be discrimination against Indian citizens if one section of people is given dual citizenship and it is denied to the others? Madam, I would like to know what would happen in case of failure of the constitutional machinery in Sikkim. If such a thing takes place, can action be taken under article 356? I would like to know under article 365, in case the Government of Sikkim fails to comply with the directives of the Government of India, any President's rule will be imposed. I would also like to know whether the Sikkimese cition will have the right to move the Supreme Court of India for protection of his fundamental rights. These are a few questions, Madam, that I would like to ask. I oppose this Bill.

DRVIDYA PRAKASH DUTT (Nominated): Madam Vice-Chairman, after full deliberation on all aspects of the question, I welcome this Bill. The hair-raising visions that are being conjured up by some people, the Chogyal and his group, about a small innocent land being swallowed by the big, bad wolf, that is India, are entirely misplaced. We nothing against the Chogyal. In fact, we have given all the consideration that could be given. But the fact of the matter is that this small Chogyal group has been dominating the political, economic and social structure of Sikkim, and it has tried to perpetuate a repressive rule over the overwhelming majority of the population of that State. Madam, this ruling group constituted a tiny minority. It does not represent more than six or seven per cent of the population. Even if we were to accept that the entire Lepcha community represented by the Chogyal is against this move, which is not a fact, even then it does not represent more than per cent of the population. And let us not forget that Kazi Lendhup Dorji is a Lepcha himself. Therefore, this shows the isolated nature of the ruling group led by the Chogyal.

Madam, I would suggest that we should look upon the movement in Sikkim, the movement $_{0}f$ Sikkim Congress, in the same manner that we looked upon the movement of the State People's Congress in the Princely States. In the British days, the State People's Congress carried on a fight for independence, for freedom, for democratic rights. movement led by the Sikkim Congress is of the same dimension. And for anyone to have raised the Maharaja of Travancore-Cochin or the Nizam of Hyderabad to the pedestal of an innocent victim of aggression and annexation would have been the limit idiocy. This popular movement in Sikkim deserves our sympathy support Madam, this is not a new

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being sprung upon either the people. of Sikkim or the people of India. may make bold and submit to friends-the only friends who are opposing this Bill—that Karl himself was opposed to the separate existence of tiny and petty States between large, powerful neighbours. Karl Marx had said it himself. Why? He saw such pockets as only providing scope as he said, for petty authoritarianism and for useless conflict between States and to serve the needs. of the rulers who might want to divert attention abroad. And Marx favoured these large associations because only such States could, an his opinion, provide scope for the growth modern economy and democracy, for the assertion of people's will power. And we saw Marx concerned with the example of the contemporary Balkan structure or what happened to: Balkan States, how the Balkan St 145 were used by the right wing rulers to perpetuate their control and brand of authoritarian politics. If I' may make bold and say further-I hope my friend Mr. Niren Ghosh will forgive me-Lenin, of course, was in favour of and he supported the right of even small nationalities to selfdetermination. But at the same time. Lenin said it was the duty of the progressive parties to convince the people that they should now exercise this right willingly and democratically... (Interruptions by Shri Niren Ghosh).

THE VICE-CHAIRMAN MATI PURABI MUKHOPADHYAY): Mr. Niren Gosh, please don't interrupt.

DR. VIDYA PRAKASH DUTT: Now I would like to ask: Is the Sikkim Congress movement more progressive or is the Chogyal movement progressive? Lenin said that democratic forces should willingly and democratically remain a part of the broader democratic union. I agree that there is all the case against forcible annexation of small States by large neighbours. But there is even [Dr. Vidya Prakash Dutt.]

a stronger case for a willing association by the two backed by enlightened democratic opinion of the States. Therein lies I submit. crucial difference between ann xation and democratic association, Not to see this crucial difference is to quote Mar_X and Lenin without standing what they said, without the heart and content. I can understand those who want to promote animosity between nations and those who want enclaves of imperialism around independent States being against the friendly and willing, demorcratic association of Sikkim to India. But I cannot understand the opposition to such association from those social claim to speak for democratic transformation and struggle imperialism.

What is happening in Sikkim today is struggle against oppression, feudal autocracy and for democracy and for the people's rights. It may not be entirely the struggle that the progressive forces might like to develop, but it is very much more progressive than what had gone on earlier.

Finally, a lot has been said about Chinese reaction. I do not want to go into great details because I am afraid, Madam, Vice-Chairman, of your admonition and your bell. should like to say that perhaps I have somewhat better credentials to speak on what China would do or might feel. And I submit that this association of Sikkim with India will not stand in the way of our developing normal relations with China. who argue that it will, are entirely On the other hand, I China will respect the country which has asserted its own independence and the right to take its own decision, the people of Sikkim and India taking their own decisions and not somewhere else or abroad-China will respect that country more than if we were merely to submit to all that is being said,

Therefore, I join all the other sections of the House and as Shri Goray said let it be said that the people of India as a whole responded to the wishes of the people of Sikkim as a whole and that the two came together willingly, knowingly and consciously.

SHRI JAIRAMDAS DAULATRAM (Nominated): I will not detain the House for long. Personally I feel that several of the detailed suggestions and detailed issues raised were issues and details which are not suitable for being properly discussed in this forum. This forum has world repercussions and therefore one has to be very, very careful in dealing with details of areas which are our border areas. Sikkim is not merely a small region, it is a border region and a delicate border region. I am not looking at Sikkim as it is today. I am looking at Sikkim as it might be ten, fifteen and twenty years hereafter, depending upon how we deal with matters of Sikkim.

There is a school of thought that a. great mistake was made in 1947 when the British left and that mistake was that we did not integrate these small countries on our borders. In my humble opirion, that would have been a great political blunder at that time. Events have their course, time creates $\mathrm{i}t_\mathrm{S}$ own problems and time indicates solutions at the proper hour. And the proper hour has come today and I personally congratulate the honourable Minister of External Affairs on having the opportunity and the honour of submitting this Bill and getting it passed.

Madam, we are trying a great experiment and the Parliament and the Government are under a test as to how we are going to deal with the people of this region. Today, the people are in a certain emotional mood and we have to be careful as to how we carry on our affairs with those people. I will not go into the other details. There are two or three simple principles which I would submit for the consideration of Government, perhaps superfluously, because they must be there already in their mind.

I do not wish that any individual of our area should be allowed to exploit the economic resources of the people of Sikkim. My second principle that we should go even out of the way, to develop the language, and culture of the people of Sikkim. Thirdly, we must be their real friends. Real integration, not for today, but integration for ever, is only possible by correct attitudes with regard to matters or, which sentiments are sensitive, on which emotions can be arounded and, therefore, we have to be careful in the selection of the officers who will be dealing with these matters of the people there. These are the two or three simple principles that I would submit with great respect to the Government, but, as I said earlier, perhaps superfluously, because they must be there already in their minds.

As I said earlier, who are trying a new experiment and we, the Members of Parliament, and the Government are under test as to how in our discussions and debates we are going to deal with that very very sensitive and small area. Thank you.

SHRI KHYOMOLOTHA (Nagaland): Madam, I take the privilege of supporting this Constitution (Amendment) Bill.

Madam, I come from a forder region and I know to a great extent the feelings, the views and the opinions of the people living in this border region. India today must be strong and we from the border areas, we from the State of Nagaland, Arunachal Pradesh, Meghalaya, Mizoram and also Sikkim, feel that only when India is strong that we can be secure and we want to be within the Indian Union because we feel that it is strong. But how will India become strong? these border regions must be consolidated. But we must be careful in enlarging our borders. We have to think carefully too win the people living in this region. We have to win the confidence of these people. It is these people living in these border

regions who will be able to defend this country. It was in 1962 when Chinese aggression took place. Who suffered first? It was the Arunachal Pradesh people. It was not the people people of of Delhi, not even the Bengal. And, Madam, the living in Nagaland were worried at that time. But we were ready to fight, if necessary. Because of fact, these border regions have to be consolidated and I am very happy that the people of Sikkim, out of their own will, have come forward India, in its great wisdom, has accepted them. Now, we have to think and we have to welcome even Bhutan. I would not mind even welcoming Bangla Desh and Pakistan. .. (Interruptions). Bring all these together to make India stronger.....(Interruptions).

DR. K. MATHEW KURIAN: This is chauvinism. . . (Interruptions).

SHRI KHYOMOLOTHA: So far as the wishes of the people are concerned, I would like to emphasize that let the Indian Constitution have no double standard. I am in U.D.F. My party is the ruling party. But whereas you have accepted the wish of these people, you are giving a different look to our wish. Our party wants consolidation of these regions. But our lands, our people, are given away to Burma, without consulting the Nagaland Government. We want even these people to come within the Indian Union. And we are pressing for it, and yet the wishes of the Nagas are brushed aside.

So I would request the Minister concerned, the Central Government, and even this House, not to double standards, as far as this Constitution and the wishes of the people are concerned. Let not that Constitution belong only to a party or a sect. It is for all. That is why the wish of the people has to be respected. What we want is a strong Union, where we are secure. know our position very well, once you respect the wishes

[Shri Khoyomolstha.]

people of Nagaland and other regions, it is we who will try to defend the country. . . (Interruptions). I think we shall be able to defend much better han even the security forces, so far as our region is concerned. That is why you have to look into this very carefully. As you have welcomed the wish of the Sikkimese people, you have also to welcome the wish of the Naga people, who are trying to do their best about the integrity of this country. You should only think of those areas, but also about the emotional integrity where you have to respect the wishes of all sections.

Thank you, Madam. . . (Interruptions).

THE VICE-CHAIRMAN (SHRI-MATI PURABI MUKHOPADHYAY): The Minister.

THE MINISTER OF **EXTERNAL** AFFAIRS (SARDAR SWARAN SINGH): Madam, Vice-Chairman, I am extremely grateful to the hon. Members who have participated in the debate. This is one of the rare occasions when such a massive support is available for any measure. I would, therefore, like to thank the leaders of the political groups who have decided to support this measure. Towards the end, I will say a few words certain objections which have raised by the spokesman on behalf of the CPM.

Before, I do that, I would like to clarify some of the points which were raised by those hon. Members who otherwise are supporting the Bill. would like to say categorically the provision in this Bill which creates the status of an associate membership will not and cannot have any effect on any other constituent State of India. Other States in India are very much governed by the constitutional provisions and it is attribute to the sagacity of the leadership in these States and also the co-operative spirit

in which our federal system is working that there is no desire at all on the part of any State to have a status other than the one provided by the Constitution. I have no doubt that I will be voicing the feelings of all the Members of Parlament of this House and the other House when I say that our Parliament will never be a party, in any way, to loosen the structure that has been evolved by the natural process of creating a unified country, although this unity is a combination of diversity also. Whole respecting the language and culture of the various constituent States, we have preserved the unity and this unity has been amply demonstrated whenever we faced any difficulty, whether was at the time of war or conflict or even when we were tackling other difficult problems of a national character. I would also like to add that no fear need be entertained that any leader in Jammu and Kashmir can ever think of asking for such a status. Jammu and Kashmir is a part of India and no power on earth candeflect us from that position. I would also like to remind the hon. Members that even Sheikh Mohammad Abdullah has clearly made statements that so far as accession to India is concerned, that is final. That is not being challenged by him at all. I fail to understand why there should be any fear entertained in any quarter that there may be any desire in Jammu and Kashmir to ask for status of this type.

Then there is a category of comments made by even the supporters of the Bill in which certain provisions of the Sikkim Act have been criticised. I am not supporting all the provisions of the Sikkim Act. It is for the Sikkim Assembly to formulate those provisions and if, at any time, the Sikkim Assembly feels that they would like to have some other provisions, it will be for them to action in their Assembly according to their procedures and subject to the limitations under which they may be working. Therefore so far as the pre-

sent Amendment Bill is concerned, we are not considering the provisions of the Sikkim Act, but we are considering amendments that are necessary in our own Constitution to give effect to, if I may say, only one important provision, that is, to enable the representatives of Sikkim to sit in our Parliament. That is why we have come to this Parliament. The rest of the various provisions are, to a certain extent, complementary or procedural. But the basic reason why we have to make this amendment is to enable the representatives of Sikkim to be seated in the Lok Sabha and the Rajya Sabha. If that compulsion were not there and if we were not to accept the suggestion or the request made by the Sikkim Assembly to enable the Sikkimese representatives participate in our parliamentary system, it would not have been necessary to come to Parliament at all for amendment of the Constitution. It is true that in this Bill our responsibilities are enumerated. But I would like to remind the hon. House, as very aptly put by friend, Shri Bhupesh Gupta, that we are not, by this Amendment undertaking responsibilities on behalf of Sikkim in any new sphere. We could exercise and we have been exercising those responsibilities have also that authority there under other agreements, the Treaty of 1950 or several other agreements 'understanding that have been arrived

Mr Deputy Chairman in the Chair)

Obviously this Constitution itself does not give us the requisite authority in order to function there. An amendment of the Constitution is necessary to enable the representatives of Sikkim to sit in our Parliament. It is for this reason that this amending Act is before this hon. House.

The main part of the speech of the distinguished and learned spokesman of the C.P.M., Shri Ganguli, for whose legal acumen and constitutional ability I have the highest respect was directed at various difficulties or de-

fficiencies in the Sikkim Act. not for me to defend the Sikkim Act here. I am responding to a particuprovision in the Sikkim where they have asked us to respond to their desire that they should be enabled to participate in parliamentary system. The other provisions of the Sikkim Act, if I may have to remind this hon. House, are not before us because we are revising the Sikkim Act, we are not re-writing the Constitution of Sikkim, and we are, if I may say, competent, sitting in this Parliament, to give Sikkim a constitution different from the one that they have adopted. So, in a sense, all these points of criticism which have been voiced by the learned spokesman of the C.P.M. are really not relevant for our present discussion. And all that I can say is that these comments and such other comments that might be made either in our Parliament or outside could be or may be taken into consideration by the elected representatives in Sikkim. It is for them to take a view after considering all the aspects with which they are faced and the situation with which they have to cope in Sikkim. But there is one aspect which would like to mention. He also made a reference to the press conference which was mentioned in one of the newspapers here. I have made some quick check about this Party whose spokesmen they claimed to be They have been referred to as leaders of the Sikkim Prajatantra Party. Now the facts are that this Party which presently claims to have a following of 60,000 did not put up even a single candidate in the April, 1974 elections. So, this is the credential of Party ...

DR. K. MATHEW KURIAN: Because of the C.R.P. torture of the people, they had to stand as Independents.

SARDAR SWARAN SINGH: I thought that CRP is not a political party I am talking of political party.

DR. K. MATHEW KURIAN: Unfortunately, your CRP is a political force.

SARDAR SWARAN SINGH: I was on a simple point. . . (Interruption). And if my friend has any information to the contrary, I will stand corected. I repeat what I said. This party that claims to have a membership 60,000 did not put up a single candidate in the last elections. This is the simple point that I am saying. And if this is not correct and if the hon. Member who appears to familiar with this party is having a different information, then I am prepared to accept his version. Now the other point that I would like to mention is...

DR. K. MATHEW KURIAN: Mr. would like to say- I know a little of Sikkim, I have studied Sikkim politics- I can tell you that the present Sikkim Prajatantra Party was earlier called the United Independents.

You should least know as the Minister of Foreign Affairs They started their activities as united independents. (Interruptions). They later on formed the Prajatantra Party.

SARDAR SWARAN SINGH: The second thing that I want to say and I have also been informed is that no one in Sikkim has heard any of these leaders. So far as the question as to who is financing them is concerned, I would leave this to be guessed by the hon, Members, Now, Sir, they have made another claim They claim in this press report that two Assembly Members are on hunger strike. have already said in my opening speech that all the 32 Members of the Assembly have unanimously adopted this Constitution. There was not even a single dissentient voice raised when this Sikkim Assembly Bill was being discussed in their Assembly. So, I would like to ask who are these two Members? It is very significant that the names of 32 Members cannot be a secret. After all, all their names are gazetted and everybody knows who those Members are. And, it is important that no name of any Member who is on hunger strike has been given. They are not such unknown or anonymous people, because, everybody, the entire world, knows who those 32 Members are. Now, who are the two Members who are supposed to be on hunger strike? If Dr. $Kuria_n$ or any of his friends have that information, I would like to benefit from this. And, I would like to say categorically that after seeing this news report we checked up with Gangtok. There is not a single person who is on hungerstrike, much less that he be a Member of the Sikkim Assembly. So, these are the types of myths that are contained in this so-called press conference. But, we have to live with this. Ours is a free country, a free press and they can display on their front-pages such half-baked news.

SHRI SUBRAMANIAN SWAMY: Do you say that with regret?

SARDAR SWARAN SINGH: Not at all. Otherwise how can Motherland be quoted by China these days? We value this freedom. As I said in the other House and I say here again, I believe that the fact that dissent was voiced here and the fact that dissent was found to be ridiculous, and that there was powerful support in favour of the Bill strengthens the Bill on account of that dissent. We value our democratic institutions in which everybody has got the right to raise their voice or their difference against any measure that might be before us. That dissent may be either in the press or in the House, it is a part of our system. But, I have a feeling that some of those who are quoted in other countries' media. whether it is press or whether it is radio those countries. who voice their dissent here must in their heart of hearts be feeling somewhat uncomfortable because when certain organs wanted to criticise us, apparently they did not reckon with the possibility of their being views quoted either by the Peking or by the Pakistan radio.

SHRI LAL K. ADVANI: I am sorry. What Motherland wrote on Sikkim could not have been quoted by Peking.

SARDAR SWARAN SINGH: Now, don't ask me to divulge everything which Motherland and Organizer are being quoted. It might interest you, Mr. Advani, because you are the Leader of the Party, that Organiser and Motherland are being quoted very copiously in Pakistan these days.

SHRI LAL K. ADVANI: Understandable.

SADAR SWARAN SINGH: We should not feel surprised The reason is that any stick is good enough to beat us. So, any opposition party's comment criticising us, our system, our difficulties obviously would be a ready-made material for anybody to quote, who is not very friendly to us So, it is not a great compliment to your party, if they are being quoted.

Then, Sir, there are the other voices. Some say that it is virtually a merger. Others say: It is nothing, why not have a complete merger?

So, in a sense, the extremes of both types are naturally not quite satisfied with what we are doing. But what we are doing is exactly in accordance with the wishes of the people of Sikkim, and it will not be wise for us to say "They want a particular status; no, this status does not suit us and we want a more close relation or no relation." In either case we will not be responding in a very friendly manner to the desire expressed by the people of Sikkim.

DR. K. MATHEW KURIAN: Have you consulted them about merger?

SARDAR SWARAN SINGH: We do not consult them at all. We accept

what they want to do and it is not for u_s to cross-examine them as to whether they want merger or not. That will not be proper for us to do.

SHRI SUBRAMANIAN SWAMY:
Your techniques...

SARDAR SWARAN SINGH: These techniques appear to be succeeding even against you.

Then, Sir, a question was put by Mr. Ganguli. What oath will the Members from Sikkim take? I say, the oath as prescribed in our Constitution I will read it out and you will find that there is nothing in this oath in which there should be any inhibition for a Sikkimese to subscribe to this oath. What is our oath? It is prescribed in our Constitution:

"I, A.B.. having been elected (or nominated) a member of the Council of States (or the House of the People) do swear in the name of Gold/solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India and that I will faithfully discharge the duty upon which I am about to enter."

Of course, if they have to sit here, if they have to pass an Act of India, if they have to participate in an amendment of the Constitution, if they have to approve the Budget, if they have to vote either for or against a no-confidence motion, they have to subscribe to this oath, and there is absolutely nothing objectionable in this. If they have to subscribe to this oath and according to the provisions of the Bill which is before you.

Now there is a certain relationship between India and Sikkim which will be part of the Constitution. So, they will be swearing not only by this oath which means that they will uphold the integrity, ect. of India and in accordance with what I have read out,

[Cardar Swaran Singh.]

but they will also bear true allegiance to those provisions of the Constitution which describe the relationship between Sikkim and India.

I think this argument was raised—about the form of oath—like many lawyers do. I have also been a lawyer. Sometimes we take up an argument, perhaps, without studying the provisions and we think that we have discovered a very powerful argument.

SHRI NIREN GHOSH: You are a bit floundering in this argument.

SHRI SALIL KUMAR GANGULI: I just want to have a clarification. Without Sikkim being an integral part of India he is swearing allegiance to the integrity of India—may be so far as other States are concerned. But they will be coming here and shouting every day, give us complete autonomy and give freedom.

SARDAR SWARAN SINGH: What he will be swearing in is so far as the States in the Indian Union are concerned, he stands by the integrity and the relationship that exists between all the States in the country. So far as relationship between Sikkim and India is concerned, he swears by the associate character which again is defined in the Constitution. So there is absolutely no difficulty in understanding the implications of an oath of this type.

SHRI UMASHANKAR JOSHI (Nominated): It is meet and proper that you have come to us with this Bill with this complication and not Mr. Gokhale.

SARDAR SWARAN SINGH: Well, I could not follow the dig, if there is any, in this.

SHRI UMASHANKAR JOSHI: It is a compliment

SARDAR SWARAN SINGH: Thank pou very much. I am now interested in getting this Bill through. And having met all the points that have been

raised I think the stage has come to exercise the privilege that all of you have to give your support to this Bill. I would appeal—with such a masive consensus having been built I am not sure whether I am too late in appealing even now—that even the CPM Members should vote for this because you have to make a choice, if I may say so, between the palace and the people and your voice should be with the people and not with the palace.

(Interruptions).

DR. K. MATHEW KURIAN: We are with the people.

SARDAR SWARAN SINGH: Even if you have some difficulty, some other consideration, you may, even if you are not prepared to vote with us, still consider at any rate abstaining so that all the buttons that are pressed show the green light.

MR. DEPUTY CHAIRMAN: I will now put Mr. Rajnarain's amendment to vote.

The question is:-

"That the Bill further to amend the Constitution of India to give effect to the wishes of the people of Sikkim for stregthening Indo-Sikkim co-operation and inter-relationship, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of nine Members, namely:—

- 1 Shri Lal K. Advani.
- 2 Shri Shyam Lal Yadav.
- 3 Shri Lokanath Misra.
- 4. Shri Rabi Ray.
- 5 Shri Prakash Vir Shastri.
- 6. Shri M. P. Varma
- 7. Shri Jagbir Singh.
- 8 Shri Banarsi Das.
- 9. Shri Sitaram Singh.

with instructions to report by the first day of the next session." [7 SEPT. 1974]

Chettri, Shri K B.

The motion was negatived.

MR. DEPUTY CHAIRMAN: Now I will put the motion to vote.

The question is:-

"That the Bill further to amend the Constitution of India to give effect to the wishes of the people of Sikkim for strengthening Indo-Sikkim co-operation and interrelationship, as passed by the Lok Sabha, be taken into consideration."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes — 175; Noes — 8.

AYES-175

Abid, Shri Qasim Ali Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K Ahmad. Dr. Z. A. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Avergoankar, Shri R. D J Barman, Shri B. D. Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. 1081 RS-6.

Choudhary, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinal Dhabe, Shri S. W. Dhar, Shri D. P. Dhulap, Shri K. N. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. Gadgil Shri Vithal Goswami, Shri S. P. Gujral, Shri I. K. Gupta, Shri Bhupesh Hashmi, Shri S A Himmat Sinh, Shri Amam, Shrimati Aziza Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manishankar Joshi, Shri Umashankar Kadershah, Shri M. Kalaniya Shri Ibrahim Kalp Nath, Shri Kalayan Chand, Shri Kamble, Prof. N. M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan Shri Khurshed Alam Khan, Shri Magsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G.

Constitution (Thirty-163 sixth

Kumaran, Shri S.

Kumbhare, Shri N. H.

Kureel Urf. Talib, Shri P. L.

Lakshmanan, Shri G.

Lokesh Chandra, Dr.

Lotha, Shri Khyomo

Mahanti, Shri B. C.

Mahanti, Shri B. K.

Mahapatro, Shri L.

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lal

Mariswamy Shri S. S.

Mathur, Shri Jagdish Prasad

Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mirdha, Shri Ram Niwas

Mishra, Shri R. K.

Mukherjee, Shri Kali

Mukherjee, Shri Pranab

Mukhopadhyay, Shrimati Purabi

Mulla, Shri A. N.

Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurmukh Singh

Narasiah, Shri H. S.

Nawal Kishore Shri

Nizam-ud-Din, Shri Syed

Nurul Hsan, Prof. S.

Oberoi, Shri M. S.

Pai, Shri T. A.

Panda, Shri Brahmananda

Parashar, Shri V. R.

Patil, Shri Deorao

Patil, Shri Gulabrao

Pradhan, Shrimati Saraswati

Prasad, Shri Bhola

Prasad, Shri K. L. N.

Punnaiah, Shri Kota

Rachaiah, Shri B.

Raha Shri Sanat Kumar

Raju, Shri V. B.

Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivasa

Amdt.) Bill, 1974

Rao, Shri V. C. Kesava

Ray, Shri Rabi

Reddi, Shri K. Brahmananda

Reddi, Shri Papi

Reddy, Shri Gaddam Narayana

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Reddy, Shri R. N.

Roshan Lal, Shri

Saleem, Shri Mohammad Yunus

Sangma, Shri E. M.

Sardar Amjad Ali, Shri

Sardesai, Shri S. G.

Savita Behen, Shrimati

Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai

Shahi, Shri Nageshwar Prasad

Sharma. Shri K. L.

Sharma, Shri Yogendra

Shastri, Shri Bhola Paswan

Shastri, Shri Prakash Vir

Shekhawat, Shri B. S.

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri D. P.

Singh, Shri I. D.

Singh, Shri I. T.

Singh, Shri Jagbir

Singh, Shrimati Jahanara Jaipal

Singh, Shri Kameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh, Shri Nathi

Singh, Shri Niranjan

Singh, Shri Parbhu

Singh Shrimati Pratibha

Singh, Shri Ranbir

Singh, Shri Sultan

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Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdey Prasad, Shri Sultan, Shrimati Maimoona Swamy, Shri Subramanian Swu, Shri Scato Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary. Pt. Bhawaniprasad Totu, Shri G. C. Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri O. P. Varma, Shri M. P. Varma, Shrimati Narayani Devi Manaklal Venigalia Satyanarayana, Shri Vyas, Dr. M. R. Wajd, Shri Sikander Ali Yadav, Shri Shyam Lal

NOES-8

Ganguli, Shri Salil Kumar Ghosh, Shri Niren Kunjachen, Shri P. K. Mathew Kurian, Dr. K. Menon, Shri Viswanatha Mullick Choudhury, Shri Suhrid Roy, Shri Monoranjan Sanyal, Shri Sasankasekhar

The motion was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clause 2—Insertion of new article 2A.

SHRI B. S. SHEKHAWAT (Madhya Pradesh): Sir, I beg to move:

"That at page 1, lines 10 and 11, for the words "shall be associated with the Union on the terms and conditions set out in that Scherule.' the words 'shall form part of the Union.' be substituted."

The question was proposed

श्री भैरों सिंह शेखः वतः उपसभापति महोदय, सदन में जिस प्रकार की चर्चा हुई ग्रौर इस विधेयक का जिस प्रकार से स्वागत किया गया उससे एक श्रन्मान लगाया जा सकता है कि सिक्किम ग्रौर भारत के बीच किस प्रकार के ग्रटट सम्बन्ध हैं। ये ग्रट्ट सम्बन्ध कोई नई बात नहीं है। अगर सिक्किम के पिछले 150 वर्ष के इतिहास को उठा कर देखा जाय तो यह बात स्वतः स्पष्ट होगी कि सिविकम स्रौर भारत के बीच हमेगा इसी प्रकार के सौहार्द के सम्बन्ध बने रहे हैं। 1950 के पहले और खास तौर से 1947 के पहले, जव हमारा देश ग्राजाद हम्रा, सिक्किम के राजा चेम्बर ग्राफ प्रिन्सेज के सदस्य थे श्रीर उस सदस्यता के नाते हिन्द्रस्तान के राजा जिस प्रकार ग्रापना केस रिप्रेजेट करते थे उसी प्रकार का ग्रधिकार उनको भी मिला हुआ था। 1947 में देश के आजाद होने के पश्चात हमारे देश की ग्रन्य रियासतों का नियंत्रण सरदार पटेल के हाथ में रहा ग्रौर सिविकम का सम्बन्ध फारैन एफेयर्स की मिनिस्ट्री से रहा। उस समय से व्यवस्था के अन्दर ग्रन्तर ग्राया । यह सदन ग्रच्छी तरह से 😓 जानता है कि 1947 से लेकर 1949 तक सिविकम में इस बात का संघर्ष किया जाता रहा कि सिक्किम का भारत के साथ पूर्णतया एकात्म बन जाय। जब इस बात को वहां के चौग्याल ने स्वीकार नही किया तो, जैसा पूर्ववक्तात्रों ने बताया, सिक्किम में उपद्रव **हम्रा म्रौर राजमहल का घिराव हम्रा म्रौर** भारत की सरकार ने चोग्याल को वहां से

٦.

[श्री भैरोसिंह शेखावत]

श्राजाद करके श्रंपने मकान में लाकर रखा। उस समय से लेकर ग्रब तक जितने भी चुनाव हुए, सबसे पहला चुनाव 1957 में हुन्ना, उसके बाद फिर 1960 में हुआ और उसके बाद 67 में हुआ, उसके बाद 70 में हुआ और ग्राखरी चुनाव फरवरी, मार्च 1973 में हुन्ना । इन सारे चुनावों में सभापति महोदय. किसी न किसी पार्टी ने अपने घोषणापत में यह कहे विना नहीं रखा कि भारत के साथ पूर्ण विलय हो जाना चाहिए। ग्राखिर में जिस पार्टी ने चुनाव लड़ा है उसके घोषणापत में भी साफ कर दिया गया था कि हमारे सम्बन्ध ज्यादा से ज्यादा घनिष्ठ ग्रौर निकट के भारत के साथ होने चाहिए ग्रार इसके साथ ही एक बात विशेष रून से ग्रौर कही गयी कि सिक्किम के जिकास के संबंध में हिन्द्रस्तान के प्लानिंग के कार्य में मिक्किम को किती प्रकार से शामिल किया जाये इसक। भी प्रस्ताव द्वारा और अन्य प्रकार से भी मांग को गयी। मैं ज्यादा न कह कर यह निवेदन करना चाहुंगा स्रौर सदन इस बात को अच्छी तरह से जानता है कि भ्राज सिक्किम की आर्थिक स्थिति किस प्रकार की है। हम ने जिस प्रकार की जिन्मेदारियां ली हैं वह जिम्मेदारियां मामूली नहीं है। सिक्किम हमारे देश का एक शासित एरिया है। यह कहा जाता है, लेकित इसके साथ-साथ जिम्मेदारियां कितनो स्रायी हैं हमें उनको महसूस करना पड़ेगा। सिकिक्स का ग्राविक विकास पिछले बीस वर्षों में निजना होना चाहिए था वह नहीं हुपा। सिक्किम की पर कैंपिटा इन्कम हमारे अन्य राज्यों के मुकाबले में कितनी गिरी हुई है इसके लिए मै श्रांकड़े दे कर सदन का समत्र नहीं लेना चाहता। सिक्किम की शिक्षा का स्तर किस तरह का है, सिक्किम का इंडस्ट्रियलाइजेशन किस प्रकार का हुआ है, सिक्किम में एग्री-कल्चर में किस प्रकार की प्रगति हुई है, सिविकम में इंप्लायमेंट कितना है

(Interruption),

श्री कॉली मखर्जी: किम लिए परेशान कर रहे है आप हाउस को। यहां सब लोग यह सब बाों जानते हैं। What is the need for such a long speech? Repeat, repeat, repeat, all the time repeating the same.

SHRI SALIL KUMAR GANGULI: On a point of order, Sir. Who is conducting the House-Kali Babu or yourself?

श्री भैरों सिंह शेखा जन : माननीय सदस्य को ग्रादत पड़ी हुई है कि कोई भी कोई प्रक्त उठाना चाहता हो तो वह उसे टोकने के लिये बीच में अवश्य खड़े हो जाते हैं। मैं यह निवेदन करना चाहता हं कि जब हम ने सिकिनम के संबंध में इस प्रकार की सारी व्यवस्थायें की हैं हमारे संविधात में अन्य राज्यों को जिस प्रकार का ऋधिकार है उसी प्रकार का ग्रधिकार सिक्किम को मिला हमा है, उसके डिफेंस का काम हमने अपने हाथ में लिया हुन्ना है, उसके फारेन अफेन्स को काम हम ने अपने हाथ में जिया हुआ है। जैसा मातनीय मंत्री जी स्वयं कह रहे थे कि सिक्किम के जो प्रतिनिधि आयेंगे वह हमारे संविधान की शहय लेंगे. तो मैं इन स्थिति में यह निवेदन करना चाहता हूं कि स्रभी जैना स्राप ने कहा कि कौन सा देश उन तत्वों को प्रोत्साहन दे रहा है कि जो तत्व तिकिक्ष भौर हिन्दूस्तान की इस संधि ये विरोध में प्रचार कर रहे हैं ग्रीर इस लिये में निवेदन करना चाहता हूं कि हिन्दुस्तान की सरकार को वहां काफी इंबेस्टमेंट करना पडेगा । हिन्दुस्तान की सरकार को जिक्किम का काफी आर्थिक विकास करना पडेगा और यह क्रार्थिक विकास श्रीर सब चीजें यदि समा पर नहीं हुई तो इस प्रकार के तत्व निश्चित रूप से दूसरे देशों द्वारा प्रोत्साहित किये जायें। स्रौर हिन्दुस्तान ग्रीर सिक्किम के बीव में जिस प्रकार की स्थिति है उसके अन्दर अंतर आयेगा और 169

इस ग्राधार पर में यह निवेदन करना चाहता हं कि यह विदेशी तत्व सिक्किम ग्रीर हिन्द्स्तान की मित्रता में किसी प्रकार का विघ्न पैदान करें इसलिए यह विध्न पैदा करने वाले सारे ग्रवसर हमें समाप्त कर देने चाहिएं ग्रौर इस द्षिट से मैने निवेदन किया है कि जैसे अन्य राज्यों का दर्जा हिन्द्स्तान मे है उसी प्रकार का दर्जा सिक्किम को भी दिया जारे ताकि कम से कम उन तत्वों को जो हिन्द्स्तान श्रीर सिक्कम के विरुद्ध किसी प्रकार का षडयंत कर सकते हैं वह न कर ले और इस आधार पर मैं ने यह संशोधन मव किया है। सभापति महोदय, श्रन्त में मैं निवेदन करना चाहुंगा कि एलेक्शन का काम ग्रीर बाकी के काम, जैसे डिफोस का ग्रौर फारेन अफोयर्स ग्रादि के काम हमने भ्रपने हाथ में लिए हैं । चुकि वंली पर हमारी ग्रीर चीन की सेनाएं ग्रामने सामने खड़ी है। सुरक्षा की दिष्टि से सिक्कम का हमारे साथ ग्राना भ्रावण्यक है ग्रीर इस लिए में निवेदन करना चाहंगा कि यह जो संशोधन का प्रस्ताव मैंने रखा है उस को स्वीकार किया जाए।

SARDAR SWARAN SINGH: I want to say that we should go to the extent to which the Sikkim Assembly is prepared to go, and therefore, I cannot accept ${\rm hi}_{\rm S}$ amendment.

MR. DEPUTY CHAIRMAN: The question is:

"That at page 1, lines 10 and 11, for the words 'shall be associated with the Union on the terms and conditions set out in that Schedule,' the words 'shall form part of the Union.' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 2 stand part of the Rill"

(The House divided)

Ayes .. 169

Abid, Shri Qasim Ali

Noes .. Nil

AYES-169

Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Ahmad, Dr. Z. A. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Barman, Shri B. D. Berwa. Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chandra Shekar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinpal Dhabe, Shri S. W. Dhar, Shri D. P. Dhulap, Shri K. N. Dikshit, Shri Umashankar

Dutt. Dr. Vidya Prakash

Dwivedi, Shri D. N.

Constitution (Thirty-sixth

Gadgil, Shri Vithal Goswami, Shri S. P. Gujral, Shri I. K. Gupta, Shri Bhupesh Hashmi, Shri S. A. Himmat Sinh, Shri Imam. Shrimati Aziza Jain Shri Dharamchand Jairamdas Daulatram, Shri Jha. Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manishankar Joshi Shri Umashankar Kadershah Shri M Kalaniya Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri Kamble, Prof. N. M. Kapur, Shri Yashpal Kesri, Shri Sitatram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. Kumaran, Shri S. Kureel Urf. Talib, Shri P. L. Lakshmanan, Shri G. Lokesh Chandra, Dr. Mahanti, Shri B. C. Mahanti, Shri B K. Mahapatro, Shri L. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali. Shri Ganesh Lal Mariswamy, Shri S. S. Mathur Shri Jagdish Prasad Mehta, Shri Om

Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mishra, Shri R. K. Mukherjee, Shri Kali Mukheriee, Shri Pranah Mukhopadhyay, Shrimati Purabi Mulla Shri A N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawal Kishore Shri Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Oberoi, Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda Parashar, Shri V. R. Patil, Shri Deorao Patil, Shri Gulabrao Pradhan Shrimati Saraswati Prasad, Shri Bhola Prasad, Shri K. L. N. Punnaiah, Shri Kota Rachaiah, Shri B. Raha Shri Sanat Kumar Raju Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabhai Sreenivasa Rao, Shri V. C. Kesava Ray, Shri Rabi Reddi, Shri K. Brahmananda Reddy, Shri Gaddam Narayana Reddy, Shri Janardhana Reddy Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. -Roshan Lal, Shri Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sardar Amjad Ali Shri Savita Behen, Shrimati Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai

Shahi, Shri Nageshwar Prasad

Sharma, Shri K. L.

Sharma, Shri Yogendra

Shastri, Shri Bhola Paswan

Shastri, Shri Prakash Vir

Shekhawat, Shri B. S.

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla. Shri M. P.

Shyamkumari Devi Shrimati

Singh, Shri D. P

Singh, Shri I. D

Singh, Shri I. T.

Singh, Shrimati Jahanara Jaipal

Singh, Shri Kameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh, Shri Nathi

Singh, Shri Niranjan

Singh, Shri Parbhu

Singh, Shrimati Pratibha

Singh, Shri Ranbir

Singh. Shri Sultan

Singh, Shri Triloki

Singh, Dr. V. B.

Sinha Shri Awadheshwar Prasad

Sisodia, Shri Sawaisingh

Sukhdev Prasad, Shri

Sultan, Shrimati Maimoona

Swu, Shri Scato

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Tiwary, Pt. Bhawaniprasad

Totu, Shri G. C.

Tripathi, Shri Kamlapati

Trivedi, Shri H. M.

Tyagi, Shri O. P.

Varma, Shri M. P.

Varma, Shrimati Narayani Devi

Manaklal

Venigalla Satyanarayana, Shri

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali Yadav, Shri Shyam Lal

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN:

Ayes: 169

Noes: Nil

AYES-169

Abid, Shri Qasim Ali

Abu Abraham, Shri

Adivarekar, Shrimati Sushila Shankar

Advani, Shri Lal K.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret

Amla, Shri Tirth Ram

Anandam, Shri M.

Arif, Shri Mohammed Usman

Avergoankar, Shri R. D. J.

Barman, Shri B. D.

Berwa, Shri Jamna Lal

Bhagwati, Shri B. C.

Bhardwaj, Shri Jagan Nath

Bhatt, Shri Nand Kishore

Bisi, Shri P. N.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Buragohain, Shri Nabin Chandra

Chandra Shekhar, Shri

175 Constitution (Thirtusixth Chandrasekhar, Shrimati Maragatham Chattopadhyaya Prof. D. P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. Re Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinal Dhabe, Shri S. W. Dhar, Shri D, P. Dhulap, Shri K. N. Dikshit Shri Umashankar Dutt Dr. Vidya Prakash Dwivedi, Shri D. N. Gadgil, Shri Vithal Ganguli, Shri Salil Kumar Ghosh, Shri Niren Goray, Shri N. G. Goswami, Shri S. P. Gujral, Shri I. K. Gupta, Shri Bhupesh

Goray, Shri N. G.
Goswami, Shri S. P.
Gujral, Shri I. K.
Gupta, Shri Bhupesh
Hashmi, Shri S. A.
Himmat Sinh, Shri
Imam, Shrimati Aziza
Jain, Shri Dharamchand
Jairamdas Daulatram, Shri
Jha, Shri Kamalnath
Joshi, Shri Jagdish
Joshi, Shrimati Kumudben
Manishankar
Joshi, Shri Umashankar
Kadershah, Shri M.
Kalaniya, Shri Ibrahim
Kalp Nath, Shri

Kalyan Chand, Shri

Kamble, Prof. N. M.

Kapur, Shri Yashpal

Khan, Shri Khurshed Alam

Khan, Shri Maqsood Ali

Kesri, Shri Sitaram

Khan Prof. Rasheeduddin Kollur, Shri M. L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. Kumaran, Shri S. Kureel Urf. Talib, Shri P. L. Lakshmanan, Shri G. Lokesh Chandra, Dr. Mahanti, Shri B. C. Mahanti, Shri B. K. Mahapatro, Shri L. Majhi Shri C. P. Kakwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mariswamy, Shri S. S. Mathur, Shri Jagdish Prasad Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mishra, Shri R. K. Mukherjee, Shri Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Munda Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawal Kishore, Shri Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Oberoi, Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda Parashar, Shri V. R. Patil, Shri Deorao Patil, Shri Gulabrao Pradhan, Shrimati Saraswati

Prasad Shri Bhola

Prasad, Shri K. L. N.

Punnaiah, Shri Kota

Rachaiah, Shri B.

Raha, Shri Sanat Kumar

Raju, Shri V. B.

Ranganathan, Shri S.

Rao Shrimati Rathnabai Sreenivasa

Constitution (Thirty-

sirth

Rao, Shri V. C. Kesava

Rav. Shri Rabi

Reddi, Shri K. Brahmananda

Reddy, Shri Gaddam Narayana

Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha

Reddy Shri Mulka Govinda

Reddy, Shri R. N.

Roshan Lal, Shri Saleem, Shri Mohammad Yunus

Sangma, Shri E. M.

Sardar Amjad Ali, Shri

Savita Behen, Shrimati

Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai

Shahi, Shri Nageshwar Prasad

Sharma, Shri K. L.

Sharma, Shri Yogendra

Shastri, Shri Bhola Paswan

Shastri, Shri Prakash Vir

Shekhawat, Shri B. S.

Shishir Kumar, Shri

Shukla, Shri Chakrapanı

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri D. P.

Singh, Shri I. D.

Singh, Shri I. T.

Singh, Shrimati Jahanara Jaipal

Singh, Shri Kameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh, Shri Nathi

Singh, Shri Niranjan

Singh, Shri Parbhu

Singh, Shrimati Pratibha

Singh, Shri Ranbir

Singh, Shri Sultan

Singh, Shri Triloki

Singh, Dr V. B.

Sinha, Shri Awadheshwar Prasad

Sisodia, Shri Sawaisingh

Sukhdev Prasad, Shri

Sultan, Shrimati Maimoona

Swu. Shri Scato

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Tiwary, Pt. Bhawaniprasa 1

Totu, Shri G. C.

Tripathi, Shri Kamlapati

Trivedi, Shri H. M.

Tyagi, Shri O. P.

Varma, Shri M. P.

Varma, Shrimati Narayani Devi

Manaklal

Venigalla Satyanarayana, Shri

Vyas, Dr. M.R.

Wajd, Shri Sikander Ali

Yadav, Shri Shyam Lal

NOES-Nil

The motion was carried by a maje rity of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 3 was added to the Bill

MR. DEPUTY CHAIRMAN: question is:

> "That clause 4 stand part of the Bill."

> > The House divided.

MR. DEPUTY CHAIRMAN:

Ayes : 169

Noes: Nil

AYES-169

Abid, Shri Qasim Ali

1

Abu Abraham, Shri Adivarekar Shrimati Sushila Shankar Advani Shri Lal K Ahmad Dr. Z. A. Alva, Shrimati Margaret Amla, Shri Tirath Ram Auandam, Shri M. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Barman, Shri B. D. Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A, S. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das. Shri Bipinpal Dhabe, Shri S. W. Dhar, Shri D. P. Dhulap, Shri K. N. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. Gadgil, Shri Vithal Goswami, Shri S. P.

Gujral, Shri I K.

Hashmi, Shri S. A.

Himmat Sinh, Shri

Gupta, Shri Bhupesh

Imam Shrimati Aziza

Constitution (Thirty-

sixth

Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manishankar Joshi, Shri Umashankar Kadershah, Shri M. Kalaniya, Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri Kamble, Prof. N. M. Kapur, Shri Yashpal Kesri Shri Sitaram Khan Shri Khurshed Alam Khan, Shri Magsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M. L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. Kumaran, Shri S. Kureel Urf. Talib, Shri P. L. Lakshmanan, Shri G. Lokesh Chandra. Dr. Mahanti, Shri B. C. Mahanti Shri B. K. Mahapatro, Shri L. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mariswamy, Shri S. S. Mathur Shri Jagdish Prasad Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mishra, Shri R. K. Mukherjee, Shri Kali Mukherjee, Shri Pranab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N.

sixth Munda, Shri B R Murthy, Shri B P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawal Kishore Shri Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Oberoi, Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda Parashar Shri V R. Patil Shri Deorao Patil, Shri Gulabrao Pradhan, Shrimati Saraswati Prasad, Shri Bhola Prasad. Shri K. L. N. Punnaiah, Shri Kota Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Kesava Ray, Shri Rabi Reddi, Shri K. Brahmananda Reddy Shri Gaddam Narayana Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Roshan Lal, Shri Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sardar Amjad Ali, Shri Savita Behen, Shrimati Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri K. L. Sharma Shri Yogendra Shastri, Shri Bhola Paswan Shastri, Shri Prakash Vir Shekhawat, Shri B. S.

Shishir Kumar, Shri

Shukla, Shri Chakrapani Shukla, Shri M P. Shyamkumari Devi Shrimati Singh, Shri D. P. Singh, Shri T. D. Singh, Shri I T Singh Shrimati Jahanara Jaipal Singh Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shri Niranjan Singh, Shri Parbhu Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V. B. Sinha. Shri Awadheshwar Prasad Sisodia. Shri Sawaisingh Sukhdev Prasad, Shri Sultan Shrimati Maimoona Swu Shri Scato Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Totu. Shri G. C. Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri O. P. Varma, Shri M. P. Varma, Shrimati Narayani Devi Manaklal Venigalla Satyanarayana, Shri Vyas, Dr. M. R. Wajd Shri Sikander Ali Yadav, Shri Shyam Lal

NOES-Nil

The motion was carried by a majority of the total membership of the

House and by a majority of not less than two-thirds of the Members present and voting.

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Clause 4 was added to the Bill.

Clause 5 (Addition of Tenth Schedule)

DR. K. MATHEW KURIAN: Sir, I move:

- 3. "That at page 3, lines 1 to 3 be deleted."
- 6. "That at page 3, line 9, after the word 'Assembly' the words 'and shall be liable to be recalled by a resolution of the Sikkim Assembly;' be inserted."
- 10. "That at page 4, for lines 34 to 38, the following paragraph be substituted, namely:—
 - '5. Nothing contained in this Schedule, or in any other agreement, grant, usage, sufference or other arrangement, shall abrogate or restrict the power of Sikkim people through their elected legislature by adult franchise, to frame any Constitution, change any agreements including the abolition of post and powers of Executive Officer and the post of Government of Chogyal and Sikkim Act of 1947, that it considers necessary to exercise full internal autonomy'."

SHRI LAL K. ADVANI: Sir, I move:

- 4. "That at page 3, after line 3, the following new paragraph be inserted, namely:—
 - '3A. All orders issued by the President under paragraph 3 and which relate to the discharge of such responsibilites of the Government of India as are enumerated in clauses (b), (c), (d), and (e) of paragraph 2(1) shall be laid as soon as may be, before each House of Parliament and before the Sikkim Assembly'."

- 7. "That at page 3, after line 29, the following be inserted, namely:—
 - '(ii) is, in the case of a seat in the Council of States, not less than thirty years of age and in the case of a seat in the House of the People not less than twentyfive years of age; and
 - (iii) possesses such other qualifications as may be prescribed in that behalf by or under any law made by Parliament:

Provided that if and when the Citizenship Act, 1955 is extended to Sikkim. Clause (c) of paragraph 4 of the Tenth Schedule shall cease to operate and Article 84 of the Constitution shall apply."

8. "That at page 3, lines 39-40, the words 'except as respect the election of the President or the Vice-President' be deleted."

SHRI BHUPESH GUPTA: Sir, I move:

11. "That at page 2, after line 35, the following proviso be inserted, namely:—

'Provided that in discharging the responsibilities under clauses (b), (c), (d) and (e) of this paragraph, the Government of India shall take into due account the views of the Government of Sikkim'."

12. "That at page 3, after line 3, the following be inserted, namely:—

'Provided that in ensuring good administration care must be taken to avoid any bureaucratic, antipeople and anti-democratic interference with the process of evoluation of the democratic system in Sikkim;

Provided further that steps must be taken at an early date in concurrence with the Government of Sikkim so that the Chief Executive nominated by the Government of India and appointed by the Chogyal does not act as the President of the Sikkim'."

sixth

13. "That at page 3, after line 3, the following be inserted, namely:—

'(c) the copies of all general and special orders made under clauses (a) and (b) of this paragraph shall be laid before Parliament in order to enable either House to review them'."

The questions were proposed.

DR. K. MATHEW KURIAN: while the Minister was replying to the debate, he said that what they were doing was according to the wishes of the people of Sikkim. I would like to explode this myth by bringing to your notice some very interesting facts. I have here with me a copy of the Election Manifesto of the Sikkim Congress in the recent election. If you go through the Election Manifesto of the Sikkim Congress, you will see that there is no mention of this type of policy, of Sikkim being absorbed into the Indian Union, and this question was not raised before the people and the people had no occasion . . .

SHRI KALI MUKHERJEE: On a point of order, Sir, Dr. Kurian has opposed this Bill as a whole. Having opposed the Bill, why is it that he is taking the opportunity of moving a number of amendments to the Bill?

DR. K. MATHEW KURIAN: I will be wasting my time trying to make Mr. Kali Mukherjee educated. I do not want to do that job.

My main point is the people of Sikkim were not given an opportunity to decide by a referendum or even during the election, a roint on which election was held, whether they should join the Indian Union or not.

That was not debated during the election campaign. It was not in the election manifesto of the Sikkim Congress There has been no referendum to decide whether the people of Sikkim should join the Indian Union even with an associate status. Even according to the Thirtysixth Amendment Bill also J will show that the wishes of the people of Sikkim, have not been adequately reflected during elections because elections were held while four battalions of the CRP were terrorising the people of Sikkim in villages. I have got here photographs -this is the first photograph, this is the second photograph, this is the third ... (Interruptions by several honourable Members). . . Mr. Deputy Chairman, will you please control? them? Will you please all the * * * on the other side, all the CRP men on the other side?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Mr. Deputy Chairman he has used an unparliamentary expression. It should be expunged,

MR. DEPUTY CHAIRMAN: Yes, that word will be expunged.

DR. K. MATHEW KURIAN: All right, Mr. Deputy Chairman, the word *** can be substituted by "honourable men shouting on the other side".

DR. Z. A. AHMAD. Mr. Deputy Chairman, he has used the word ***. It is highly objectionable. He should withdraw it.

MR. DEPUTY CHAIRMAN: It has been expunged,

DR. K. MATHEW KURIAN: I have withdrawn it and substituted it by "honourable men on the other side". (Interruptions by several honourable Members) I will not be shouted down

^{* * *} Expunsed as ordered by the Chair.

like this. Mr. Deputy Chairman, you as Deputy Chairman should control them. The Leader of the House is there. He should control them. I have got here photographs to show that those who opposed the Sikkim Congress were beaten up. Some Sikkim women who opposed the Sikkim Congress were beaten up.... (Interruptions).

sixth

SHRI M. P. SHUKLA: On a point of order . . .

MR. DEPUTY CHAIRMAN Flease sit down.

DR. K. MATHEW KURIAN: Deputy Chairman, somebody else is taking my time. I am not making wild allegations. Here I have got the names of women who were beaten up. One Miss Sani Yoguda was stoned by the First Secretary of the Political Officer, Mr. Bedi on 20th June, 1974 demonstrations took place against the Bill. Similarly Mrs. Durga Lama, a strong supporter of Sikkim Congress before, opposed the Bill of 1974 and she was hit by the CRP by lathi and her left leg has been fractured. Here is another evidence, of one Mr. Hilton who is a staff member of the STNM Hospital. Then a girl student who participated in demonstrations was beaten up.... (Repeated interruptions by several honourable Memebrs).

SHPI S. S. MARISWAMY: Mr. Deputy Chairman on a point of order. Whether we agree with the honourable Member or not is a different matter. The Leader of the House is sitting here. Has not Dr. Kurian the right to speak whatever he feels in the matter? What is the Leader of the House doing? He must control his people. I do not subscribe to Dr. Kurian's views, but Dr. Kurian to say what he has got the right feels. He has got a right to say whatever he wants to say and he should not be prevented from saying

what he wants to say. After all, you can vote it down if you like.

DR. K. MATHEW KURIAN: Sir, I do not want to use any unparliamentary words. But, I think, at some stage or other, I have to call a spade a spade and I will do that whenever it is required to be done. Now, I would like to say that during the elections, any party or group which opposed the Sikkim Congress, was beaten up mercilessly. . . (Interruptions). . . .

SHRI M. P. SHUKLA: Are these photographs, which he is having, from Peking?

DR. K. MATHEW KURIAN: There was a group of United Independents. They stood as Independents and later on they formed the Sikkim Prajatantra Party. Here, Sir, I am having a photo showing a big meeting, a big rally, where hundreds of thousands of people are attending the meeting. This Party of the Independents requested the Election Commissioner to allow them to be vigilant near Jeep No. 4. Jeep No. 4 was carrying the ballot boxes. But they were prevented from doing so. because the CRP men said that was their job and these people had nothing to do with it. They were prevented from being near the main places and there was no freedom for them and even the normal electoral procedures were also superseded.

Sir, I would conclude by saying that the whole election is rigged and the people's real will, as it happened in the case of West Bengal, has not been reflected properly in Sikkim. The CRP was let loose. Now, I would say what our party wants.

Our party wants to say that this is nothing but a total denial of the democratic rights of the people of Sikkim to manage their own affairs. Our party demands the abolition of the position of the Chogyal. Let it be on record that our party wants the abolition of the Chogyal's posi-

tion. Our party wants the immediate abolition of the Indian Chief Executive Officer with his powers of veto over the elected Assembly and the Ministry. Our party demands no effort should be made even to restrict the right of the Sikkim people to frame their own political and economic institutions to manage their internal affairs. Sir, our party describes this Bill as a Bill to absorb Sikkim through a rigged election which does not reflect the will the people. Therefore, I have moved these amendments at least to democratise the whole thing though I know that this majority, this aggressive majority...(Interruptions). . . will not allow them to be passed.

SHRI LAL K. ADVANI: Sir, I have moved three amendments to The first relates to this Clause. clause 3 of the Schedule which pertains to the exercise of certain powers by the President. According to this clause, the President may, "by general or special order, provide for the inclusion of the planned development of Sikkim within the ambit of the planning authority of India while that authority is preparing plans for the economic and social development of India, and for appropriately associating officials from Sikkim in such work". It also provides for exercise of all or any of the powers vested or sought to be vested in the Government of India in or in relation to Sikkim under the Government of Sikkim Act, 1974".

My object in moving these amendments is that this is going to be a constitutional order and this constitutional order ought to be laid on the Table of this House and of the other House as well as that of the Sikkim Assembly. This is the purpose of my amendment No 4 and I see no reason why the Government should not be able to accept this amendment. I appreciate that there may be some matters pertaining to the defence or the territorial integrity of Sikkim or the regulation of its external affairs in which case the

orders issued may not be laid on the Table of the House. I appreciate that. That is why I have moved that in connection with such responsibilities of the Government of India as are enumerated in clauses (b), (c), (d) and (e)—I have excluded clause (a) which relates to Defence External Affairs—all whether general or special, should be laid on the Table of each House of Parliament and of the Sikkim Assembly. Sir, about my second amendment No. 7, I am appreciating the fact that in the other House an amendment has been included, because of which clauses (ii) and (iii) of the amendment that I have moved may not be necessary. But the proviso to the amendment that I have suggested contemplates that if not today, tomorrow, our Citizenship Act would be extended to Sikkim, and contemplating that, anticipating that, or projecting that, I have suggested that if and when the Citizenship Act of India is extended to Sikkim, then Article 84 in its entirety should to the representatives of Sikkim also, who are elected to the Rajya Sabha or to the Lok Sabha.

My last amendment is based on the principle that all members in the Rajya Sabha and all members in the Lok Sabha should be of the same single genius, same single variety: there should be no distinction between them. I somehow am not able to accept that there will be two members in Parliament who will not be entitled to take part in the election of President and Vice-President ... (Interruption). . . The Constitution has already made a distinction and that distinction also relates only to the Presidential election. Mind, you, my friend was reminding me that they would not be able to participate in the Presidential election but they would be able to participate in the election of Vice-President. But the difference is on the basis of nominated and elected members. According to the amendment accepted in the other House, on the basis of recom[Shri Lal K. Advani]

mendation made by all the opposition parties together, namely, that the representatives of Sikkim to the Lok Sabha should be directly elected, I see no reason why representatives in the Rajya Sabha and Lok Sabha should be debarred from participation in the Presidential and Vice-Presidential elections. My amendment is moved with the aim to enable the representatives of Sikkim in our Parliament to participate in all the elections.

Sir, in connection, I think that my reading of this Bill, which we are about to pass, is that these representative can become members of the Council of Ministers. They can become Ministers, because there is no bar in that respect. When they can become Ministers, I see no reason why they should not be...(Time bell rings).

SHRI BHUPESH GUPTA (West Bengal): Sir, my amendment within the scope of this Bill is meant only to improve it I would like to have the reaction of the hon. Minister.

My first amendment is about clause 2 of the Bill where we enumerate the responsibilities of the Government of India. Now, Sir, five responsibilities are enumerated: (a), (b), (c), (d) and (e). Leaving out (a), which reates to Decence and territorial integrity, others are internal matters, economic matters, and so on. suggest is that there should be added a proviso: "Provided that in discharging the responsibilities under clauses (b), (c), (d) and (e) of this paragraph, the Government of India shall take into due account the views of the Government of Sikkim."

Now, I am not making anything mandatory for the Government. It is in the nature of a Directive Principle for future that we should take into account, whatever we do by discharging the responsibilities, the views of the Government of Sikkim, namely, the elected Government—not the Chogyal business, but Government which is responsible to the Assemb-

ly. Why I say this thing is because this Bill, apart from being a constitutional document, has its own significance in the sense that we are creating something new and, therefore, people should know what is what. It is the intention of the Government, of Parliament, that nothing will be done against the wishes of people. What is implicit in our approach I want to make explicit.

With regard to other amendment, only a typing error is there. We are taking the responsibility of providing good administration. Here the amendment is:

"Provided that in ensuring good administration care must be taken to avoid any bureaucratic, antipeople and anti-democratic interference with the process of evolution of the democratic system...".

Here it should be "system" instead of "...process in Sikkim". This is number one.

SHRI BHUPESH GUPTA: I think there cannot be any disagreement in principle that this is the purpose of the law that you are passing. Now, you make it explicit in the Schedule. Otherwise, there may be some people who may like to function in a wrong way. Bureaucrats may go wrong Therefore, it is a question of check on them. Nothing should be done against the people or which is undemocratic.

Now, Sir, the other proviso is:

"Provided further that steps must be taken at an early date in concurence with the Government of Sikkim so that the Chief Executive nominated by the Government of India and appointed by the Chogyal does not act as the President of the Sikkim Assembly."

This is a matter of principle. I know that you are not doing something on your own. I know that the provision in the agreement and in their Act

requires that this should be like that. But since we are speaking in Parliament, we cannot fancy the idea of a nominated man, appointed Chogyal, to preside over the Legis-This is something which is anomalous to what you are Therefore, you should discuss matter, consider it and come to an arrangement whereby the becomes a Speaker elected by the Assembly.

My final amendment is about the copies of the orders. Mr. Swaran Singh has not given an assurance that the copies will be laid on the Table of the House. I think this should be given here. Under Clause 3, the President can issue a special or a general order. All that I want is that copies of all such orders should be laid before the Parliament so that the Members including the Members who come from Sikkim can review them and, if necessary, ask for discussions on them. Nothing is wrong there.

I disagree with my friend, Mr. Advani, when he said that the representatives should be allowed to participate in the Presidential Vice-Presidential elections. we constitute an electoral college in the context of Presidential and Vice-Presidential elections. The electoral college includes the M.L.As. of the Assemblies also. This is relatable to our citizenship and the population of the electorate in our country. Therefore, it would be wrong in principle to introduce an arrangement whereby two representatives who will not be citizens of the country will form a part of the electoral college. (Time bell rings).

My friend, Mr. Kurian showed certain things. I would like to say that he did not read the other things. I do not know what those things are. Here, in the Government of Sikkim Act, there is a provision that there shall be an Assembly and Sikkim shall seek participation and representation for the people of Sikkim in the political institution of India. We are not concerned, at the moment, with the election manifesto. We are conwith the cerned Government of Sikkim Act wherein ...

SHRI NIREN GHOSH: Why should we not put it?

SHRI BHUPESH GUPTA: At moment, we are passing a law. You do not get angry. (Interruptions). The point is whether we are against the wishes of the people (Interruptions).

MR. DEPUTY CHAIRMAN: Mr Bhupesh Gupta, please conclude now.

SHRI BHUPESH GUPTA: We are not doing something wrong. Government of Sikkim Act has been passed unanimously. If it is challenged, then it is a different matter. You have not challenged that it has been unanimously passed. Anyhow, document stands. We are legislating on the basis of an authentic opinion expressed by the Assembly there.

SARDAR SWARAN SINGH: Sir, I will be very brief in my comments. Dr. Kurian's amendments cover two points. One is that there should be a right of recall of a Member. Even Dr. Kurian himself is not subject to that limitation. He cannot be recalled by the Assembly which elected him even though his Party has not now got a majority there. Therefore, it is not necessary. It is not in the scheme of our representation in Rajya Sabha. If and when you accept this principle that there should be a right to recall, then only you can think of extending it to the representative of Sikkim. About referendum being the basis of framing the Constitution, it is the will of the people which is important and not the actual mode which is adopted. As a matter of fact, our own Constitution was not the result of referendum. In our bourhood, the Constitutions of Bangladesh and Sri Lanka were drafted by [Sardar Swaran Singh.]

elected representatives in accordance with the well-known principles. And, therefore, to impose this on Sikkim is neither fair nor consistent with the general practice that has been prevailing in our region.

The last observation is that Parliament does not sit in judgment over the elections that were conducted in Sikkim. It will be very wrong for us to do that And I would like to say that to describe the elected representatives who are forming the Government there as persons elected as a result of rigged elections is certainly not fair to any elected body. If anybody has got any complaint, according to the laws that prevail there, they should take appropriate action....

DR. K. MATHEW KURIAN: you aware that one Dejay Bhutia, who died six or seven years ago, was elected and in his place, his brother is going as MLA.

SARDAR SWARAN SINGH: If I may say, it is very easy for any party which does not succeed in election to say that the elections are rigged...

DR. K. MATHEW KURIAN: can check up this. One Miss Hem-"lata Chattri is only 21 years of age, studying in Kalimpang in the year BA. According to the election rules she should be 25 years of age but she is only 21 years old.

MR DEPUTY CHAIRMAN: You had your say. Let him continue. Please take your seat now.

SARDAR SWARAN SINGH: 1 do · not hold any brief either to contradict the allegations about any candidate, nor am I here to defend those "who are elected. I am following the principle, the only principle that we should follow, that we should not go into the electoral process of other...(Interruptions.) And if I may say, I would have accepted Dr. Kurian's observations if he himself

had taken the trouble of going Sikkim and had seen the elections himself....

DR. K. MATHEW KURIAN: I have produced photographs of the CRP's terror, the beating up of people.... (Interruptions).

SARDAR SWARAN SINGH: would like to say categorically that any allegations that the elections in Sikkim were rigged are unfair and and, unfounded. therefore. should be discouraged. I wish had not been mentioned because they are totally irrelevant so far as present amendment Bill is concerned.

SHRI NIREN GHOSH: It has been done under your vigilance. is Ιt proved.

SARDAR SWARAN SINGH: This desire to uphold the fairness of elections in Sikkim appears to be a very recent urge on the part of the CPM. When the elections were going they did not take any interest. their friends, who are now briefing them at the moment, did not part in elections or they received a drubbing and so they are cooking up these excuses... (Interruptions). Sir, there is a point which has been raised by Shri Advani and also Shri Bhupesh Gupta about laying the copies certain orders on the Table of the I have already said and I would like to repeat the assurance that we will lay on the Table of this House the copies of orders that are issued under clauses (b), (c), (d) and (e) as is contained in the amendment. I accept this in principle and we will carry out this assurance. We discussed this matter with the Law Officers and they said that a constitutional provision of this nature is not necessary. There are other constitutional orders which are passed under the Constitution and there is no provision in our Constitution where there is a constitutional obligation incorporated in the Constitution to lay such copies on the Table of the House. So, would appeal to them that their point

having been accepted, they should not press this amendment

Then, Sir, the other point is in connection with dealing with a future contingency. Therefore, it is not relevant so far as the present stage of our relationship is concerned.

Then, Sir, the other point is with regard to elections, namely, about their right to participate in the elections of the President and Vice-President. This is a matter which was considered in great detail. Now, the intention is not to give them any different status. But, there was the complication about the number of points to be allotted to them. As you know, various Members coming from different have got different number of points allotted to them. In view of the present stage of our relationship, we did not come to a clear conclusion about their participating in Presidential and Vice-Presidential elections.

SHRI LAL K. ADVANI: Sir, this argument would apply so far as the President's election is concerned but this argument would not apply so far as the Vice-President's election is concerned when particularly he, as a Member, is present in this House and the Chairman of this House has not been elected by him. Sir, I think it is an anomalous position. I would urge you to kindly re-examine this point.

SARDAR SWARAN SINGH: The other point that Shri Bhupesh Gupta has suggested relates to their own Constitution. The views that he has expressed are important and, therefore, that is a matter which could be transmitted to the Assembly in Sikkim through the normal channels and they could take necessary steps. We do not want to do anything without remaining in close touch with the Government of Sikkim Our relationship is a relationship of trust and we do not want to impose anything. We will certainly benefit by the process of consultations which will continuously be undertaken.

With these words, Sir, I would appeal to the hon. Members that they should not press their amendments. There is a practical reason also for the Bill has already been adopted by the other House and we will only be delaying the matter, if we have a desire to improve its language or have some marginal points here or there and, therefore, for all these reasons, I would suggest for the consideration of the hon. Members that they may not press their amendments. Thank you.

MR DEPUTY CHAIRMAN: The question is:

3. "That at page 3. lines 1 to 3 be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

6. "That at page 3, line 9, after the word "Assembly" the words 'and shall be liable to be recalled by a resolution of the Sikkim Assembly;' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

10. "That at page 4. for lines 34 to 33, the following paragraph be substituted, namely:

'5. Nothing contained in this Schedule, or in any other agreement, grant, usage, sufferance or other arrangement, shall abrogate or restrict the power of Sikkim people through their legislature by adult franchise, to frame any Constitution. agreements including abolition of post and powers of Executive Officer and the post of Chogyal and Government Sikkim Act of 1974, that it considers necessary to exercise full internal autonomy."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

- 4. "That at page 3, after line 3, the following new paragraph be inserted, namely:—
 - '3A. All orders issued by the President under paragraph 3 and which relate to the discharge of such responsibilities of the Government of India as are enumerated in clauses (b), (c), (d) and (e) of paragraph 2(1) shall be laid, as soon as may be, before each House of Parliament and before the Sikkim Assembly.'"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

- 7. "That at page 3, after line 29, the following be inserted, namely:—
- '(ii) is, in the case of a seat in the Council of States, not less than thirty years of age and in the case of a seat in the House of the People not less than twenty-five years of age; and
 - (iii) possesses such other qualifications as may be prescribed in that behalf by or under any law made by Parliament:

Provided that if and when the Citizenship Act, $1955 i_{\rm S}$ extended to Sikkim, clause (e) of paragraph 4 of the Tenth Schedule shall cease to operate and Article 84 of the Constitution shall apply.'

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

the words 'except as respects the election of the Preident or the Vice President' be deleted."

The motion was negatived.

SHRI BHUPESH GUPTA: I have no objection to withdraw amendment No. 13 in view of the assurance given by the hon. Minister

In regard to amendment Nos. 11 and 12, I would like to press them for the purpose of historical records because I may not be alive tomorrow.

The amendment (No. 13) was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

11. "That at page 2, after line 33. the following proviso be inserted, namely:—

'Provided that in discharging the responsibilities under clauses (b), (c), (d) and (e) o' this paragraph, the Government of India shall take into due account the views of the Government of Sikkim.'"

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

12. 'That at page 3, after line 3, the following be inserted, namely:—

'Provided that in ensuring good administration care must be taken to avoid any bureaucratic, antipeople and anti-democratic interference with the process of evolution of the democratic system in Sikkim:

Provided further that steps must be taken at an early date in concurrence with the Government of Sikkim so that the Chief Executive nominated by the Government of India and appointed by the Chogyal does not act as the President of the Sikkim Assembly."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause $\mathbf{5}$ stands part of the Bill."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—168; Noes—Nil.

AYES-168

Abid, Shri Qasim Ali Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Barman, Shri B. D. Berwa, Shri Jamna Lal Bhagwati, B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chandra Shekhar, Shri Chandratekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhry, Shri A. S. Chundawat. Shrimati Lakshmi Kumari. Das. Shri Balram Das, Shri Bipinpal Dhabe, Shri S. W Dhar, Shri D. P

Dhulap, Shri K. N. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. Gadgil, Shri Vithal Goswami, Shri S P. Gujral, Shri I. K. Gupta, Shri Bhupesh Hashmi, Shri S. A. Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manishan-Joshi, Shri Umashankar Kadershah, Shri M. Kalaniya, Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri Kamble, Prof. N. M. Kapur, Shri Yashpal Kesri, Shri Sitaram Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Khan, Prof. Rasheeduddin Kollur, Shri M L. Kripalani, Shri Krishna Krishan Kant, Shri Krishna, Shri M. R. .! Kulkarni, Shri A. G. Kulkarni, Shrimati Sumitra G. . ! Kumaran, Shri S. : I Kumbhare, Shri N. H. Kureel Urf Talib, Shri P. L. Lakshmanan, Shri G. Lokesh Chandra, Dr. Mahanti, Shri B. C. Mahanti, Shri B K. 5.7 Mahapatro, Shri L. Majhi, Shri C. P.

Makwana, Shri Yogendra

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Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mariswamy, Shri S. S. Mathur, Shri Jagdish Prasad Mehta, Shri Om Menon, Shrimati Leela Damodara Mirdha, Shri Ram Niwas Mishra, Shri R. K. Mukherjee, Shri Kali Mukherjee, Shri Franab Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Munda, Shri B. R. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawal Kishore, Shri Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Oberoi, Shri M. S. Pai, Shri T. A. Panda, Shri Brahmananda Parashar, Shri V. R. Patil, Shri Deorao Patil, Shri Gulabrao Pradhan, Shrimati Saraswati Prasad, Shri Bhola Prasad, Shri K. L. N. Punnaiah, Shri Kota يتمأ إن Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Kesava Ray, Shri Rabi. Reddi, Shri K. Brahmananda Reddy, Shri Gaddam Narayana Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Roshan Lal, Shri

Saleem, Shri Mohammad Yunus

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Sangma, Shri E M. Sardar Amjad Ali, Shri Savita Behen, Shrimati Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri K. L. Sharma, Shri Yogendra Shastri, Shri Bhola Paswan Shastri, Shri Prakash Vir Shekhawat, Shri B. S. Shishir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri D. P. Singh, Shri I. D. Singh, Shri I. T. Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh, Shri Niranjan Singh, Shri Parbhu Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri O. P. Varma, Shri M. P.

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Varma, Shrimati Narayani Devi Manaklal

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Venengalia Satyanarayana, Shri Vyas, Dr. M. R. Wajd, Shri Sikander Ali

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Title be added to the Bill."

The House divided.

MR. DEPUTY CHAIRMAN: Ayes— 168; Noes—Nil. i.

AYES--163

Abid, Shri Qasim Ali Abu Abraham, Shri, Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Barman, Shri B. D. Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Bobdey, Shri S. B.

Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidvawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari Das, Shr₁ Balram Das. Shri Bipinpal Dhabe, Shri S. W. Dhar, Shri D. P. Dhulap, Shri K. N. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. Gadgil, Shri Vithal Goswami, Shri S. P. Gujral, Shri I, K. Gupta, Shri Bhupesh Hashmi, Shri S. A. Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha. Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Manishankar Joshi, Shri Umashankar Kadershah, Shri M.

Kalaniya, Shri Ibrahim

Kalp Nath, Shri

Kalyan Chand, Shri

Kamble, Prof N. M.

Kapur, Shri Yashpal

Kesri, Shri Sitaram

Khan, Shri Khurshed Alam

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Khan, Shri Magsood Ali

Khan, Prof. Rasheeduddin Kollur, Shri M. L.

Kripalani, Shri Krishna

rishan Kant. Shri

rcrishna. Shri M R

Kulkarni, Shri A. G.

Kulkarni, Shrimati Sumitra G.

Kumaran, Shri S.

Kumbhare, Shri N. H.

Kureel Urf. Talib. Shri P L

Lakshmanan, Shri G.

Lokesh Chandra, Dr.

Mahanti, Shri B. C. Mahanti, Shri B. K.

Mahapatro, Shri L.

Maihi, Shri C P

Makwana, Shri Yogendra

Malaviva, Shri Harsh Deo

Mali, Shri Ganesh Lal

Mariswamy, Shri S. S.

Mathur, Shri Jagdish Prasad

Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mirdha, Shri Ram Niwas

Mishra, Shri R. K.

Mukherjee, Shri Kali

Mukherjee, Shri Pranab

Mukhopadhyay, Shrimati Purabi

Mulla, Shri A. N.

Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja

Musafir, Shri Gurmukh Singh

Narasiah, Shri H. S.

Nawal Kishore, Shri

Nizam-ud-Din, Shri Syed

Narul Hasan, Prof. S.

Oberoi, Shri M. S.

Pai, Shri T. A.

Panda, Shri Brahmananda

Parashar, Shri V. R.

Patil, Shri Deorao

Patil, Shri Gulabrao

Pradhan, Shrimati Saraswati

Prasad, Shri Bhola

Prasad, Shri K L N.

Punnaiah, Shri Kota

Rachaiah, Shri B

Raha, Shri Sanat Kumar

Raju, Shri V. B.

Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C. Kesava

Ray, Shri Rabi

Reddi, Shri K. Brahmananda

Reddy, Shri Gaddam Narayana

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Reddy, Shri R N.

Roshan Lal, Shri

Saleem, Shri Mohammad Yunus

Sangma, Shri E. M.

Sardar Amiad Ali, Shri

Savita Behen, Shrimati

Seyid Muhammad, Dr. V. A.

Shah, Shri Manubhai

Shahi, Shri Nageshwar Prasad

Sharma, Shri K. L.

Sharma, Shri Yogendra

Shastri, Shri Bhola Paswan

Shastri, Shri Prakash Vir

Shekhawat, Shri B. S.

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

Singh, Shri D. P.

Singh, Shri I. D.

Singh, Shri I. T.

Singh, Shrimati Jahanara Jaipal

Singh Shri Kameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh, Shri Nathi Singh, Shri Niranjan Singh, Shri Parbhu Singh, Shrımati Pratibha Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V. B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato Thakur, Shri Gunanand Tilak, Shri J. S. Tiwari, Shri ShankarlaT Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. Tripathi, Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri O. P. Varma, Shri M. P. Varma, Shrimati Narayani Devi Manaklal Venigalla Satyanarayana, Shri Vyas, Dr. M. R Wajd, Shri Sikander Ali

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NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SARDAR SWARAN SINGH: Sir, I move:

"That the Bill be passed."

The question was proposed.

SHRI NIREN GHOSH: Sir, ...

MR. DEPUTY CHAIRMAN: Do you want to speak at this stage also?

SHRI NIREN GHOSH: Yes. (Interruptions). Please control them.

MR. DEPUTY CHAIRMAN: right, be as brief as possible.

SHRI NIREN GHOSH (West Bengal): Sir, the first thing that I would like to say is that if a party of the proletariat cannot stand like a rock against the tide of chauvanism, it ceases to be a party of the proletariat. Fortunately, we are not alone. Alongwith us, there are Forward Marxists, R.S.P. and some other parties which are not represented in this Parliament. What mischief can chauvanism work in the minds of some people can be seen from the strange picture of C.P.I., Jana Sangh, Swatantra, S.P. and S.S.P speaking in same voice. What strange bed-fellows!

My third point is that the first reaction of CP.I. was one of negotiations, pure and simple. Afterwards, they made a 180 degree aboutturn. I want to record this fact. I am told that unless this is done, the U.S.A. can make a military base there. This is absolutely wrong because the US.A. can never go there without the help of India. China also never tolerates U.S. presence on its borders. The examples of Korea, Vietnam and Taiwan there. That is history. China does not fear India either. I am also told that India wants to set up a missile base in Sikkam. With, whose help, I do not know. If India does so, U.S. will look on it with benevolent eyes.

SHRI KALI MUKHERJEE; We can listen to him, but we cannot see him. Will you kindly ask him to stand on the bench so that we may look at him properly?

SHRI R. K MISHRA: I wish to raise a point of order. Rule 238 says that a Member, while speaking, shall not utter treasonable, seditious or defamatory words. I will request the [Shri R. K. Mishra]

Chair to read the record and find out whether these words are treasonable, seditious or defamatory.

[RAJYA SABHA]

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MR. DEPUTY CHAIRMAN: I will read the record.

SHRI NIREN GHOSH: India is just now going to embark on a dangerous course which may recoil on India itself. History will pronounce its verdict in due course of time. Sir, already we have antagonised Nepal. There will be none too pleasant feelings either in Bhutan or in Bangladesh. A Japanese newspaper have given the banner headlines "Sikkim Absorbed". I have a telegram from Prajatantra saying:

"Shocked by alarming moves for Sikkim merger under garb of representation and participation in Indian political institution. Sikkim Assembly not elected with such mandate nor, majority Assembly Members aware of this cleverly and manceuvered direction forced on Sikkimese people by unintelligent so-called Strongly demand national leaders. fact finding all party Indian Parliamission ascertaining wishes of Sikkimese people who are under grip of fear and intimidation. unscrupulous High-handed and Indian bureaucrats responsible trumping up election, Assembly Resolution and now this shameful situation endangering lasting relation between India and Sikkim. All Sikkimese appeal to democratic ment Members to stop murder democratic aspirations of Sikkimese people and prevent our incorporation without consent."

Can Mr. Bhupesh Gupta object to send a parliamentary mission?

Now, Sir, the 1950 Treaty was the most unequal Treaty and that Treaty was imposed on the people of Sikkim and you imposed Chogyal at the same time on the people of Sikkim. That is the history. Now the Sikkimese Congress has passed a Resolution for

the abolition of the post of Chief Executive Officer, for taking over all his powers and for untrammelled functioning. You have not listened to that thing because you want to Sikkim in your grip with the help of the CRP and the Military. This has been made abundantly clear by our colleagues here. Sir, the chance came to revise that 1950 Treaty but instead of revising that unequal Treaty favour of the Sikkim people the Government of India imposed a dictatorial anti-democratic Constitution by Government of Sikkim Act of 1974. want this to go on record. Sir, party warns the Indian people and all the democrats of the dangerous course you are taking today. Our party demands that the CRP be immediately withdrawn and the Chief Executive Officer be immediately withdrawn. Let the Sikkimese people have all rowers except Defence and Affairs because that has been since 1915. Let them have all powers without exception. And let the institution of Chogyal be abolished. You are protecting the Chogyal; you are the protectors \mathbf{of} the anti-democratic forces. You are the anti-democratic party. And it is unfortunate that some of my colleagues like CPI have joined with you together, under whose inspired inspiration I do not know. This is really tragic.

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, you have to take your seat now.

SHRI NIREN GHOSH: Sir, I sit down uttering this warning that this is national chauvinism pure and simple and will make democratic opinion all over the world hostile to us.

श्री योगेन्द्र शर्मा: श्रीमन्, मैं इस पर बोलना नहीं चाहता था लेकिन जो सभी अभी श्री नीरेन धोष ने कहा कि इस विधेयक के जो समर्थक हैं वे नैशनल शाबिनिस्ट हैं, अन-राष्ट्रवादी है, उससे हमको ज्यादा ताज्जुब हुम्रा क्योंकि हम जानने है श्रीमान्, कि 1952 में जब हमारे देश पर चीन ने हमला किया था उस वक्त नीरेन घोष और हम लोग एक पार्टी थे और उस वक्त हमने कहा था कि हमारे देश पर जो भी हमला करे उसके खिलाक हम उठेंगे और अपने देश की एकता की रक्षा करेंगे...

SHRI NIREN GHOSH: If you prepared, let us discuss this fully, the whole thing.

DR. K. MATHEW KURIAN: Because you have joined with them now. . .

श्री योगेन्द्र शर्माः उस वक्त तुम बच्चे थे।

श्री मैथ्यू कुरियन : स्रभी तो स्राप बूढ़े हो गए है।

श्री योगेन्द्र शर्माः श्रीमन्, उस वक्त श्री तीरेन घोष की पार्टी ने हुम लोगों पर यही इल्जाम लगाया था कि तुम नेशनल शाविनिस्ट हो, लेकिन इतिहास ने बतला दिया, इतिहास ने दिखला दिया, कौन सही मानी में इंटर नेशनलिस्ट हैं श्रीर...

SHRI NIREN GHOSH: You are not internationalist.

श्री योगेन्द्र शर्मा: ... कौन सही मानी में इंटरनेशनलिज्म के नाम से इम्पीरियलिज्म का काम करते हैं। श्रीमन्, हम याद दिलाना यह एनेक्सेशन है। श्रीमन्, हम याद दिलाना चाहते हैं, जब हम गोवा को श्राजाद करा रहे थे उस वक्त श्रमरीकी साम्राज्यवादियों ने यही शब्द इस्तेमाल किया था जो नीरेन घोष श्राजा इस्तेमाल कर रहे है। श्रक्तसोस की वात हैं, ये श्रंतर्राष्ट्रीयता की बात करते हैं श्रौर श्रमल में ये श्रमरीकी साम्राज्यवाद जैसा काम करते हैं. वैसी बात करते हैं।

SHRI KRISHAN KANT (Haryana): Sir, I was rather shocked to hear Mr. Niren Ghosh speaking, as if he was tuning in to Radio Peking. He was giving the same arguments which China is using. Today we find, whatever he may talk against feudalism and against the Chogyal, he was standing on the same road as the Chogyal was standing. . .

SHRI NIREN GHOSH: Absolutely not. You are standing on the same road.

DR. K. MATHEW KURIAN: Abolish the post of Chogyal.

SHRI KRISHAN KANT: That shows how, in spite of critical differences between both the right and the left, the people of India and all the political parties, except the CPM, are standing by the people of Sikkim today.

SHRI NIREN GHOSH: That also is wrong.

SHRI KRISHAN KANT: That shows the glory of Indian democracy. That shows the glory of Indian Parliament. That shows that CPI, Jan Sangh, Swatantra, Socialist Party, SSP, all parties are one with the people of India in passing this Bill. That shows the glory of Indian democracy. (Interruptions).

SHRI MONORANJAN ROY: History will tell you

SHRI KRISHAN KANT: Just one minute. Let me speak. The other day when this House was discussing the calling attention motion on the news that there was a nuclear base being established in Tibet, what was the attitude of CPM? They have no fear from China. That day I had asked. . .

DR. K. MATHEW KURIAN: You ask your Minister.

SHRI KRISHAN KANT: I asked Mr. Niren Ghosh this. If China is establishing a nuclear base there and suppose India makes a nuclear bomb to counteract it, he was keeping quiet. . .

DR. K. MATHEW KURIAN: You are speaking against your own Government's policy.

SHRI KRISHAN KANT: Let me say. If he had real nationalist feelings, he should have reacted against China establishing a nuclear base in Tibet in the same manner as he is talking today. I am sorry he is using the same words. He is thinking today that we will allow America to have a missile base in Sikkim.

SHRI NIREN GHOSH: You are distorting me. You must listen to me. You are distorting me. India intends to set up a missile base there.

SHRI KRISHAN KANT: The whole world knows how the Government of India is trying to mobilise opinion among the littoral countries of the Indian Ocean so that America will not have a base in Diego Garcia. . .

SHRI NIREN GHOSH: No, no. It is not correct.

SHRI KRISHAN KANT: The Indian Ocean should be free of super-powers.

SHRI NIREN GHOSH: They are blackmailed by America because they take wheat from America.

(Interruptions).

SHRI KRISHAN KANT: It is a day of pride for all the political systems in India. And day in and day out, the CPM has been isolated from the national mainstream. (Interruptions).

SHRI NIREN GHOSH: Being in the company of black sheep

SHRI S. S. MARISWAMY: So far as the CPI and the CPM are concerned, it is the same thing as between tweed-ledum and tweedledee.

MR. DEPUTY CHAIRMAN: Mr. Advani. Two minutes. I am sorry, he will be the last speaker now, and no more.

श्री लाल ग्राडवानी (दिल्ली) . उप-सभामित जी, ग्राज जय संतद इन विवेयफ को स्वीकार करके संविधान में संशोधन कर रही है तो हम एक प्रकार से भारत की जनता की श्रोर से श्रपने सिक्किम के निवासियों का स्वागत कर रहे है। वे हमारे साथ सम्बद्ध हो गए है ग्रें। र इस स्वत्मत काहम सब लोग, सब विचारधाराख्रों के लोग स्वागत करते है। कांग्रेस के मेरे बन्ध, डी एम के के बन्ध, सी पी ग्राई के बन्धु, जनसंघ के, स्वतंत्र के सब लोग मिलकर स्वागंत करते है तो म समझता हं कि यह खुगी की बात है, अफतोस की बात नहीं है जैसा कि नीरेन घोप ने कहा। यह प्रसत्नता की बात है, खेद की बात नहीं है। हिन्द्म्तान का पिछले वर्षों का इतिहास इस बात का है साक्षो कि जब भी इस देश ने ऐसे कदम उठाये हैं जो राष्ट्रवाद को मजबूत करते हैं, जो लोकतंत्र को मज्यून करते हैं, तो मम्पूर्ण जनता एक हो गई है। इमलिए यह हमारे श्रिभिमान की बात है कि राष्ट्रबाद की मजबत करने का जो यह बदम उठाया गया है उसका सब लोगों ने स्वागत किया है। राष्ट्रबाद को नीरेन घोष नेशनल चोविनिज्म कहते हैं। मैं इसको नहीं मानता हूं । मैं नोरेन घोष से कहूंगा कि वे जरा दृष्टिपात करें। जो साम्यबादी देश है चीन ग्रौर रूप, उनकी जो शक्ति हैं, उनकी जो प्रोसपेरिटी है, उनका जो वैभव है। उसका मूल ग्राइडियलोजी नही है, उसका मूल राष्ट्र-वाद है। ग्रीर इसलिए राष्ट्रवाद ग्रीर लोक-तंत्रवाद के इन दो खम्बों के क्राधार पर हम देश को खड़ा करेगे तो देश के म्रन्दर एकता म्राएगी, शक्तिभी म्राएगी।

एक बात मैं स्रोर कहूंगा। चाहे सिक्किम का मामला हो, चाहे गोश्रा का मामला हो, चाहे न्यूक्लियर एक्सप्लोजन का मामला हो, चाहे बगलादेश का मामला हो, जितने मैंने उदाहरण दिए हैं वे सब उदाहरण इस बात के प्रमाण हैं कि जब भा देश ने सही दिशा में कदम उठाए हैं, जितने सारे हमारे शबु हैं, जितनी बड़ी शक्तियां है पश्चिम की वे सब उसका विरोध

sixth करती है, चाहे गोग्रा का मामला हो तो भी विरोध भरेंगी एटिमक एक्सप्त्रोजन का मामला हो तो भी विरोध करेंगी, सिक्किम का मामला हो तो भी विरोध करेंगी। कभी कभी तो मुझे लगता है कि हनारी विदेश नीति में अगर कोई दोष रहा है ५छने 25 वर्षों में तो वह यह है कि विदेशी मत क्या है इसकी चिन्ता करना, न्यूयार्क टाइम्स वया लिखता हैं, लन्दन टाइम्स लिखता है उसकी चिन्तः करना। मै समझता हं कि ग्रगर हम देश की भावन स्त्रों का ग्रादर ग्रधिक करेंगे, देण के अन्दर क्या प्रतिकिया होती हैं देश के अन्दर एकता किन वातों से उसन्न होती है इसकी चिन्ता ज्यादा करेगे तो हम विदेश नीति में हर मामले में सही कदम उठाऐंगे जैं। कि हमते सिक्किम के मामले मे कदम उठायाहै। इन भव्दों के साथ म इस विधेयक वा समर्थन करता ह ग्रौर समझता ह कि इसमे कोई कमी रह गई है तो वह भी परी हो जाएगी।

SARDAR SWARAN SINGH: Deputy Chairman, Sir, I would have liked that the entire House would join on this historic occasion to convey our best wishes and greetings to the people of Sikkim for this great step that is now being taken by our Parliament to welcome their representatives in our midst. I would also like to convey our best wishes for their speedy development, for the success of their economic development plans and for strengthening the forces of democracy in Sikkim. This is a great occasion when farreaching changes have taken place in Sikkim where democratic forces have been strengthened, and it should be our create conditions endeavour to which the democratic forces may be even further strengthened there. And also, the relationship of Sikkim being that of an associate State, this should be a source of strengthening the mutual understanding and of mutual friendship, which has traditionally there between the Sikkimese and the Indians.

I wish that on this occasion even if there was any dissent then we could perhaps keep that dissent within limits. After all, at the final stage what are we doing? We are finally passing the Bill and when the clauses were being voted, Mr. Niren Ghosh and his colleagues did not even vote against the clauses. So in the final analysis. . .

SHRI NIREN GHOSH: That is because we totally oppose it.

SARDAR SWARAN SINGH: I am grateful to them that they did not oppose the clauses. I am not complaining why they did not oppose it. Therefore, they can continue their opposition even till the final stage by keeping quiet just as they kept at the time when the clauses were being voted.

DR. K. MATHEW KURIAN: You are conscious of your aggressive, brute majority.

SARDAR SWARAN SINGH: Sir, I would like to say that fears about the types of dangers which Mr. Niren Ghosh smelt are without any foundation. It is true that there were some But if you demonstrations. carefully studied the statement made by the Foreign Minister of Nepal, it was quite an objective statement in which he said that this is a matter of relationship between Sikkim and India and that they should accept that as a matter between India and Sikkim with regard to which they should not express any opinion one way or the other.

Then there is a complete understanding in Bhutan There is full understanding in Bangla Desh. I am surprised that a leader of an important party here, who should know these reactions better than our neighbours, should raise this objection. Therefore, his objection is not based either on facts,—I repeat, is not based on facts—and, therefore, is misplaced. (Interruption by Dr. K. Mathew Kurian). I thought he belongs to a

[Sardar Swaran Singh]

Party which does not fear. Then why should they have this fear complex of this type of reactions, which, I am fully confident, are not likely to take place notwithstanding the discord which has been so vociferously voiced by Shri Niren Ghosh.

As to what should happen with regard to the Chief Executive Officer or the institution of Chogyal, certainly, is not a matter which can be sorted at the final reading of the Bill. That is a matter, as I said, for Sikkim and their Assembly to decide. At this final stage, I would like to say that Parliament is taking great responsibility in Sikkim and I hope that we will continue to receive full support from all sections of the House to enable us to discharge these responsibilities effectively in the best interest of Sikkim and in the best interest of India. With these words, I would, therefore, commend my motion.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

(The House divided)

MR. DEPUTY CHAIRMAN: Ayes-168; Noes-8.

AYES—168

Abid, Shri Qasim Ali Abu Abraham, Shri Adivarekar, Shrimati Sushila Shankar Advani, Shri Lal K. Alva, Shrimati Margaret Amla, Shri Tirath Ram Anandam, Shri M. Arif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Barman, Shri B. D. Berwa, Shri Jamna Lal Bhagwati, Shri B. C. Bhardwaj, Shr Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N.

Bobdey, Shri S. B. Borooah, Shri D. K. Buragohain, Shri Nabin Chandra Chandra Shekhar, Shri Chandrasekhar, Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaudhari, Shri N. P. Chaurasia. Shri S. D. S. Chettri, Shri K. B. Choudhury, Shri N. R. Chowdhary, Shri C. L. Chowdhri, Shri A. S. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinpal Dhabe, Shri S. W. Dhar, Shri D. P. Dhulap, Shri K. N. Dikshit, Shri Umashankar Dutt, Dr. Vidya Prakash Dwivedi, Shri D. N. Gadgil, Shri Vithal Goswami, Shri S. P. Gujral, Shri I. K. Gupta, Shri Bhupesh Hashmi, Shri S. A. Himmat Sinh, Shri Imam, Shrimati Aziza Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shri Jagdish Joshi, Shrimati Kumudben Mani-Shankar Joshi, Shri Umashankar Kadershah, Shri M. Kalaniya, Shri Ibrahim Kalp Nath, Shri Kalyan Chand, Shri

Kamble, Prof. N. M.

Kapur, Shri Yashpal

Kesri, Shri Sitaram

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Constitution (Thirtysixth

Khan, Shri Khurshed Alam

Khan, Shri Magsood Ali

Khan, Prof. Rasheeduddin

Kollur, Shri M. L.

Kripalani. Shri Krishna

Krishan Kant, Shri

Krishna, Shri M. R.

Kulkarni, Shri A. G.

Kulkarni, Shrimati Sumitra G.

Kumaran, Shri S.

Kumbhare, Shri N. H.

Kureel Urf. Talib, Shri P. L.

Lakshmanan, Shri G.

Lokesh Chandra, Dr.

Mahanti, Shri B. C.

Mahanti, Shri B, K.

Mahapatro, Shri L.

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lal

Mariswamy, Shri S. S.

Mathur, Shri Jagdish Prasad

Mehta, Shri Om

Menon, Shrimati Leela Damodara

Mirdha, Shri Ram Niwas

Mishra, Shri R. K.

Mukherjee, Shri Kali

Mukherjee, Shri Pranab

Mukhopadhyay, Shrimati Purabi

Mulla, Shri A N.

Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja

Musaflr, Shri Gurmukh Singh

Narasiah, Shri H. S.

Nawal Kishore, Shri

Nizam-ud-Din, Shri Syed

Nurul Hasan, Prof. S.

Oberoi, Shri M. S.

Pai, Shri T. A

Panda, Shri Brahmananda

Parashar, Shri V. R.

فاكلا وبنبر المد Patil, Shri Deorao

. at

Patil. Shri Gulabrao

Pradhan, Shrimati Saraswati

Prasad, Shri Bhola

Prasad, Shri K. L. N.

Punnaiah, Shri Kota

Rachaiah, Shri B.

Raha, Shri Sanat Kumar

Raju, Shri V. B.

Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C. Kesava

Ray, Shri Rabi

Reddi, Shri K. Brahmananda

Reddy, Shri Gaddam Narayana

Reddy, Shri Janardhana

Reddy, Shri K. V. Raghunatha

Reddy, Shri Mulka Govinda

Reddy, Shri R. N.

Roshan Lal. Shri

Saleem, Shri Mohammad Yunus

Sangma, Shri E. M.

Sardar Amjad Ali, Shri

Savita Behen, Shrimati

Sevid Mohammad, Dr. V. A.

Shah, Shri Manubhai

Shahi, Shri Nageshwar Prasad

Sharma, Shri K. L

Sharma, Shri Yogendra

Shastri, Shri Bhola Paswan

Shastri, Shri Prakash Vir

Shekhawat, Shri B. S.

Shishir Kumar, Shri

Shukla, Shri Chakrapani

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati

11.

Singh, Shri D. P.

Singh, Shri I. D.

Singh, Shri I. T.

Singh, Shrimati Jahanara Jaipal

Singh, Shri Kameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Mohan

Singh. Shri Nathi

Singh, Shri Niranjan Singh, Shri Parbhu Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri Triloki Singh, Dr. V B. Sinha, Shri Awadheshwar Prasad Sisodia, Shri Sawaisingh Sukhdev Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato Thakur, Shri Gunanand 1942 Tilak, Shri J. S. Tiwari, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. 2 / 4 Tripathi. Shri Kamlapati Trivedi, Shri H. M. Tyagi, Shri O. P. Varma, Shri M P. Shrimati Varma. Narayani Devi Manaklal Venigalla, Satyanarayana, Shri Vyas, Dr. M. R. Wajd, Shri Sikander Ali

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sixth

NOES-8

Ganguli, Shri Salil Kumar Ghosh, Shri Niren Kunjachen, Shri P. K. Mathew Kurian, Dr. K. Menon, Shri Viswanatha Mullick Choudhury, Shri Suhrid Roy, Shri Monoranjan Sanyal, Shri Sasankasekhar

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MESSAGES FROM THE LOK SARHA

- (I) The Interest-tax Bill, 1974.
- (II) The Delhi Sikh Gurdwaras (Amendment) Bill. 1974.
- (III) The Esso (Acquisition of Undertakings in India) Amendment Bill. 1974.

SECRETARY-GENERAL: Sir. I have to report to the House the following messages received from Lok Sabha, signed by the Secretary-General of the Lok Sabha: --

(T)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Interest-tax Bill, 1974, as passed by Lok Sabha at its sitting held on the 7th September, 1974.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Sikh Gurdwaras (Amendment) Bill, 1974, as passed by Lok Sabha at its sitting held on the 7th September, 1974."

Sir, I lay the Bill on the Table.

(III)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting